

Before the Hon'ble National Green Tribunal Sitting at Pune

Original Application No. 36 of 2023

Hiren Mayurbhai Rathod ... Petitioner

V/s

State of Gujarat & others. ... Respondents

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Place : Baroda
Date : 17/08/2023

GEO CLEANER LLP



---Designated Partner---

(Deponent)

Before the Hon'ble National Green Tribunal Sitting at Pune

Regd. No. 1448
Date 17/08/2023

Original Application No. 36 of 2023

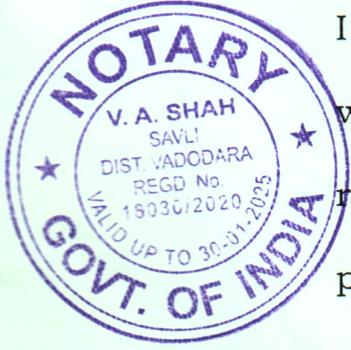
Hiren Mayurbhai Rathod ... **Petitioner**

V/s.

State of Gujarat & others. ... **Respondents**

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 5.

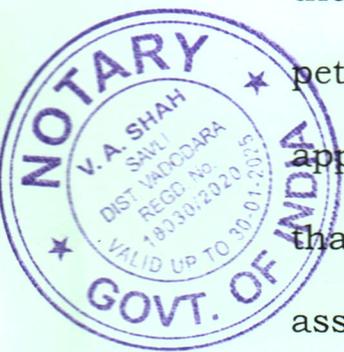
I Denish Manojkumar Bhalodia, Male, aged 30 years, working at Survey no-94, P.O. Pratapnagar, Savli Jarod road, Savli, Vadodara-391121, Gujarat. Respondent no.5 partnership firms one of partner, solemnly affirm on oath and state as under:



- (1) I respectfully state that I have gone through the Original Application filed by the applicant and since I am made a party to this application and I am aware about the facts, I am filling this affidavit in reply for the limited purpose to oppose this petition. However, I reserve my right to file further detailed affidavit in reply, if needed be.
- (2) I respectfully state that without dealing with averments made and contentions raised in the present Civil Application para - wise, I hereby deny the same generally and except which are specifically admitted by me herein below and my non-denial of any of the averments may not be kindly be construed as an

admission on my part which I will clarify at the time of hearing of the present civil application.

- (3) I respectfully state that regarding facts mentioned in the para (1), the petitioner had not approached this hon'ble tribunal with clean hands and present application seems to be filed with malafide intention to pressurise respondent no.5. On perusal of the petition it seems to be suspicious as the similar petition with the same facts, allegation and prayer is filed before the Hon'ble Gujarat High Court under the title of the public interest litigation being the writ petition (PIL) no. 13 of 2022 by changing the petitioner person. But it seems that in hand in glow with each other both false litigations are being filed to harass respondent no.5 herein and there is a Nexus between both the petitioner / persons. However, to the best of my knowledge, information and belief, The Gujarat high court PIL, petitioner person namely Sheelvani M. Barot has inbuilt interest in this litigation as she is indirectly connected with the one of the competitor company of the deponent. Therefore, for the same alleged cause when one petition is pending before the Gujarat high court, present second application is not maintainable and tenable. It is further stated that it is alleged that petitioner is social worker and he is associated with various causes for the protection and safeguard of environment and he has won numerous accolades from various dignitaries for his work in the filed of the environment but petitioner had not put any supporting documents to authenticate his so-called achievements /work.



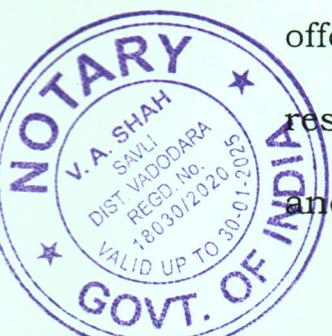
(4) I respectfully state that facts mentioned in the para (2), are the factual aspect therefore no comment is offered but as far as allegations against the respondent no. (5) are concerned, no such a kind of noncompliance is done by the respondent no.5 herein and nothing has resulted into the serious damage to the environment because of the respondent no.5.

(5) I respectfully state that facts mentioned in the para (3) the applicant had tried to misguide Hon'ble Court by framing wrong substantial question of environment in present application. In fact, at no point of time respondent no.5 had done any breach of the condition, rules which is endangering the life of the people at large or making any kind of pollution which is affecting the people at large or environment or not done any serious explosion in factory premises.

(6) I respectfully state that the facts mentioned in paragraph (4) are pertaining to the factual aspect of respondent no. 5 business, so the reply of the same is not required to be given here but the crucial question which arises out of this is that the present applicant is able to produce Annex A documents which are actually private documents of respondent no.5 and not available in public domain for the general people. So, it creates doubt that, How present applicant is able to get access to such a private document, which are only available with respondent no. 5 or available with respondent authorities. It is further stated that if anyone asks for such a document under RTI act in that case also

concerned authorities are supposed to take consent of the respondent no. 5 firm first and thereafter such information/documents can be shared or given to the RTI applicant subject to prior permission of present responder no. 5. Even otherwise, if such information is obtained under the RTI Act, 2005 and relying upon same documents, if application is filed then it's not maintainable. This Hon'ble Tribunal in the case of '*Ajay Bhosale Vs Union of India & Ors*', in O.A. No.63 of 2019' has held that obtaining an information under RTI Act, does not become the cause of action to file the Original Application before this Hon'ble Tribunal. On this ground itself, this Original Application is not maintainable and this Hon'ble Tribunal has no jurisdiction to hear and entertain the present Original Application and thus, the same is liable to be rejected. Copy of the order passed in OA No.63 of 2019 is annexed hereto and marked as **ANNEXURE - R-1**.

- (7) I respectfully state that facts mentioned in the para (5) are factual aspect so no further comment is offered for it but it is clarified that after verification of required documents & after conducting the Inspection visit to the location of the plant, Consent to Establish (CTE) was issued as per the prevailing law of the land.
- (8) I respectfully state that facts mentioned in the para (6) are not disputed as it pertains to the factual aspect. So, no comment is offered here but it is clarified that before issuing CC & A to the respondent no. 5, the concerned authority had Inspected the unit and verified the terms and conditions of the consent to establish

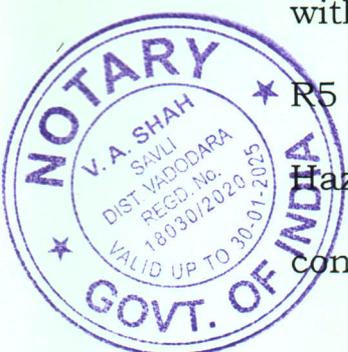


-CTE and compliances with Hazardous Waste Management Rules, 2016, Guidelines for Pre-processing and the applicable rules amended from time to time.

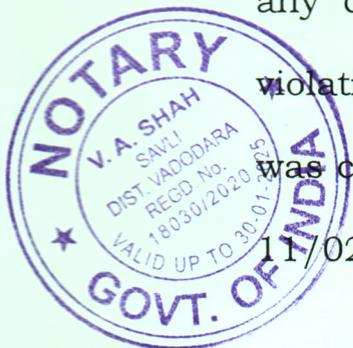
(9) I respectfully state that facts mentioned in the para (7) pertained to the procedure of the hazardous waste management aspect therefore no comment is required to be offered.

(10) I respectfully state that facts mentioned in the para (8) are denied and not accepted by the respondent no. 5 herein. It is submitted that the that Respondent No.5 has not indulged in rampant pollution and has not been violating the any provisions of Hazardous Waste (Management, Handling transboundary movements) Rules, 2016 and during carrying hazardous waste through tankers/ trucks from one place to the other place or during such transit, no solid waste is being dumped/left on the road and environmental safety of the villages and health of population at large is not at stake or not at risk as stated and highlighted by applicant herein.

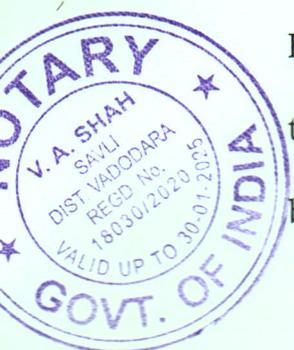
(11) I respectfully state that facts mentioned in the para (9) are not true and not accepted by the respondent no. 5 and denied herein too. It is further stated that the applicant without any kind of evidence or supporting document is making serious allegations with a malafide intention to close the business of the Deponent R5 herein. In fact, respondent no.5 is collecting the Industrial Hazardous waste from the Various Member Industries and conducting Pre-processing of the said waste to prepare the



Alternate Fuel Resource (AFR) for the purpose of Co-processing. It is pertinent to note that respondent no. 2, 3 and 4 authorities are promoting industries, who are engaged in Pre-processing and Co-processing of the Industrial Hazardous waste, and helping the nation in saving the environment and keeping earth clean. It is further respectfully submitted that the Respondent no.5 Unit has been inspected by the team of Respondent No. (2) board, and verification of the well-developed facility with all the compliance of the said rules and guidelines has been verified and crosschecked by respondent authorities by official visits time to time. It is further denied that Answering Respondent no.5 is lacking the statutorily required facilities for storage, handling and discharge of solid and hazardous waste. In fact answering Respondent no.5 has well developed facility for the storage as per the rules and guidelines framed under Hazardous waste Management time to time and Respondent no.5 has developed the storage facility with the covered and concrete shed with the various preventive safety mechanisms and other controls with dedicated storage areas as per the characteristics of the receipted waste. There is also a Unique Identification System with the database to identify each consignment along with a coding system to identify the Nature of the waste. So, in any circumstance, the Answering Respondent no.5 is not in violation of the storage guidelines of CPCB. Detailed Inspection was conducted by the Respondent No 2 board officials on dated 11/02/2022 to verify the compliance with the Pre-processing/



Co-processing guideline by CPCB is attached hereto as **Annexure R2**. There is "Standard Operating Procedure" (SOP) is also framed and followed by the Answering Respondent no.5 unit with the compliance of the framed guidelines and rules by the regulatory authority for the Management of the storage area and waste. The Answering Respondent no.5 has developed the facility for the handling and process of the hazardous waste in line with the Hazardous Waste (Management and Transboundary Movements) Rules, 2016. Various Safety and Environment protection provisions are also provided in the Process areas and respondent no.5 Unit is taking utmost care to prevent any violations of the applicable rules and guidelines for the Handling and Processing of the waste at every Process area, the Answering Respondent is strictly adhering to follow the Standard Operating Procedure (SOP) and Compatibility Test with the compliance of the said rules and guidelines as applicable by the regulatory authority for the Hazardous waste Management. The Answering Respondent no. 5 unit has also provided the suitable and sufficient Environment and Safety Provisions at each Process and Handling areas as well. It is further stated that answering respondent no.5 dispose off the pre-processed waste to the co-processing at the various cement industries, which are authorised for the same by the Respective Pollution Control Board and Respondent No. 2, board as well. The Respondent no.5 follows the Online XGN System for the disposal of the waste developed by the Respondent No.2. There is Online Live data available of



each and every disposal of the waste by the Respondent no.5 unit. In fact, currently the Respondent No (2) authority had taken very appreciable Initiative and Implemented the Vehicle Live tracking System (VLTS) for the waste disposal. The Answering Respondent no.5 also follows and undertakes the VLTS system. So, there is always live tracking of each consignment available with the Respondent No. (2) and close loop system is also there through the XGN.

(12) I deny that the Answering Respondent no.5 unit discharges the solid and hazardous waste on and around the land on a day-to-day basis. There is no Air Pollution and soil Pollution is done by the Answering Respondent. It is also denied that the Answering Respondent Unit handles the waste in improper manner and illegal storage, handling and discharge of waste is done, as mentioned above the unit has a well developed facility for the same with compliance of the applicable rules and guidelines of concerned respondent authorities. It is denied that the Answering Respondent no.5 unit spreads the toxic smell. The Answering Respondent no.5 is not in violation of the Environment Protection Act by any means. In fact, the Answering Respondent no.5 Unit is focused on Protecting the Environment. It is further denied that the villagers residing near the unit have been suffering from various diseases of lungs, skin and allied allergic problems, The Answering Respondent unit is conducting the Periodic Medical check-ups of workers and employees at every interval of times, the summary of the Latest



Medical Check-up is annexed hereto as Annexure R3. It is further stated that no villagers has raised any kind of complaint of grievance before the concerned authority till today against the respondent no.(5) company and concerned respondent authorities had not found any fault with respondent no.5 company.

(13) I respectfully state that facts mentioned in the para (10) are denied and not accepted by the respondent no. 5. It is denied that on account of illegal/improper storage, handling and discharge of the solid and liquid waste in the open places, the water beneath the soil is getting contaminated and Deponent Respondent No.5 has also not installed Effluent Treatment Plant. In fact, false fabricated story is created by applicant to misguide the Hon'ble Court. If para 17 of the application is compared with the para 10 then it becomes crystal clear that petitioner in the one para says that respondent number (5) is not having the ETP (Effluent Treatment plant) facility at the unit and in another para petitioner says that ETP facility is non function at respondent no. (5) unit. so say of petitioner can't be believed as he is trying to blow hot and cold at the same time and he had not approached the Hon'ble court with clean hands. If page number 70 is peruse, it is the visiting report of Gujarat pollution control board, which makes crystal clear that ETP is fully operational continuously and efficiently.

(14) I respectfully state that facts mentioned in paragraph no. 11, 12, 13, 14 are not true & are incorrect and are denied herein. The



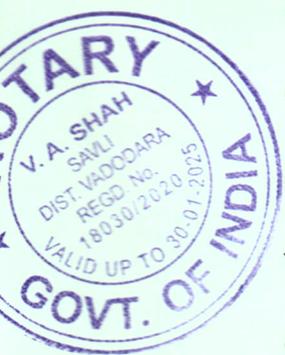
applicant is trying to prejudice the Hon'ble court by highlighting half facts & and not putting clear detail and complete factual information before The Hon'ble Court. In fact respondent no. 5 entered into the waste pre-processing business in December 2020. Detailed Inspection report of visit conducted on 29.10.2021 by Respondent No-2, board is attached hereto as **Annexure-R4**. And thereafter only, Respondent no.5 unit was permitted to be re-opened on satisfying the compliance of all closer notice points and Respondent No 5 unit has submitted the Bank Guarantee in the Favor of Respondent No-2 board and was compelled to pay interim EDC charges by the Respondent No 2, board. Now respondent no. 5 is running unit upto mark as per guidelines of respondent authorities. It is further respectfully submitted that with the limitation of information, complaint against the Respondent No-5 unit was again received to the Respondent No-2 board in the year 2022 and Respondent no-5 unit was inspected by the officials of the Respondent no-2 board on dated 11/02/22, the detailed inspection report by Respondent No-2 board is annexed as Annexure- R2. Advocate of the petitioner Shri Hardik K. Dhandhukiya has complained to the Respondent No-2 board regarding the "non-Complying the guidelines for pre-processing of Hazardous waste, Transportation of Hazardous waste and CCA conditions." Against Respondent No-5 unit in year 2023, Respondent No-2 board has inspected the Respondent No-5 unit against the received complaint on date 20.03.2023 and there was no non-compliance were observed by



the Respondent No-2 board, detailed Inspection Report is attached hereto as **Annexure- R5**. Thereafter, now all the legal norms of environment law as well as a GPCB are being strictly followed by the present respondent no. (5) company and nothing wrong or breach of any rule, law as stated in the present application is being done as on date today.

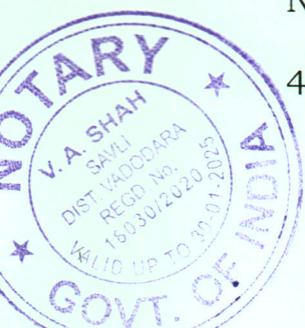
(15) I respectfully state that facts mentioned in paragraph no. 15, 16, 17, 18 are not true & are incorrect & are denied herein. It is further stated that time and again respondent no. 2 authority officers have visited the premises of respondent no.5 unit and they have suggested the Improvement points to the Respondent no 5 unit. As & when they found something against the environment law, respondent authorities' officers have immediately issued notices etc. in past but, there was no other violation of the environmental law was observed by the Respondent no-2, so unnecessary applicant is trying to prejudice Court by making false fabricated allegations of nonaction by the respondent authority against the respondent no.5. The compliance of the suggested points of Improvement Notice were complied by the Respondent no 5 company in very short period and the Respondent no-2 board officials has also verified and witnessed the compliance during the Inspection conducted on dated 08.06.2022, same is Annex here as **Annexure R6**.

(16) I respectfully state that facts mentioned in paragraph no. 19 is not true & are incorrect & are denied herein. In fact, respondent no. 5 had made an application for expansion of their business.



So in response to it respondent number 2 authority's officers had visited the premises of the respondent no.5 and given Inspection Report dated 31.08.2022 and asked for the revised proposal for the application. Respondent no. 5 had given the detail reply along with the necessary document to expand the business.

(17) I respectfully state that facts mentioned in paragraph no. 20 is not true & is incorrect & is denied herein. The applicant is trying to highlight the issue of non supplying of appropriate databases pertaining to recycling solid waste/ liquid waste. In fact, The answering Respondent was issued Show cause Notice by the Respondent No. 02 regarding the Miss Match of the Data in the annual return and by the rectifying the same by the Respondent No. 02, there was no mismatch in the data found, the same was subsequently accepted by respondent number 2 and the grievance raised in the notice date is 30/9/22 was satisfied and no penalty was imposed upon respondent number 5 as per said notice. Annexed herewith and marked as **Annexure R7** are Notice dated 30/09/22 and its reply dated 08/10/22 of responding number 5. The applicant has level allegation against the response number 5 that unit is creating air pollution, noise pollution which damages environment in fact respondent number 5 has obtained the environment monitoring report from the authorise GPCB approved schedule II environmental auditor NABL Accredited laboratory ISO/ IEC 17025 -2017 ISO 4500:2018 Certified from Shri green environmental Laboratories.



Annexed herewith and marked as **Annexure R8** environment monitoring report.

(18) I respectfully state that facts/grounds mentioned in the paragraph no. 21 is not true & are incorrect & are denied herein. The respondent no.5 deponent reserve his right to file further affidavit if required any in future at the time of arguments of the present application.

(19) I respectfully state that facts mentioned in the para 22 and 23 are denied and not accepted by the respondent no. 5. In fact, applicant had suppressed material facts and made false allegation without any supporting documents or cogent proof of evidence, and filed present application with malafide intention to shut down the business of the deponent at any cost. Therefore, no cause of action subsists to file present false application as all allegation level against respondent no.5 company are baseless and without the any documentary proof. So, no breach of environment law, rule or regulation is done the respondent no. 5 unit. Therefore no such violation or breach of any law is done by the respondent no.5 as stated in application and hence, principal of law which are mentioned at para 22 are not applicable to respondent no.5.

(20) I respectfully state that facts mentioned in the para 25 are denied and not accepted by the respondent no. 5. A similar nature of the petition is filed before the Hon'ble Gujarat High Court under the title of the public interest litigation being the writ petition (PIL)





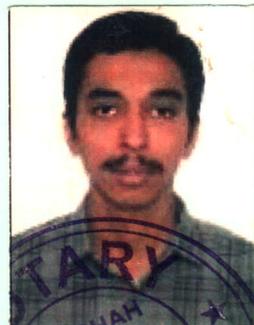
no. 13 of 2022 by changing the petitioner person. Therefore, two similar kinds of litigation are being filed against respondent no.5 before two different authorities, which is nothing but misuse of the legal machinery to harass respondent no.5.

(21) In reply to Paragraph No. 29, the respondent no. 5 submits that as the applicant has not come with clean hands before the Hon'ble Tribunal, therefore Hon'ble Court may not give any indulgence to the applicant and the application / petition may be dismissed with heavy cost.

Whatever stated herein above is true and correct to the best of my knowledge and belief.

Solemnly affirmed on the day of 17th August 2023 at Baroda.

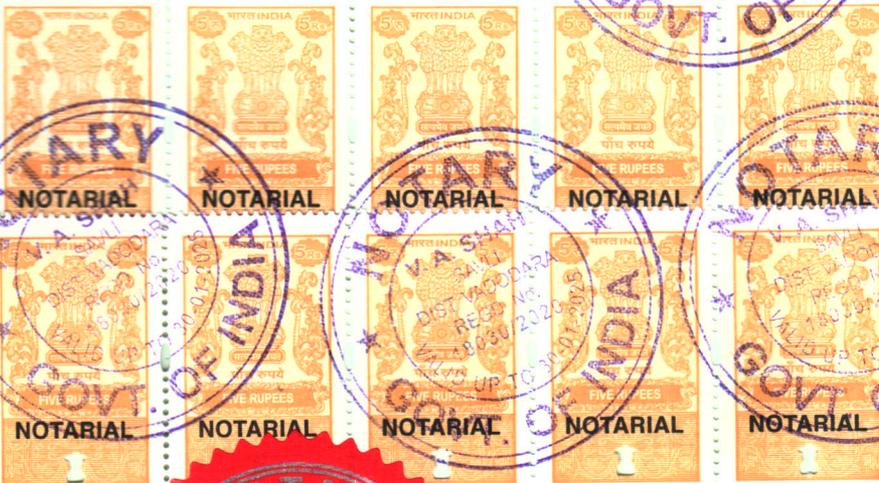
Place: Baroda
Date: 17/08/2023



GEO CLEANER LLP

[Signature]
Designated Partner
(Deponent)

Identified by me,
Explained by me
in vernacular language.
Advocate/clerk



Solemnly Affirmed / Declared
Sworn Before me by *[Signature]*

[Signature]
V. A. SHAH
NOTARY, SAVLI, VADODARA DIST.
MY COMMISSION EXPIRES 30 JAN 2025
17/08/2023

Item No. 4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 63/2019(WZ)
(I.A. No. 100/2019 & I.A. No. 86/2021)

Mr. Ajay Jayvantrao Bhosale

.....Applicant

Versus

Union of India through MoEF&CC & Ors.

....Respondent(s)

Date of hearing: 01.12.2022

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Nitin Lonkar, Advocate

Respondent(s) : Ms. Manasi Joshi, Advocate for R-1, 6 & 7
Mr. Aniruddha Kulkarni, Advocate for R-3 to 5
Mr. S. Swaminathan, Advocate for R-8 & 9/PCMC
Mr. Saket Mone along-with Mr. Abhishek Salian,
Advocates for R-11/PP**ORDER**

1. Today this matter is listed on the issue of limitation against which objection has been filed by the learned Counsel for the Applicant.
2. Heard the arguments of learned Counsel for the Applicant Mr. Nitin Lonkar and learned Counsel for Respondent No. 11/Project Proponent-Mr. Saket Mone along-with learned Counsel Mr. Abhishek Salian.

I.A. No. 86/2021(WZ)

3. This I.A. has been filed by the Respondent No. 11/Project Proponent (PP), praying for dismissal of the Original Application No. 63/2019(WZ). The main ground which has been set up in this application is that Original Application is time barred, therefore, it requires to be dismissed at the threshold itself. The core issue raised by the Applicant is

that the Respondent No. 11 did not obtain prior Environmental Clearance (EC) with respect to the project in question.

4. As per the Project Proponent (PP), he commenced the construction and excavation in the year, 2012, therefore, the cause of action in respect of the alleged construction first arose in the year, 2012 which is well over 07 years from the date of the filing of the present Original Application.

5. The Sections 14 and 15 of the National Green Tribunal Act, 2010 provide for 06 months from the date when the cause of action first arose within which the Original Application ought to have filed. Therefore, if the 06 months period is calculated from the year 2012, it would expire in the year 2013 and as regards Section 15, it provides for 05 years period from the date of cause of action first arose, which too would expire in the year, 2017, while the Original Application has been filed on 14.08.2019.

6. The learned Counsel for the Respondent No. 11 has drawn our attention to para no. 40 of the main petition, where-in it is stated by the Applicant that the Project Proponent carried out illegal construction on 0 sq. mtrs. to 18500 sq. mtrs. vide sanction dated 24.11.2016.

7. As per the Applicant in O.A., the Project Proponent had intention to go on beyond 36,500 sq. mtrs. vide sanction dated 31.03.2018. The civil construction activity is recurring process. The Project Proponent/Respondent No. 11 has increased the project capacity from 0 sq. mtrs to 18500 sq. mtrs. from 2011 to 19.05.2018, therefore, it is nothing but a recurring cause of action for building construction activity.

8. The Applicant in Original Application had obtained information through online search and under RTI Act from 2017 to 18.05.2018 and thereafter had sent legal notice through Counsel to the Respondents inviting their attention towards the violations committed by the Project

Proponent. Therefore, the cause of action first arose on 15.06.2019 when SEIAA issued a Show Cause Notice to the Project Proponent.

9. Therefore, 06 months period from 15.06.2019 should be counted, which would end on 14.12.2019, while the present application has been filed on 14.08.2019, therefore, it is within time.

10. As per Respondent No. 11/Project Proponent (PP), the above contention of the Applicant in Original Application is absolutely false because the Applicant is trying to establish the date 19.05.2019 as the date, when the first cause of action arose on the basis of his having obtained information under RTI. It is further argued by the learned Counsel for the Respondent No. 11 that any person may move an RTI application on a particular date of his choice in order to create cause of action so as to bring it within the period of limitation in order to initiate legal proceedings, which cannot be allowed to happen because that is not the intent of law.

11. The learned Counsel for the Respondent No. 11 has placed reliance of the Judgment *Jai Javan Jai Kisan and ors. v. Vidarbha Cricket Association and Ors.* [MANU/GT/0006/2017], where-in relevant para no. 11 is as follows:-

“11. Conjoint reading of Section 14 and 15 of the National Green Tribunal Act reveals that essentially any application moved for claiming reliefs there-under must necessarily present a Civil case wherein substantial question relating to environment or environmental damage arising under the enactments specified in the Schedule-I of the Act (including accident occurring while handling any hazardous substance) is involved. We are, therefore, of the considered opinion that it is the substantial question relating to the environment or environmental damage as aforesaid which gives rise to the cause for an action under the provisions of National Green Tribunal Act, 2010. In the present case, the question raised is about restoration of the environmental damage on account of injury to it as a result of raising VCA Stadium without EC or consent to operate under the provisions of Schedule-I Acts viz Environment (Protection) Act, 1986, the Air (Prevention and

Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974. As stated herein above, the causes of injury are insufficiency of Effluent Treatment Plant (ETP), open spaces, parking spaces and tree cover. These facts were very much manifest when the VCA stadium became functional in the year 2008. In our opinion, therefore, the cause of action for the present Application arose first when the VCA stadium became functional. There is nothing in the Application to state that these injuries stood compounded further to actuate the Applicants to initiate the action in the present case as framed.”

12. Thereafter, the learned Counsel for the Respondent No. 11 has placed reliance on *Graminee Environment Development Foundation v. Balaji Infrastructure Ltd. & Ors. [(2017) SCC Online NGT 1098]*, where-in relevant para nos. 11 to 13 are as follows:-

“11. Section 15 (3) of the NGT Act, 2010 in clear terms requires the Application for restitution of the property damaged to be made within the period of five (5) years from the date on which cause for such relief first arose, and provides for discretion to the Tribunal to condone delay for ‘sufficient cause’ if the application is filed within further period of sixty (60) days and no further. In the present case, the Applicant avers that the cause of action first arose on 24.2.2015, when the letter was addressed by the Member Secretary, Maharashtra Coastal Zone Management Authority (MCZMA) to the Collector, Raigad to take action in respect of the grievance made by the Applicant and yet no action was taken by the authorities. The Applicant has further revealed in her Application that she has been making several complaints to the Authorities about the said grievance, first such complaint being made on 15.9.2014 to the Divisional Commissioner, Konkan Division, Navi Mumbai. Reading of the letter dated 24.2.2015, Annexure ‘I to the Application (Pg.81) reveals the nature of grievance made by the Applicant. In short, the Applicant was aggrieved by the alleged illegal blasting work, storage of minerals and reclamation by Dighi Port Ltd. Similarly, the grievance made with complaint dated 15.9.2014 is regarding alleged illegal work of reclamation of seashore and filling rocks at village Nanavali and intertidal land encroachment without EC by Dighi Port Ltd, and Balaji Infrastructure Ltd.

12. In our considered opinion, making of grievance of the kind in the present case by writing a letter cannot be constituted as ‘cause of action’ but the actual act or its consequence constitutes ‘cause of action’ in any case. In the present case, cause of action has arisen as a result of blasting work as well as dumping of rocks etc. by Dighi Port Ltd and its holding Company Balaji Infrastructure Ltd in the said land.

13. *A perusal of the Application gives some clue as to when such acts of blasting of hills and dumping of material excavated started. The Applicant has pleaded in her Application that Respondent No.1 encroached upon 3km of seashore of village Nanavali and without permission of any Govt. Authority dumped soil and rocks there. It is further pleaded that Respondent No.1 has been doing illegal activities of levelling, blasting, excavation of land, filling of land space with soil, dumping huge rocks and artificial land spaces without any permission; and in spite of such illegalities going on, Respondent Nos. 2 to 7- Govt. Authorities did nothing. The Applicant in her pleadings referred to EC granted in the name of Dighi Port Ltd on 30th September, 2005 for construction of Port at village Dighi, Taluka Shrivardhan, District Raigad and states that she does not challenge or dispute anything about such EC or any work at Dighi Port and her only grievance is that Respondent No.1 has encroached upon the property and extended various kinds of constructions beyond consented area. These facts as pleaded if read in conjunction with the plaint in Regular Civil Suit No.4 of 2009 filed by the Applicant in the Court of Civil Judge, Junior Division, Shrivardhan, do make sense as to when alleged activity had started. At para-7 of the said plaint, the Applicant has categorically stated that on 26.12.2008 the defendant (therein) i.e. Dighi Port Ltd came at the land adjacent to the house of the Applicant in order to make encroachment and reclaimed the land, and this highhanded activity of Dighi Port Ltd was resisted by the Applicant with objection that they cannot reclaim land by blasting the hills and dumping rocks at the said land. A clear fact emerges that the act of blasting the hill sides, dumping materials illegally and reclamation of land, first started in or about December, 2008. Thus, cause of action for the present Application clearly arose in or about December, 2008.”*

13. Based on the above provisions of law, it is vehemently argued by the learned Counsel for the Respondent No. 11/Project Proponent that the present application is time barred and needs to be dismissed on that ground alone.

14. During argument, the learned Counsel for the Applicant in Original Application has pointed out that he is relying on para no. 18.25 & 18.26 of the reply affidavit dated 26.10.2021, mentioned at page nos. 981 to 986 of the paper book, which are as follows:-

“18.25. *I state that, this Hon-ble Tribunal in the matter of "Forward Foundation, A Charitable Trust and Ors. Vs. State of Karnataka and Ors. (OA No. 222/2014) Judgment dated*

7th May, 2015”, reported in 2015 SCC Online NGT 5 in dealing with the issue of limitation and cause of action has specifically held as follows-

“24. The expression 'cause of action' as normally understood in civil jurisprudence has to be examined with some distinction, while construing it in relation to the provisions of the NGT Act. Such 'cause of action' should essentially have nexus with the matters relating to environment. It should raise a substantial question of environment relating to the implementation of the statutes specified in Schedule I of the NGT Act. A 'cause of action' might arise during the chain of events, in establishment of a project but would not be construed as a 'cause of action' under the provisions of the Section 14 of the NGT Act, 2010 unless it has a direct nexus to environment or it gives rise to a substantial environmental dispute. For example, acquisition of land simplicitor or issuance of notification under the provisions of the land acquisition laws, would not be an event that would trigger the period of limitation under the provisions of the NGT Act, 'being cause of action first arose'. A dispute giving rise to a 'cause of action' must essentially be an environmental dispute and should relate to either one or more of the Acts stated in Schedule I to the NGT Act, 2010. If such dispute leading to 'cause of action' is alien to the question of environment or does not raise substantial question relating of environment, it would be incapable of triggering prescribed period of limitation under the NGT Act, 2010. [Ref Liverpool and London S.P. and I Asson. Ltd. v. M.V. Sea Success I and Anr., (2004) 9 SCC 512, J. Mehta v. Union of India, 2013 ALL (I) NGT REPORTER (2) Delhi, 106, Kehar Singh v. State of Haryana, 2013 ALL (I) NGT REPORTER (DELHI) 556, Goa Foundation v. Union of India, 2013 ALL (I) NGT REPORTER DELHI 234].

25. In contradistinction to 'cause of action first arose', there could be 'continuing cause of action', 'recurring cause of action' or 'successive cause of action'. These diverse connotations with reference to cause of action are not synonymous. They certainly have a distinct and different meaning in law, 'Cause of action first arose' would refer to a definite point of time when requisite ingredients constituting that 'cause of action' were complete, providing applicant right to invoke the jurisdiction of the Court or the Tribunal. The Right to Sue' or 'right to take action' would be subsequent to an accrual of such right. The concept of continuing wrong which would be the foundation of continuous cause of action has been accepted by the Hon'ble Supreme Court in the case of Bal Krishna Savalram Pujari & Ors. v. Sh. Dayaneshwar Maharaj Sansthan & Ors., AIR 1959 SC 798.

18.26 Further I state that, the **Forward Foundation** Judgment was challenged before the Hon'ble Supreme Court in the matter of **Mantri Technoze Pvt. Ltd. Vs. Forward Foundation, Civil Appeal No. 5016/2016 reported in (2019) 18 SCC 494** has specifically held vide judgment dated 5th March, 2019 and has confirmed the said judgment

of Forward Foundation and even the Review petition of the same has been dismissed vide order dated 06/08/2019 and has thus become final and binding.

"In fact, in the original application before the Tribunal there was no mention of the provision under which it was being filed. It is well settled principal of law that non-mention of or erroneous mention of the provision of law would not be of any relevance, if the Court had the requisite jurisdiction to pass an order. It would be mere irregularity and would not vitiate the application or the judicial order of the Tribunal"

The NGT Act being a beneficial legislation, the power bestowed upon the Tribunal would not be read narrowly. An interpretation which furthers the interests of environment must be given a broader reading. (See Kishore Lal v. Chairman, Employees' State Insurance Corpn. (2007) 4 SCC 579, para 17). The existence of the Tribunal without its broad restorative powers under Section 15(1)(c) read with Section 20 of the Act, would render it ineffective and toothless, and shall betray the legislative intent in setting up a specialized Tribunal specifically to address environmental concerns. The Tribunal, specially constituted with Judicial Members as well as with Experts in the field of environment, has a legal obligation to provide for preventive and restorative measures in the interest of the environment"

"The Tribunal has also jurisdiction under Section 15(1)(a) of the Act to provide relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in Schedule I. Further, under Section 15(1)(b) and 15(1)(c) the Tribunal can provide for restitution of property damaged and for restitution of the environment for such area or areas as the Tribunal may think fit. It is noteworthy that Section 15(1)(b) & (c) have not been made relatable to Schedule I enactments of the Act. Rightly so, this grants a glimpse into the wide range of powers that the Tribunal has been cloaked with respect to restoration of the environment."

"Section 15(1)(c) of the Act is an entire island of power and jurisdiction read with Section 20 of the Act. The principles of sustainable development, precautionary principle and polluter pays, propounded by this Court by way of multiple judicial pronouncements, have now been embedded as a bedrock of environmental jurisprudence under the NGT Act. Therefore, wherever the environment and ecology are being compromised and jeopardized, the Tribunal can apply Section 20 for taking restorative measures in the interest of the environment."

15. The Applicant in Original Application has also placed reliance upon the important dates and events, which have been quoted by him in para

14 of the reply affidavit, mentioned at page nos. 926 to 928 of the paper book, which are as follows:-

“14. IMPORTANT DATES AND EVENTS:

I state that, the following events and dates are very important to understand the collusion between the Government Authorities and Respondent No. 11-PP and tactics, favouring practices adopted by the Joint Committee Members and Respondent No. 11-PP;

Sr. No.	Events	Date
1.	<u>1st Application for EC</u>	<u>07.09.2013</u>
2.	<u>1st Show Cause Notice by SEIAA & PS- DoE</u>	<u>30.08.2014</u>
3.	<u>1st Withdrawal Communication for SCN</u>	<u>10.03.2015</u>
4.	<u>1st Consent to Establish</u>	<u>10.03.2015</u>
5.	<u>2nd Application for EC</u>	<u>30.06.2016</u>
6.	<u>2nd Consent to Establish</u>	<u>12.10.2017</u>
7.	<u>3rd Application for EC</u>	<u>06.10.2018</u>
8.	<u>Notice/ Complaint of Original Applicant</u>	<u>19.05.2019</u>
9.	<u>MPCB 1st Site Visit by Field Officer</u>	<u>10.06.2019</u>
10.	<u>2nd Show Cause Notice by SEIAA & PS- DoE</u>	<u>15.06.2019</u>
11.	<u>MPCB 2nd Site Visit by SRO-2</u>	<u>27.06.2019</u>
12.	<u>Filing of OA</u>	<u>14.08.2019</u>
13.	<u>First Order of NGT</u>	<u>22.10.2019</u>
14.	<u>Service to Joint Committee of SEIAA & MPCB</u>	<u>02.11.2019</u>
15.	<u>Personal hearing given to PP by PS-DoE</u>	<u>11.11.2019</u>
16.	<u>2nd Withdrawal Communication for SCN</u>	<u>16.11.2019</u>
17.	<u>Second Order of NGT</u>	<u>10.12.2019</u>
18.	<u>Joint Committee Visit to project site</u>	<u>15.12.2019</u>
19.	<u>Architect Certificates prepared on</u>	<u>20.12.2019</u>
20.	<u>Joint Committee Report filed to NGT</u>	<u>07.01.2020</u>
21.	<u>Third Order of NGT issuing Notice 86 Show cause to PP</u>	<u>05.02.2020</u>
22.	<u>Service to the Respondent No. 11-PP</u>	<u>15.02.2020</u>
23.	<u>Grant of ex-post facto EC</u>	<u>18.02.2020</u>
24.	<u>Appeal No. 26/2020 filed on</u>	<u>19.03.2020</u>
25.	<u>Fourth Order of NGT</u>	<u>13.07.2020</u>
26.	<u>Respondent No. 11-PP Reply Affidavit Sworn on</u>	<u>24.09.2020</u>
27.	<u>Respondent No. 11-PP filed</u>	<u>24.09.2020</u>
28.	<u>Fifth Order of NGT</u>	<u>03.09.2021</u>
29.	<u>Respondent No. 11-PP filed 86/2020 filed on</u>	<u>06.10.2021</u>
30.	<u>Respondent No. 11-PP Corrected Reply Affidavit served on Original</u>	<u>09.10.2021</u>

	<u>Applicant</u>		"
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16. He has argued that in this case, there is recurring cause of action and therefore, the date which has stated in his application i.e. 15.06.2019, when the SEIAA issued a Show Cause Notice to the Project Proponent, should be treated to be the date of cause of action.

17. We have heard the arguments of the parties and perused the record and also have gone through the Judgments, which have been relied upon by both the parties, we find that as far as legal position is concerned, Sections 14 & 15 of the National Green Tribunal Act, 2010 provide as follows:-

“Section 14:- Tribunal to settle disputes. -

- (1)*
- (2)*
- (3) No application for adjudication of dispute under this Section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose:

Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days.”*

Section 15:- Relief, compensation and restitution –

- (1)*
- (2)*
- (3) No application for grant of any compensation or relief or restitution of property or environment under this section shall be entertained by the Tribunal unless it is made within a period of five years from the date on which the cause for such compensation or relief first arose:

Provided that the Tribunal, may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days.”*

18. According to the Applicant in Original Application, as per his own pleadings which are stated in para no. 40, it is clear that construction of the project by the Project Proponent was started in the year 2011 and continued till 19.05.2018. He states that he had obtained information

through online search and under RTI from 2017 to 18.05.2018. Thereafter, he had sent legal notice through Counsel on 19.05.2019. According to him, the SEIAA had issued first Show Cause Notice on 15.06.2019. Therefore, that date should be taken to be the date of cause of action, which first arose.

19. We are not inclined to accept this argument because according to his pleading, he had full knowledge in the year 2011 itself when the construction had started. The pretext of having come to know about this project being constructed through RTI on a later date as stated above appears to be only in order to bring the present Original Application within limitation period. We agree with the learned Counsel for the Project Proponent (PP) that it is very easy for any person to use RTI to seek information for any project on any date chosen by him. We are of the considered opinion that such kind of practice cannot be allowed. We are not inclined to accept the argument made by the learned Counsel for the Applicant in Original Application and are convinced with the argument raised by the learned Counsel for the Respondent No. 11/Project Proponent. We find that this Original Application is time barred, hence this Original Application stands dismissed as time barred.

20. All connected I.A.s also stand disposed of.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

December 01, 2022
Original Application No. 63/2019(WZ)
(I.A. No. 100/2019 & I.A. No. 86/2021)
P.Kr



Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air, Water, Hazardous

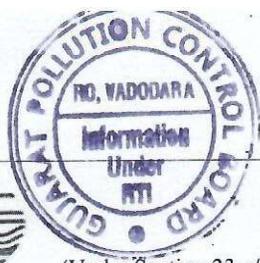
(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1	Industry Details GEO CLEANER LLP	Outward No: 39797-03/03/2022																								
	Email : geocleaner9299@gmail.com	PLOT NO:94, TOWER H 402, AARUNI RESIDENCY BILL, VILLAGE: BIL, VADODARA , Survey No. 94, Pratapnagar, Jarod Savali Road, Old Samlaya, Savali 391121, vadodara , Pratapnagar - 391410 DIST : Vadodara , TAL : Savli , SIDC : Not In Gide																								
	Telephone : 7600444441	Inspection Id : 638714 (Routine Visit)																								
		Ro Name : Vadodara																								
2	Type / Scale / Sector / Status : RED / SMALL / Common treatment and disposal facilities(CETP, TSDF, Ewaste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary landfill site) / In Operation																									
3	Inspection Dt & Time : 11/02/2022 13:50 / Air , Water , Hazd Person Contacted : Denish Bhalodiya-Partner																									
4	Env Audit Detail : Sch : N.A , , Year : , On Dt :																									
	Commissioned Dt : 15/04/2020 Production Start Dt : 01/05/2020	Applicability of CRZ Rules : No																								
5	Water Consumption in Kilo Lts Per Day Ind : 7.500 Dom : 8.000 Borewells: 0																									
6	Waste Water generation / Discharge (klpd) : Ind : 2.000 Dom : 2.500 Tubewells: 0																									
7	Consumer No.(Electric Meter):	Source of Water Supply: Borewell																								
8	Disposal Mode of Industrial / Domestic :	Zero Discharge / Septic Tank																								
9	Discharge Pt / Final Receiving Body (Ultimate):	ZLD / -																								
10	Status of water consent Under the Water Act,1974: AWH-110736-30/09/2025 Last Inward:183092-15/10/2020[GRT]																									
11	Effluent Treatment plant (ETP) : Units, if provided and status : No Data																									
12	Whether Industry is a member of CETP ? No																									
13	Boilers=0 , DG Sets=0 , Flue Gas =1, Process =1 , ETP Cap = 0 , Capacity of All = - APCM Details : Scrubber Fuel Used : ldo Stack Attached to : Any Other,D.G. Sets																									
14	TSDF Name : Not Regd with any TSDF																									
15	Env Charges Pending : NIL	Water Cess Charges Pending : NIL																								
16	Last Env. Form V : 2019-2020	Water Cess Return : HW Monthly Return : 2022-01																								
17	Last 3 Legal Action :																									
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Insp Dt</th> <th>Act</th> <th>Leg Dt</th> <th>For</th> <th>Insp ID</th> <th>IR-Leg</th> <th>Type</th> <th>Out No</th> </tr> </thead> <tbody> <tr> <td>29/10/2021</td> <td>REV</td> <td>10/11/2021</td> <td>3MT,</td> <td>625804</td> <td>REV</td> <td>DIR</td> <td>605908</td> </tr> <tr> <td>25/08/2021</td> <td>DIR</td> <td>12/10/2021</td> <td>EPA,IMM,</td> <td>617507</td> <td>DIR</td> <td>COM</td> <td>603254</td> </tr> </tbody> </table>	Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No	29/10/2021	REV	10/11/2021	3MT,	625804	REV	DIR	605908	25/08/2021	DIR	12/10/2021	EPA,IMM,	617507	DIR	COM	603254	
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25/08/2021	DIR	12/10/2021	EPA,IMM,	617507	DIR	COM	603254																			
	Monthly Patrak Data : Last Return : 202201 HAZD Waste Disposal : 2028.910 (44 Trucks)																									
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Electricity Units Consumed in month</th> <th>Water Consumed in month</th> <th>Effluent Discharged in month</th> </tr> </thead> <tbody> <tr> <td>Production - 0, ETP - 0, APCM - 6112</td> <td>Meter Reading - 0, Kilo Litre - 10</td> <td>Meter Reading - 0, Kilo Litre - 0</td> </tr> </tbody> </table>	Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month	Production - 0, ETP - 0, APCM - 6112	Meter Reading - 0, Kilo Litre - 10	Meter Reading - 0, Kilo Litre - 0																			
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03/03/2022

1/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	- Is the Industry in Operation ??	Yes	
a	- R.O File No	-	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	no fuel. Stack is provided with exhaust mechanism for control of VOC emission within processing area.
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	One standby DG set provided with 125KVA
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	N.A	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	Its a preprocessing facility for co processable haz waste liquid /solid and semisolid
----	--	-----	---

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	By SELF	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	pl ref crux	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	Its a preprocessing facility for co processable haz waste liquid /solid and semisolid
h	- Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	pl ref crux	
i	- Technical capability and equipment complying with the SOP/Guideline?	Yes	pl ref doc uploaded herewith
j	- Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k	- Facility is adequate for the applied process	Yes	
l	- Passbook is maintained?	Yes	Passbook issued to the unit
m	- Details of PLL, if applicable	applicable	
n	- Details of safety specs provided by the facility	pl ref doc uploaded	
o	- Seprate storage-area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	- Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	- Source of Water Supply	Borewell	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	

03/03/2022

2/5 (Through XGN)



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

PCB Id: 75614

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

e	-	Was the ETP in operation ?	Batch Wise	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	0	

Remarks :

Observations during Inspection, PCB-ID: (75614)

Unit was visited under routine monitoring after words a complaint from received Mrs. Sheelvanti M Barot through HO email dtd 16/02/2022. Industry has also submitted a letter dtd 21/11/2021 for rectification in CCA order specifically 1) replacing manufacturing activity with pre processing of Hazardous waste to prepare Alternate Fuel (AFT) for co incineration (co processing) 2) addition of reception of waste in authorization and 3) authorization to operate facility to prepare fuel for co processing since industry is pre processing facility. Details report along with point wise compliance to check list for preprocessing facility is enclosed herewith. [534]-22/02/2022 . Annexures mentioned in VR will be sent separately through email due to space constrain. [534]-23/02/2022

~ RO Comments/Reply :Revocation may be granted, & CCA may be rectified as requested, considering compliances.-03/03/2022

I recommend : i. Recommend Revocation Order

W.C Notings: -----[467-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

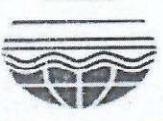
(૧) એકમ હેઝાર્ડસ વેસ્ટના હેન્ડલીંગ સાથે સંકળાયેલ હોય એકમમાં આવેલ storage Shed ની ફરતે
leakages/contaminated run off આજુબાજુમાં જા રેલાય તે હેતુથી પાકી ડ્રેઈનની વ્યવસ્થા કરી તેને collection pit ને fix
line થી ETP સાથે કનેક્ટ કરવી.

Compliance Observed in this Inspections.



03/03/2022

3/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
૧) બોર્ડ દ્વારા આપવામાં આવેલ Closure order નું ચુસ્તપણે પાલન કરવું;; We have uploaded reply in 000 tag and also submitted to the respective R.O (03/11/2021)	626360(02/11/21)	---
૨) બોર્ડની મંજૂરી વગર કોઈપણ પ્રકારની ઉત્પાદન પ્રક્રિયા ચાલુ કરવી નહીં;; We have uploaded reply in 000 tag and also submitted to the respective R.O (03/11/2021)	626360(02/11/21)	---
૧) બોર્ડ દ્વારા આપવામાં આવેલ Closure order નું ચુસ્તપણે પાલન કરવું;; We have uploaded reply in 000 tag and also submitted to the respective R.O (01/11/2021)	625804(29/10/21)	---
૨) બોર્ડની મંજૂરી વગર કોઈપણ પ્રકારની ઉત્પાદન પ્રક્રિયા ચાલુ કરવી નહીં;; We have uploaded reply in 000 tag and also submitted to the respective R.O (01/11/2021)	625804(29/10/21)	---
૧. Regional office Ankleshwar દ્વારા મળેલ message ના સંદર્ભમાં cross verification માટે આજરોજ મુલાકાત લેવામાં આવેલ છે;; We have uploaded reply in 000 tag and also submitted to the respective R.O. (30/10/2021)	621299(24/09/21)	Compliance NOT Required
૩. આપ દ્વારા contaminated bags અને contaminated drum ને રીસીવ કરવા માટે મેનીફેસ્ટ દ્વારા જ રીસીવ કરવો અને તેનો રેકોર્ડ નિભાવવો; We have uploaded reply in 000 tag and also submitted to the respective R.O. (30/10/2021)	621299(24/09/21)	Partial Compliance
૨. આપના દ્વારા contaminated drum અને contaminated bags જે આપના દ્વારા pre process hazardous waste ને handle કરવા use કરવામાં આવે છે તેમજ waste ને મોકલવામાં માટેનો તમામ રેકોર્ડ નિભાવવો; We have uploaded reply in 000 tag and also submitted to the respective R.O. (30/10/2021)	621299(24/09/21)	Partial Compliance
૪. અગાઉની બાકી સુચનાઓનો પૂર્ણતા અહેવાલ રજુ કરવો; We have uploaded reply in 000 tag and also submitted to the respective R.O. (30/10/2021)	621299(24/09/21)	Partial Compliance



03/03/2022

4/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (75614)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	12	vent from mixing operation	SCR	PM-150,

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	7	125KVA	YES	N.A	ldo	170 Lit/Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3010.000-M.T	COL,DCO,STO,TRA
2	Concentration or evaporation residues	I -37.3	2000.000-M.T	COL,DSS,STO,TRA
3	Used or Spent Oil	I -5.1	1.000-M.T	COL,REU,STO,TRA
4	Concentration or evaporation residues	I -37.3	2000.000-M.T	CIW,COL,DSI,STO,TRA
5	Chemical sludge from waste water treatment	I -35.3	50.000-M.T	COL,DSS,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Alternate Fuel (Solid Mix/ Liquid Mix)	0.000	0.000 - M.T	0.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	ADDITIVES	0.000 - M.T
2	Organic/Inorganic Hazardous and Non hazardous Wastes	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 15.500	WWG : 4.500	Water Source	Remark
1	Agriculture	5.000	0.000	Tankers	
2	Domestic Purpose	3.000	2.500	Tankers	
3	Others	2.500	1.500	Tankers	Water Use in ODC, PGC, DW and Lab

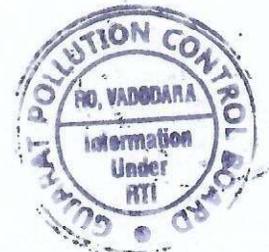
H Solid Waste

Inspection Team : M.U.PATEL, DEE - MR. JIGNESH JAYSUKHBHAI RAIYANI

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

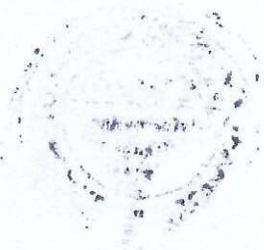
M. U. Patel

Signature By (M.U.PATEL, DEE)



03/03/2022

5/5 (Through XGN)



GEO Cleaner LLP , , Survey No. 94, Pratapnagar, Jarod Savali Road, Ta: Savli, Dist : Vadodara. ID: 75614 Inspection dtd : 11/02/2022

Name of Unit Inspected : GEO Cleaner LLP , , Survey No. 94, Pratapnagar, Jarod Savali Road, Ta: Savli, Dist : Vadodara.

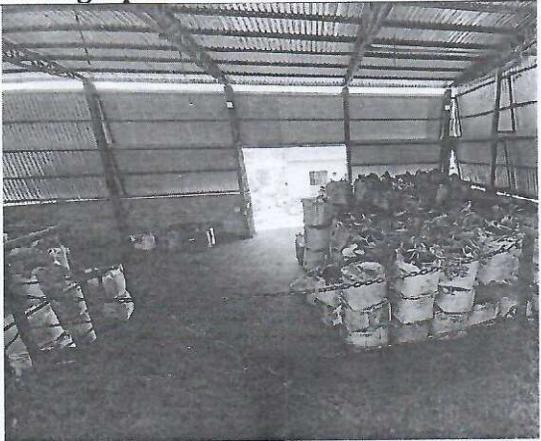
Date and Time of Visit : 11/02/2022, at 13:50.

Observations : Industry is having valid CCA bearing no: AWH-110736- 30/09/2025 for waste mix Liquid : 195000 MT/Y and Waste mix solid /semisolid 79200 MT/Y.

Unit was visited under routine monitoring after words a complaint from received Mrs. Sheelvanti M Barot through HO email dtd 16/02/2022. Industry has also submitted a letter for rectification in CCA order specifically 1) replacing manufacturing activity with pre processing of Hazardous waste to prepare Alternate Fuel (AFT) for co incineration (co processing) 2) addition of reception of waste in authorization and 3) authorization to operate facility to prepare fuel for co processing since industry is pre processing facility.

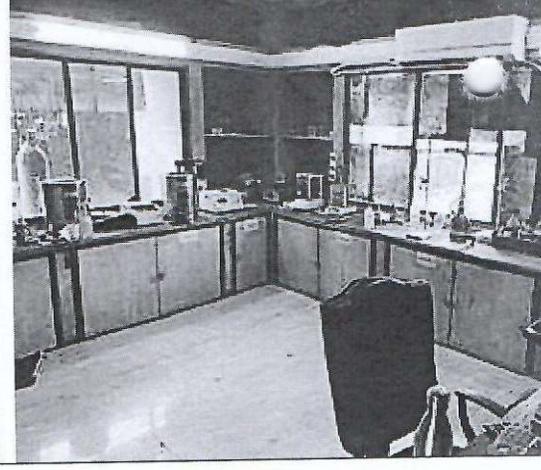
During visit unit was in operation. It's a pre processing facility. Co processable Hazardous Waste from various industries received and after mixing according to its compatibility it is sent to cement industries. Waste from industries received through online manifest. Manifest record is verified on sample bases. Waste sent for co processing to J.K Cement , Novoca Vistas Corporation Limited , Chhtisgadhd and Ambuja Cement.

Format for verifying adequacy of the infrastructure for Pre-processing / Co-processing of waste materials

S.No	Type of operations	Check-list	Photographs
1.	Nature of the waste materials applied for	a. Solid b. Liquid c. Sludge d. Gas e. Hazardous f. Non-Hazardous g. Flammable h. Toxic i. Corrosive j. Explosive	



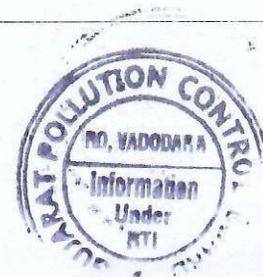
GEO Cleaner LLP , , Survey No. 94, Pratapnagar, Jarod Savali Road, Ta: Savli, Dist : Vadodara. ID: 75614 Inspection dtd : 11/02/2022

2.	Type of packaging	<ul style="list-style-type: none"> a. Liners b. Bags-Small / Jumbo bags c. Drums d. Containers e. Bulklers f. Tankers g. Other (pl specify) 	
3.	Type of material handled	<ul style="list-style-type: none"> a. Solids b. Liquids c. Sludges d. Gases e. Flammable f. Toxic g. Corrosive 	
4.	Reception	Weighing bridge -Provided	
5.	Laboratory for Waste characterization	<ul style="list-style-type: none"> a. Yes b. No 	

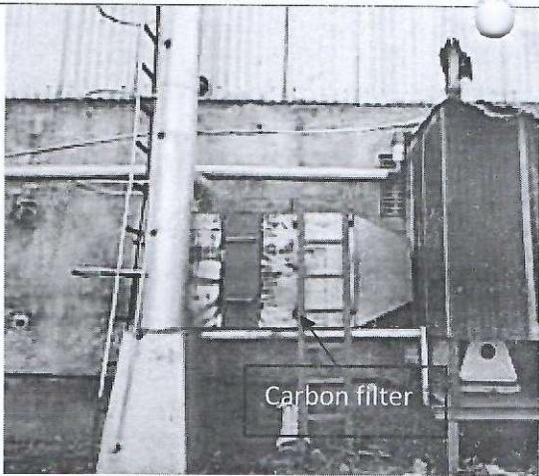
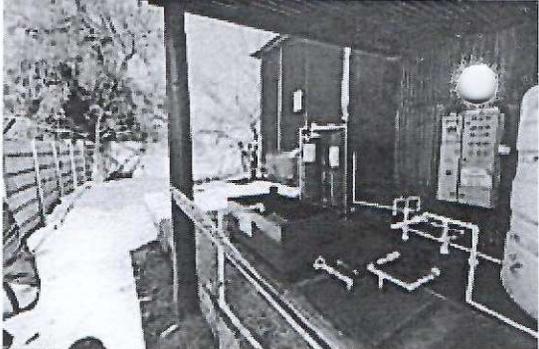


GEO Cleaner LLP , , Survey No. 94, Pratapnagar, Jarod Savali Road, Ta: Savli, Dist : Vadodara. ID:
75614 Inspection dtd : 11/02/2022

6.	Storage	Covered sheds Impervious flooring Storage tanks/Containers/drums	
7.	Equipment for Size reduction	Shredder, Grinder, mixers, Cutter, Hammer, Jaw Crusher, Chipper, Hydro-pulper machines others (pl. specify) Sigma Mixer provided for liquid waste . Tank with mixing facility provided . Pits are provided for solidwaste	
8.	Feed material preparation equipment	Impregnation Drying, Screening Crushing Pelletisation Granulation Others -Sigma mixer with fume extraction	
9.	Moving machinery	like trucks, Bob cat, Forklifts, Crane loaders, dumpers, Arm handlers, Wheal loaders, Crawler loaders, Telescopic	
10.	sorting equipment	Metal detectors, Electro-Magnetic separators, etc.	
11.	Screening material	Disc screen, Rotary Manual screen , Trommel screen, Oscillating screens etc.	

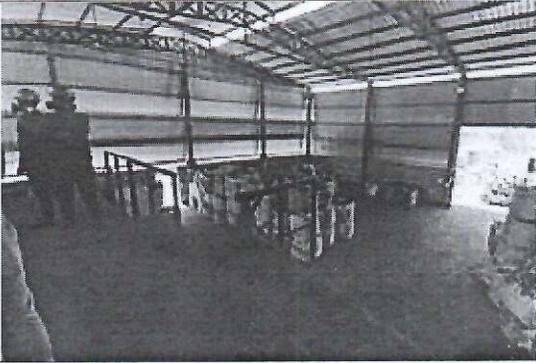
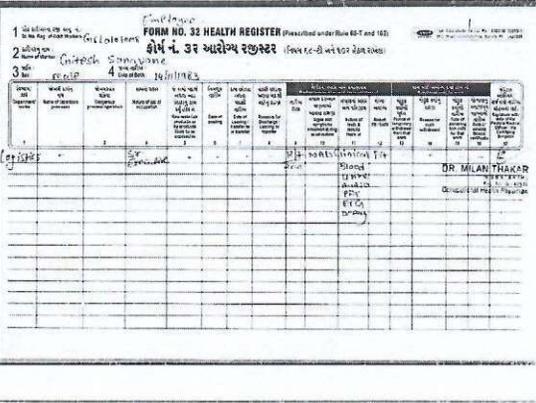
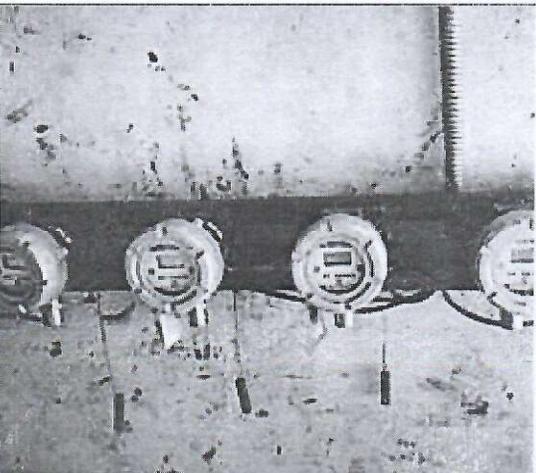


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12.	Conveyers to transport the material from one to another place	belt conveyors, Inclined Belt conveyors, Cleated belt conveyors, chain conveyors, bucket conveyors, closed conveyors, pipe conveyors etc	Crane and forck lift used to transfer material from one place to another. Dedicated loading unloading area for liquid waste received through tankers are provided with pump and fix line .
13.	Feeding arrangements	Manual Feeder (Volumetric and Gravimetric feeding), Apron and Gottwald feeders etc. for liquid, solid and semi-solid waste feeding.	
14.	Facilities for impregnation of wastes.	Paddy husk and ash use as required to make waste more suitable for co processing.	
15.	Rotary Air Lock, Safety shut off gate, Double slide gates are utilized into the feeding mechanism to avoid any back fire due to any pressure build-up into the kiln.	Not applicable since this is pre processing plant how ever Fugitive Emission Control Systems provided with liquid waste mixer . ID fan connected with hood provided on mixer finally connected with an stack with carbon filter	
16.	Fume extraction systems with vacuum ducts	Scrubbers / bag filters / VOC emission control systems Biological treatment etc. ID fan and stack.	
17.	Spillage/leachate collection / containment measures. Collection pits, impervious liners, segregation of storm water drainage systems	Yes No	
18.	Electrical fittings / Equipment / Systems are designed to handle flammable / explosive materials (If relevant)	Yes No	
19.	Odour control The facility must have appropriate odor control facility to deal with the odor nuisance.	Yes No	De odorant sparing system provided on periphery of the premises.



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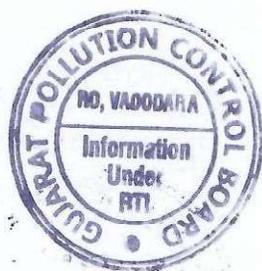
20.	Safety Equipment Provision of emergency showers and eye wash stations, PPEs, ear-plug etc.	Yes No Remarks: Organic vapor mask, PPEs, Ear plug, Gloves , Halmet , gumboot	
21.	Facilities implemented at the location have been approved by the office of the Factory Inspector	Yes No	
22.	Facility has implemented a monitoring plan for checking the health of the operating personnel as per the statutory requirement	Yes No	
23.	Facility has prepared an Emergency Response Plan	Yes No	PI ref page enclosed herewith
24.	CEMS installed for PM, NOx& SO ₂ and connected to SPCB / CPCB for	a. Yes b. No -Not applicable since its pre processing facility However in-house Gas detector for H ₂ S, VOC, LEL, CO, & aniline provided at various locations within processing area.	



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Every TSDF or standalone pre-processing facility or cement plant who is engaged in pre-processing of wastes for co-processing shall have minimal requisite infrastructure facilities & operational controls as mentioned below

Sr no	Type of operations	Check-list	Observation									
1	Type of packaging	May use liners, Bags Small / Jumbo, Drums, Containers, Bulklers, Tankers, etc. suitable for handling of hazardous wastes as per CPCB guidelines	Industry is having dedicated tanker 07 nos and trucks 05 nos with GPS system. Solid/semi solid waste received from ind in jumbo bags/drums where as tankers/drums are used for liquid waste.									
2	Reception	Weighing bridge	Weighing bridge provided within premises .									
3	Waste characterization / qualification	Laboratory	A laboratory found provided for analysis of waste which includes analysis of Calorific value ,pH, CV, Sulphur content, Ash %, LoI, Sp gravity , Chloride, Moisture .									
4	Storage	Shall install covered sheds w ith Impervious flooring. Waste shall be stored in storage tanks/Containers/bins. Bulky wastes may be handled on impervious lined flooring under shed.	<p>Industry has found provided two storage shed with total capacities</p> <table border="1"> <thead> <tr> <th></th> <th>Shed 01(old)</th> <th>Shed 02(new)</th> </tr> </thead> <tbody> <tr> <td>Total area: Sq m</td> <td>2035.88</td> <td>583.51</td> </tr> <tr> <td>Total Storage capacity MT</td> <td>1921</td> <td>651</td> </tr> </tbody> </table> <p>Sheds are provided with impervious Concrete flooring Separate storage for solid ,liquid and semisolid waste is provided. Waste is found stored in drums with color coding label /jumbo bags For storage of pre processed liquid waste dedicated tanks are provided Total three tanks are provided out of which one is provided with mixing stirrer having capacities Tank 1: 220 MT Tank 2 : 75MT, with mixing stirrer Tank :3 60 MT Sigma mixing tank 5 MT capacity.</p>		Shed 01(old)	Shed 02(new)	Total area: Sq m	2035.88	583.51	Total Storage capacity MT	1921	651
	Shed 01(old)	Shed 02(new)										
Total area: Sq m	2035.88	583.51										
Total Storage capacity MT	1921	651										



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5	Equipment for Size reduction	Shredder, Grinder, mixers, Cutter, Hammer, Jaw Crusher, Chipper, Hydro-pulper machines, etc.	For mixing of liquid waste sigma mixing facility provided which is equipped with mixing tank ,stirring facility connected with exhaust hood. This hood is finally connected with a stack with carbon carbon filter as APCM.
6	Feed material preparation equipment	Impregnation, Drying, Screening, Crushing, Pelletisation, Granulation, Others	For mixing of solid material two pits with are provided with total 13.99 x3.89x2.3 =123.1 m3 capacity provided . Dry waste mix with JCB machines and manually screening carried out before packing.
7	Moving machinery	Shall use machinery like trucks, Bob cat, Forklifts, loaders, dumpers, Arm handlers, Wheel loaders, Crawler loaders, Telescopic etc.	For handing of waste JCB machines , cranes and forklifts provided
8	sorting equipment	Shall use equipment like Metal detectors, Electro-Magnetic separators, etc.	-----
9	Screening material	Shall use equipment such as disc screen, Rotary screen, Trommel screen, Oscillating screens etc.	Manual bar screen use for solid waste and for liquid waste inbuilt screening mechanism provided with the sigma mixer.
10	Conveyers to transport the material from one to another place	Shall use belt conveyors, Inclined Belt conveyors, Cleated belt conveyors, chain conveyors, bucket conveyors, closed conveyors, pipe conveyors etc	Forcklifs , bucket, crane used
11	Feeding arrangements (applicable to cement plants alone)	Weigh feeders (Volumetric and Gravimetric feeding), Apron and Gottwald feeders etc. for liquid, solid and semi-solid waste feeding, including facilities for impregnation of w astes.	Not applicable
12	Safety equipment (applicable to cement plants alone)	Rotary Air Lock, Safety shut off gate, Double slide gates are utilized into the feeding mechanism to avoid any back fire due to any pressure build-up into the kiln.	Not applicable
13	Fugitive Emission Control Systems	Fume extraction systems with vacuum ducts connected to Scrubbers / bag filters VOC emission control systems Biological treatment etc. ID fan and stack.	Industry has provided Fume extraction systems at Liquid storage tank area. Sigma mixer Solid waste process/mixing pit area Liquid loading /unloading area



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			It is connected with common line finally connected with a ID fan followed by carbon filter and stack of @14 meter height.
14	Fire protection	Approved by fire safety auditor / fire department should be provided	Industry has found provided 500kl capacity u/g fire water tank with fire hydrant facility.
15	Spillage/leachate collection / containment measures.	Shall install collection pits, impervious liners, segregation of storm water drainage systems	Liquid waste storage tanks found provided with dyke wall. Lichate collection kit provided to lift any spillage with pump and saw dust. Person contacted informed that as such there is no waste water generation till now however in case of any contaminated waste water generates ETP is provided Unit has provided ETP consisting u/g collection tank (30kl) , neutralization tank, Lamella mixer , Intermediate tank, 2 kl treated w/w holding tank (30 KL).Carbon and sand filter. Flow meter provided on inlet and outlet of ETP and Logbook maintained.
16	Electrical fittings / Equipment	Systems shall be designed to handling flammable / explosive materials (If relevant)	Flame proof Electric fitting within storage shed are provided.
17	Odour control	The facility must have appropriate odor control facility to deal with the odor nuisance.	Unit has found provided deodorant spraying facility on periphery of the unit except
18	Safety Equipment	There shall be provision of emergency show ers and eye wash stations. Use of PPEs, ear-plug etc.	500 kl capacity u/g fire water tank provided with fire hydrant facility. 6 nos Foam trolleys provided each 50 lit capacity. PPEs like helmet , hand gloves, gumboot and organic vapor mask.
19	Facility has implemented a monitoring plan for checking the health of the operating personnel as per the statutory requirement	Medical surveillance of the operating personnel as per HOWM Rules 2016	Quarterly Health check up carried out for all works. Health register Form no 32 maintained.
20	Emergency Response Plan	Emergency Response Plan to deal with spills, fires and emergencies as per CPCB guidelines	Emergency response plan prepared by the unit.



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21	CEMS	Shall install CEMS for PM, NOx& SO and connected to SPCB / CPCB for online data transmission (applicable to cement plants alone)	Not applicable however industry has found provided gas detector within premises at various location mentioned below . Calibration certificate verified on sample bases. Details for all submitted by the unit is enclosed herewith. All are calibrated.										
			<table border="1"> <thead> <tr> <th>Place</th> <th>Gas sensors /detector</th> </tr> </thead> <tbody> <tr> <td>Near Solid waste mixing pit (process area)</td> <td>VOC(I Butylene) H2S, LEL(C4H8)</td> </tr> <tr> <td>Storage area</td> <td>VOC(I Butylene) H2S, LEL (C4H8),CO</td> </tr> <tr> <td>Liquid waste handing tanker loading unloading area</td> <td>LEL (C4H8),H2S</td> </tr> <tr> <td>Near Sigma mixer</td> <td>VOC(I Butylene) H2S, LEL(C4H8), CO & Aniline.</td> </tr> </tbody> </table>	Place	Gas sensors /detector	Near Solid waste mixing pit (process area)	VOC(I Butylene) H2S, LEL(C4H8)	Storage area	VOC(I Butylene) H2S, LEL (C4H8),CO	Liquid waste handing tanker loading unloading area	LEL (C4H8),H2S	Near Sigma mixer	VOC(I Butylene) H2S, LEL(C4H8), CO & Aniline.
Place	Gas sensors /detector												
Near Solid waste mixing pit (process area)	VOC(I Butylene) H2S, LEL(C4H8)												
Storage area	VOC(I Butylene) H2S, LEL (C4H8),CO												
Liquid waste handing tanker loading unloading area	LEL (C4H8),H2S												
Near Sigma mixer	VOC(I Butylene) H2S, LEL(C4H8), CO & Aniline.												

- During visit online manifest system found operated for reception and disposal of waste . Waste rejection SOP is also checked. it is verified on sample bases. (pl ref manifest no 1423375 - Tagros Chemicals India Pvt Ltd , Panoli -9MT waste which was not suitable for co processing as per QC analysis and was return back through vehicle no: GJ-16W-7908) copy of material received back by ind enclosed herewith. As per record maintained present stock of total hazardous waste within preemies is 703 .589 MT. During last three month (Dec 21 to Feb till date of visit) unit has received 1142.28 MT , 1303.295 MT, 383.265MT co processable haz waste and disposed 1041.49 MT , 1265.63 MT and 715.16 MT waste to cement industry.

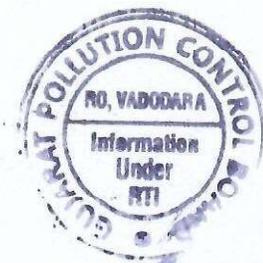
During visit following written instruction given

(૧) એકમ હેઝાર્ડસ વેસ્ટના હેન્ડલીંગ સાથે સંકળાયેલ હોય એકમમાં આવેલ storage Shed ની ફરતે spillages/contaminated run off આજુબાજુમાં ણ ફેલાય તે હેતુથી પાકી ડ્રેઇનની વ્યવસ્થા કરી તેને collection pit ને fix line થી ETP સાથે કનેક્ટ કરવી.

Date : 11/02/2022

Visiting team : J.J Raiyani
AEE

M.U Patel
DEE







GEO CLEANER LLP - 2023

Periodic Health Check-up on dated 25/03/2023

SR NO	EMPLOYEE NAME	Date of Joining	Department	HT	WT	HB	CHOLESTEROL	BG	CREATININE	SGPT	RBS	URINE	PFT	X-RAY	ECG
1	DANISHBHAI MANOJBHAI BHALODIYA -78	04-11-19	Unit Head	185	67	15.2	164.2	B+ve	1.02	19.6	80.9	NAD	Normal	Normal	WNL
2	MADHAV DINESHKUMAR MALKAN-01	01-04-20	Production	175	77	13.9	179	O+ve	1.1	24.9	90.6	NAD	Normal	Normal	WNL
3	CHIKUN BISWANATH BISOYI-02	16-12-20	Lab	169	79	13.2	197.9	O+ve	0.9	35.2	98.9	NAD	Normal	Normal	WNL
4	GITESH PRATAPRAO SONAVANE-03	04-02-21	Logistics	169	64	15	213.2	O+ve	0.94	40.7	96.1	NAD	Normal	Normal	WNL
5	RAYAJIBHAI MATHURBHAI SOLANKI-04	01-12-21	Admin	164	45	13.3	160	A+ve	0.82	17.1	91.4	NAD	Normal	Normal	WNL
6	DHARMESH CHANDUBHAI PATEL-05	24-02-21	Lab	176	60	14.4	168.8	B+ve	0.95	24.4	98.2	NAD	Normal	Normal	WNL
7	JAGRUTI VINUBHAI PATEL-06	01-04-21	Account	151	52	11.8	170.5	B+ve	0.81	12.9	96.6	NAD	Normal	Normal	WNL
8	SANGITA MUKESHBHAI HADVANI-07	14-06-21	Admin	148	73	11	142.5	O+ve	0.76	66	83.8	NAD	Normal	Normal	WNL
9	MAHEN MANOJ JOSHI-08	14-06-21	Production	172	70	15.4	155.9	B+ve	0.91	26.7	104.7	NAD	Normal	Normal	WNL
10	RAJNIKANT GORDHANBHAI PRAJAPATI-09	01-07-21	Maintenance	153	62	14.3	168.6	A+ve	0.98	38.1	98.3	NAD	Normal	Normal	WNL
11	AMAR RAWESHBHAI KOTHARI-10	02-07-21	Production	168	55	12.4	147.2	O+ve	0.98	21.9	103.2	NAD	Normal	Normal	WNL
12	YOGESH ASHOK SHARMA-11	24-07-21	Production	162	59	14.4	250.3	O+ve	0.86	17.8	92.4	NAD	Normal	Normal	WNL
13	PRADEEP JYANTIBHAI KALIYANIYA-12	26-07-21	Lab	168	40	14.4	125	O+ve	1.04	10.5	72.4	NAD	Normal	Normal	WNL
14	DHARMESH KESRISINH PARMAR-13	02-08-21	Maintenance	165	65	15.1	180.4	A+ve	1.2	30.1	94.7	NAD	Normal	Normal	WNL
15	RAVIRAJESINH RAAVINDRASINH JADEJA-14	05-08-21	EHS	175	55	13.8	142.3	O+ve	0.91	15.1	94.9	NAD	Normal	Normal	WNL
16	MAHESHESINH BALKRISHNASINGH SINGH-15	19-08-21	Production	165	46	15.7	176	AB+ve	0.74	28.8	90.5	NAD	Normal	Normal	WNL
17	HEENAL SANJAYKUMAR BHALJA-16	24-08-21	Lab	159	57	12.9	161.7	A+ve	0.76	10.7	89	NAD	Normal	Normal	WNL
18	SANDIP GOPALBHAI PRAJAPATI-17	01-09-21	Maintenance	172	77	14.9	229.1	A+ve	0.96	70.1	91.3	NAD	Normal	Normal	WNL
19	PARTH VINODBHAI ANAGHAN-18	09-09-21	Production	175	90	15.6	132.9	AB+ve	0.86	22.3	83.3	NAD	Normal	Normal	WNL
20	KARUNA CHIRAYU DESAI-19	13-12-21	Environment	164	63	12.5	154.2	O+ve	0.74	19.8	107.3	NAD	Normal	Normal	WNL
21	HIREN THAKORBHAI PATEL-20	13-12-21	Logistics	166	98	16	229.9	O+ve	0.89	26.5	98.8	NAD	Normal	Normal	WNL
22	PIYUSHKUMAR VITHALBHAI GHADIA-22	01-01-22	Purchase	172	83	16.2	263.7	A+ve	1.16	70.3	73.5	NAD	Normal	Normal	WNL
23	DIPAK GOVINDBHAI RAM-24	21-03-22	Lab	174	79	14.7	154.3	O+ve	0.88	19.1	92.4	NAD	Normal	Normal	WNL
24	JEVIN ARVINDBHAI BHAYANI-25	18-04-22	Production	184	74	15.6	153.7	O+ve	1.06	20.5	80.2	NAD	Normal	Normal	WNL
25	SURESH PRATAPESINH PARMAR-26	17-05-22	Store	164	59	15.3	196.3	O+ve	1.12	38.4	121.6	NAD	Normal	Normal	WNL
26	SAURABH PRAMODBHAI SHARMA-27	25-05-22	Production	174	72	15.1	172.9	AB+ve	0.97	12.9	83.6	NAD	Normal	Normal	WNL
27	PRATIKSINH BHUPENDRASINH MAHIDA-28	22-06-22	EHS	166	62	14	195	A+ve	0.85	33.1	83.1	NAD	Normal	Normal	WNL
28	JAYDEV CHANDUBHAI RAMANI-29	27-06-22	Production	179	71	15.9	188.4	O+ve	0.96	14.6	110.5	NAD	Normal	Normal	WNL
29	VISHAL SHAMBHAL BATHRA-30	15-07-22	Production	167	66	13.2	160.4	B+ve	0.79	26	109.6	NAD	Normal	Normal	WNL
30	AMAN ATMARAM SURYAWANSHI-31	25-07-22	Production	152	39	15.5	135.1	B+ve	0.81	11	92.6	NAD	Normal	Normal	WNL
31	VIRAL MUKESHBHAI PRAJAPATI-32	02-08-22	Maintenance	165	75	11.8	160.8	AB+ve	1.11	31.7	76.5	NAD	Normal	Normal	WNL
32	SAGAR RAMNIVAS PANDEY-34	30-08-22	EHS	176	84	14.9	135.6	O+ve	0.96	16.4	103.9	NAD	Normal	Normal	WNL
33	JAGANI VIVEK-36	15-11-22	Production	177	72	14.1	118	O+ve	0.78	14.6	86.1	NAD	Normal	Normal	WNL
34	MAHBOOB ALAMDRISH ANSARI-37	01-01-23	Production	175	78	15.1	209.7	B+ve	1	21.1	98	NAD	Normal	Normal	WNL
35	PRATIK SURESHBHAI CHAUHAN-38	16-01-23	Maintenance	150	47	13.3	196.1	O+ve	0.84	34.9	99.3	NAD	Normal	Normal	WNL
36	YOGESH BHARATBHAI BHALIYA-39	19-01-23	Purchase	166	79	15.1	226.3	B+ve	0.98	38.7	90.9	NAD	Normal	Normal	WNL
37	KRUTI NIRAJ TRIPATHI-40	23-01-23	HR	151	59	8.5	141.3	AB+ve	0.57	33.4	87.8	NAD	Normal	Normal	WNL
38	MEGHA NARESHKUMAR CHHATBAR-41	02-02-23	HR	174	53	10.6	189.3	B+ve	0.77	12.5	78.6	NAD	Normal	Normal	WNL
39	JIGAR BHIKUBHAI VYAS-42	16-02-23	Maintenance	175	100	14.7	226.5	A+ve	0.94	92.3	103.4	NAD	Normal	Normal	WNL
40	DIVYESH GAMANBHAI GAMIT-43	20-03-23	Lab	162	52	15.5	215.1	B+ve	0.78	20.8	80.3	NAD	Normal	Normal	WNL
41	VIKAS JOGINDER KUMAR-44	24-02-23	Worker/Plant	154	58	15.4	166.5	O+ve	1.02	23.8	75.7	NAD	Normal	Normal	WNL
42	VIKAS RAMAWADH CHAUASIA-45	24-10-21	Worker/Plant	170	58	14.8	144.9	B+ve	0.91	12.6	82.9	NAD	Normal	Normal	WNL
43	BABLU DEVENDRA MANHI-46	30-09-21	Worker/Plant	150	60	13.9	164.1	A+ve	0.88	34.5	82.4	NAD	Normal	Normal	WNL



SR NO	EMPLOYEE NAME	Date of Joining	Department	HT	WT	HB	CHOLESTEROL	BG	CREATININE	SGPT	RBS	URINE	PFT	X-RAY	ECG
44	AMAN SHAMISHER SINGH-47	15-07-22	Worker/Plant	159	62	13.9	119.7	A+ve	0.95	24.1	110.4	NAD	Normal	Normal	WNL
45	KRITPAL SAMISHER SINGH-48	07-06-22	Worker/Plant	159	50	12.3	117.5	O+ve	0.94	13.4	89	NAD	Normal	Normal	WNL
46	MANHAR KANTIBHAI SOLANKI-50	27-01-21	Worker/Plant	167	50	13.8	163.2	B+ve	1.1	16.8	121.2	NAD	Normal	Normal	WNL
47	HASMUKHBHAI SOMABHAI MAKWANA-51	20-01-21	Worker/Plant	167	50	11.2	123.3	A+ve	0.81	6.5	88.2	NAD	Normal	Normal	WNL
48	TEJBALISINGH SAHDEVISINGH KHARIWAR-52	06-10-21	Worker/Plant	159	45	14.2	142.4	B+ve	0.93	12.7	91.9	NAD	Normal	Normal	WNL
49	ANILKUMAR UMASANKAR PANIKA-54	16-11-21	Worker/Plant	150	40	14.3	102.8	A+ve	0.75	13	98	NAD	Normal	Normal	WNL
50	VISHNU UMASANKAR PANIKA-55	23-11-22	Worker/Plant	162	50	13.1	85.8	A+ve	1.01	25.1	64.1	NAD	Normal	Normal	WNL
51	RAJA PURAN YADAV-56	02-06-22	Worker/Plant	165	73	14.6	202.6	O+ve	0.92	98.9	86.6	NAD	Normal	Normal	WNL
52	RAMINIVAS MOTILAL PANIKA-57	13-06-21	Worker/Plant	161	47	14.9	115	B+ve	0.93	32.1	134.6	NAD	Normal	Normal	WNL
53	KOL MAHIPAL-58	23-01-23	Worker/Plant	165	48	13.1	127.5	B+ve	0.86	12.3	84.2	NAD	Normal	Normal	WNL
54	ANILKUMAR RAMMARAVAN PANIKA-59	01-06-22	Worker/Plant	146	42	15.1	119.4	AB+ve	0.99	37.1	73.4	NAD	Normal	Normal	WNL
55	CHOTILAL RAMSWAROOP RAJPUT-60	14-06-22	Worker/Plant	152	53	15.2	180.2	B+ve	0.92	46.8	105.8	NAD	Normal	Normal	WNL
56	DHANUPRASAD RAMLUU PANIKA-61	16-11-21	Worker/Plant	165	61	13.8	128.6	B+ve	1.01	19.4	120.6	NAD	Normal	Normal	WNL
57	SAFALI INAYATULLAH SEKH-71	21-01-21	JCB Driver	158	72	14.7	259.5	O+ve	0.92	18.6	79.3	NAD	Normal	Normal	WNL
58	SARIF SEKH-72	09-12-22	JCB Driver	160	55	14.5	174.4	O+ve	0.84	13.6	84.1	NAD	Normal	Normal	WNL
59	PRAKASH UDESING SOLANKI-73	22-04-21	Forklift Driver	162	69	13	324.5	O+ve	0.97	46.4	116.4	NAD	Normal	Normal	WNL
60	KAMLESHBHAI RANCHHODHBHAI SOLANKI-74	15-02-22	Forklift Driver	165	70	14.1	233.4	O+ve	0.79	43.8	102.5	NAD	Normal	Normal	WNL
61	BHUPENDRASINH SHEETALSINH CHAUHAN-75	01-01-23	Security	168	69	13.3	175.3	A+ve	0.94	53.9	97.9	NAD	Normal	Normal	WNL
62	SASHIKANT SURENDRAKUMAR DUVEY-77	03-03-23	Security	165	62	13.2	171.5	B+ve	0.91	61	86.9	NAD	Normal	Normal	WNL
63	SATYAMKUMAR KAMLESHKUMAR KORI-79	14-03-23	Security	170	75	12.3	205.7	AB+ve	0.9	101.5	92.5	NAD	Normal	Normal	WNL
64	AMISHKUMAR AYODHYAPRASAD RAI-80	01-01-23	Security	163	63	12.2	138.3	B+ve	0.81	29.5	108.5	NAD	Normal	Normal	WNL
65	JITENDRA JURAVARSINH PARMAR-81	28-12-22	Security	163	66	14.2	174.2	AB+ve	0.93	12.2	114.9	NAD	Normal	Normal	WNL



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 75614

Outward No: 38948-01/11/2021

- 1 Industry Details** **GEO CLEANER LLP**
- Email :** geocleaner9299@gmail.com **PLOT NO:94,**
TOWER H 402, AARUNI RESIDENCY BILL, VILLAGE: BIL, VADODARA
, Survey No. 94, Pratapnagar, Jarod Savali Road, Old Samlaya, Savali 391121,
vadodara ,
Pratapnagar - 391410
Telephone : 7600444441 **DIST : Vadodara , TAL : Savli , SIDC : Not In Gide**
Inspection Id : 625804 (After Direction) **Ro Name : Vadodara**
- 2 Type / Scale / Sector / Status :** RED / SMALL / Common treatment and disposal facilities(CETP, TSDF, Ewaste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary landfill site) / In Operation
- 3 Inspection Dt & Time :** 29/10/2021 12:30 / Air , Water , Hazd **Person Contacted :** Mr. Denish Bhalodia
- 4 Env Audit Detail : Sch : N.A , , Year : , On Dt :**
Commissioned Dt : 15/04/2020 **Production Start Dt :** 01/05/2020 **Applicability of CRZ Rules :** No
- 5 Water Consumption in Kilo Lts Per Day** Ind : 7.500 Dom : 8.000 **Borewells: 0**
- 6 Waste Water generation / Discharge (klpd) :** Ind : 2.000 Dom : 2.500 **Tubewells: 0**
- 7 Consumer No.(Electric Meter):** **Source of Water Supply:** Borewell
- 8 Disposal Mode of Industrial / Domestic :** Zero Discharge / Septic Tank
- 9 Discharge Pt / Final Receiving Body (Ultimate):** ZLD / -
- 10 Status of water consent Under the Water Act,1974:** AWH-110736-30/09/2025 Last Inward:183092-15/10/2020[GRT]
- 11 Effluent Treatment plant (ETP) : Units, if provided and status :**
No Data
- 12 Whether Industry is a member of CETP ?** No
- 13 Boilers=0 , DG Sets=0 , Flue Gas =1, Process =1 , ETP Cap = 0 , Capacity of All = -**
APCM Details : Scrubber
Fuel Used : ldo
Stack Attached to : Any Other,D.G. Sets
- 14 TSDF Name :** Not Regd with any TSDF
- 15 Lab Charges Pending :** NIL **Water Cess Charges Pending :** NIL
- 16 Last Env. Form V : 2019-2020** **Water Cess Return :** **HW Monthly Return : 2021-99**
- 17 Last 3 Legal Action :**

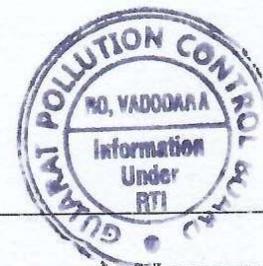
Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
25/08/2021	DIR	12/10/2021	EPA,IMM,	617507	DIR	COM	603254

Monthly Patrak Data : Last Return : 202109 **HAZD Waste Disposal : 1450.230 (41 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 4046	Meter Reading - 0, Kilo Litre - 10	Meter Reading - 0, Kilo Litre - 0

01/11/2021

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Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	- Is the Industry in Operation ??	No.	Closure direction under section 5 of EPA for the violation of the Hazardous & other waste (M&TM) rules-2016 to the unit vide order no GPCB/CCA-VRD-1869/ID-75614/603254 dated 12/10/2021 with immediate effect.
a	- R.O File No	-	
b	- Industry Operating without CCA	Yes	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	No.	Closure direction under section 5 of EPA for the violation of the Hazardous & other waste (M&TM) rules-2016 to the unit vide order no GPCB/CCA-VRD-1869/ID-75614/603254 dated 12/10/2021 with immediate effect.
e	- SMF availability	Not Reqd	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- pH of Scrubbing Media as per requirement ??	No.	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

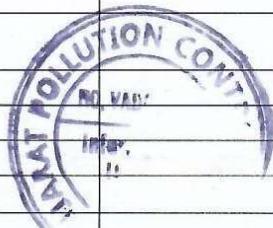
18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	
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Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	Yes	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	By SELF	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	no	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	
h	- Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	---	
i	- Technical capability and equipment complying with the SOP/Guideline?	Yes	
j	- Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k	- Facility is adequate for the applied process	Yes	
l	- Passbook is maintained?	Yes	
m	- Details of PLI, if applicable	---	
n	- Details of safety specs provided by the facility	--	
o	- Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	

01/11/2021

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Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

PCB Id: 75614

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

p	-	Quantity of Hazardous waste procured as per CCA?	Yes	
Water Parameter				
b	-	Source of Water Supply	Borewell	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	No	Closure direction under section 5 of EPA for the violation of the Hazardous & other waste (M&TM) rules-2016 to the unit vide order no GPCB/CCA-VRD-1869/ID-75614/603254 dated 12/10/2021 with immediate effect.
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	0	

Remarks :

Site Observations during Inspection, PCB-ID: (75614)

This unit is visited with reference to Closure direction under section 5 of EPA for the violation of the Hazardous & other waste (M&TM) rules-2016 to the unit vide order no GPCB/CCA-VRD-1869/ID-75614/603254 dated 12/10/2021 with immediate effect. The electricity power supply (Except Single Phase) of unit is disconnected by MGVCCL on 19/10/2021. During visit unit found not in operation. Detailed IR is attached herewith. [558]-01/11/2021

~ RO Comments/Reply : Revocation may be granted, considering compliance observed.-01/11/2021

I recommend :

W/C Notings: as per xgn[558-LSO]~

Specific Instructions given to Industry at the time of visit, for Pt to Pt Compliance

- ૧) બોર્ડ દ્વારા આપવામાં આવેલ Closure order નું ચુસ્તપણે પાલન કરવું,
- ૨) બોર્ડની મંજૂરી વગર કોઈપણ પ્રકારની ઉત્પાદન પ્રક્રિયા ચાલુ કરવી નહીં.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
૧. Regional office Ankleshwar દ્વારા મળેલ message ના સંદર્ભમાં cross verification માટે આજરોજ મુલાકાત લેવામાં આવેલ છે.; We have uploaded reply in 000 tag and also submitted to the respective R.O. (30/10/2021)	621299(24/09/21)	Compliance NOT Required
૩. આપ દ્વારા contaminated bags અને contaminated drum ને રીસીવ કરવા માટે મેનીફેસ્ટ દ્વારા જ રીસીવ કરવો અને તેનો રેકોર્ડ નિભાવવો; We have uploaded reply in 000 tag and also submitted to the respective R.O. (30/10/2021)	621299(24/09/21)	Partial Compliance

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Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

૨. આપના દ્વારા contaminated drum અને contaminated bags જે આપના દ્વારા pre process hazardous waste ને handle કરવા use કરવામાં આવે છે તેમજ waste ને મોકલવામાં માટેનો તમામ રેકોર્ડ નિભાવવો; We have uploaded reply in 000 tag and also submitted to the respective R.O. (30/10/2021)	621299(24/09/21)	Partial Compliance
૪. અગાઉની બાકી સુચનાઓનો પૂર્તતા અહેવાલ રજૂ કરવો; We have uploaded reply in 000 tag and also submitted to the respective R.O. (30/10/2021)	621299(24/09/21)	Partial Compliance
૪) પી- મોન્યુન એક્શન પ્લાન રજૂ કરવો; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
11) મુલાકાત સમયે સોલીડ વેસ્ટ પ્રોસેસ એરીયામાં VOC મીટર લગાડેલ છે તો CCA મુજબ H/W સ્ટોરેજ અને પ્રોસેસિંગ એરીયામાં VOC મીટર લગાડવું; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
12) આપના દ્વારા નવો સ્ટોરેજ વિસ્તાર બનાવો છો તેની માહિતી રજૂ કરવી; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
13) CCAની તમામ શરતોનું પાલન કરવું; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
1) છેલ્લા 03 માસ દરમિયાન આપના એકમ દ્વારા જે પણ ઔદ્યોગિક એકમમાંથી વેસ્ટ એકઠો કરવામાં આવ્યો અને તેને પ્રોડક્ટ બનાવી કયા ઔદ્યોગિક એકમોને આપ્યો તેની માહિતી આપવી. (મહિના વાઘઝ માહિતી આપવી.) અને જે પણ એકમને પ્રોડક્સ આપો છો તેની સાથેના MOU રજૂ કરવા; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
4) આપના એકમની ચીમની કે જે MIXING OPERATION સાથે જોડાયેલ છે. તે ચીમની પર SMF અને FIX ચીમની પ્રસ્થાપિત કરવી; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
6) આપના એકમના assembling સ્થળ પાસે હેર્ડસ વેસ્ટ જમીન પર મુકેલ છે. તેમાંથી વેસ્ટ વોટર આપના એકમની બાજુમાં આવેલ ખેતરમાં જાય છે. અને ત્યાં તે ખેતરમાં વનસ્પતી/પાક બળી ગયેલ છે જે બાબતે સ્પષ્ટતા કરવી; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
7) આપના દ્વારા FOUL ODOUR CONTROL કરવા માટે સિસ્ટમ પ્રસ્થાપિત કરેલ છે જે મુલાકાત સમયે કાર્યરત જોવા મળેલ નથી. જે બાબતે સ્પષ્ટતા કરવી; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
3) મુલાકાત દરમિયાન ETP ના બધાય એકમો ખાલી જોવા મળેલ, ETP ઘણા સમયથી બિન કાર્યરત માલુમ પડેલ છે, ETP ના અંદરે અંદરના જોડાણ પણ જોવા મળેલ નથી જે બાબતે જરૂરી સ્પષ્ટતા કરવી; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
5) આપના દ્વારા રેસીડ્યું (ETP વિસ્તાર જોડે) થોડો PCC વિસ્તારમાં અને થોડો જમીન પર જોવા મળેલ જે CCAની શરતોનું ઉલ્લંઘન છે. જે બાબતે સ્પષ્ટતા કરવી; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
2) છેલ્લા 03 માસ દરમિયાન કેટલો પાણીનો વપરાશ, નિકાળ, હેર્ડસ વેસ્ટ ઉત્પાદન, નિકાલની માહિતી આપવી; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
9) એકત્રીત કરવામાં આવતો હેર્ડસ વેસ્ટ બંધ શેડમાં સ્ટોર કરવો તેમજ પ્રોડક્સ પણ બંધ શેડમાં સ્ટોર કરવી; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending

01/11/2021

4/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

10) આપના એકમમાં કાપી નાખેલા contaminated ડ્રમ કાપીને જમીન પર સ્ટોર કરેલ છે. જે બાબતે CCA ની શરત મુજબ સ્ટોર કરવા.; We have uploaded reply in 000 tag and also submitted to the Respective R.O. (13/09/2021)	617507(25/08/21)	Still Pending
૨. Haz Waste ના ખરીદી તથા વેચાણના જથ્થા સાથેના MOU અત્રેની કચેરી પર જમા કરવા.; Dear Sir,@#\$@#\$We have uploaded detailed reply in 000 tag on XGN. (11/11/2020)	583809(04/11/20)	Still Pending
૧. ઉત્પાદન કાર્ય ચાલુ કરતા પહેલા બોર્ડને જાણ કરવી.; Dear Sir,@#\$@#\$We have uploaded detailed reply in 000 tag on XGN. (11/11/2020)	583809(04/11/20)	Fully Complied
૩. ETP ના ઇનલેટ તથા રીયુજ પર ફ્લોમીટર લગાવી તેનો રેકોર્ડ રાખવો.; Dear Sir,@#\$@#\$We have uploaded detailed reply in 000 tag on XGN. (11/11/2020)	583809(04/11/20)	Still Pending



01/11/2021

5/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (75614)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	12	vent from mixing operation	SCR	PM-150,

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	7	125KVA	YES	N.A	ldo	170 Lit/Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3010.000-M.T	COL,DCO,STO,TRA
2	Concentration or evaporation residues	I -37.3	2000.000-M.T	COL,DSS,STO,TRA
3	Used or Spent Oil	I -5.1	1.000-M.T	COL,REU,STO,TRA
4	Concentration or evaporation residues	I -37.3	2000.000-M.T	CIW,COL,DSI,STO,TRA
5	Chemical sludge from waste water treatment	I -35.3	50.000-M.T	COL,DSS,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Alternate Fuel (Solid Mix/ Liquid Mix)	0.000	0.000 - M.T	0.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	ADDITIVES	0.000 - M.T
2	Organic/Inorganic Hazardous and Non hazardous Wastes	0.000 - M.T

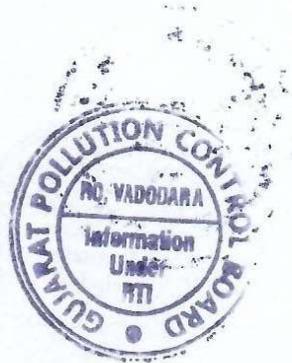
G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 15.500	WWG : 4.500	Water Source	Remark
1	Agriculture	5.000	0.000	Tankers	
2	Domestic Purpose	3.000	2.500	Tankers	
3	Others	2.500	1.500	Tankers	Water Use in ODC, PGC, DW and Lab

H Solid Waste

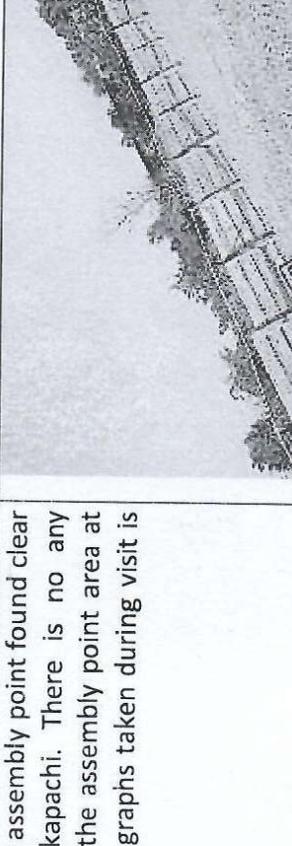
Inspection Team : S.I. Katudia - Riddhi N.Kiri, SO

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

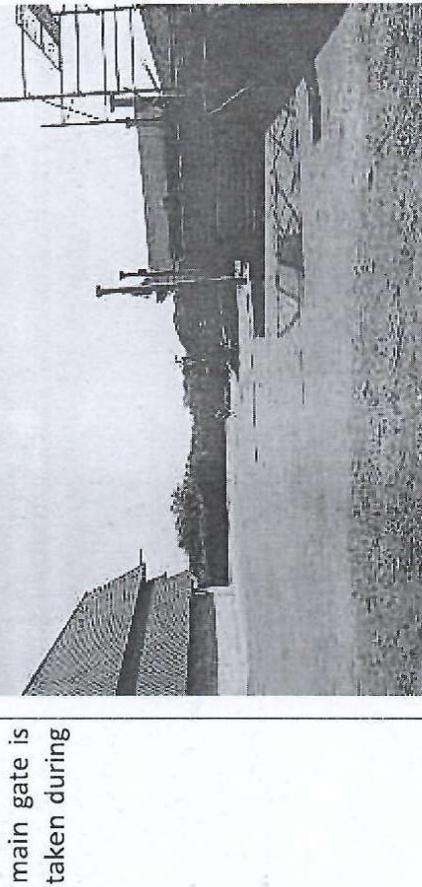
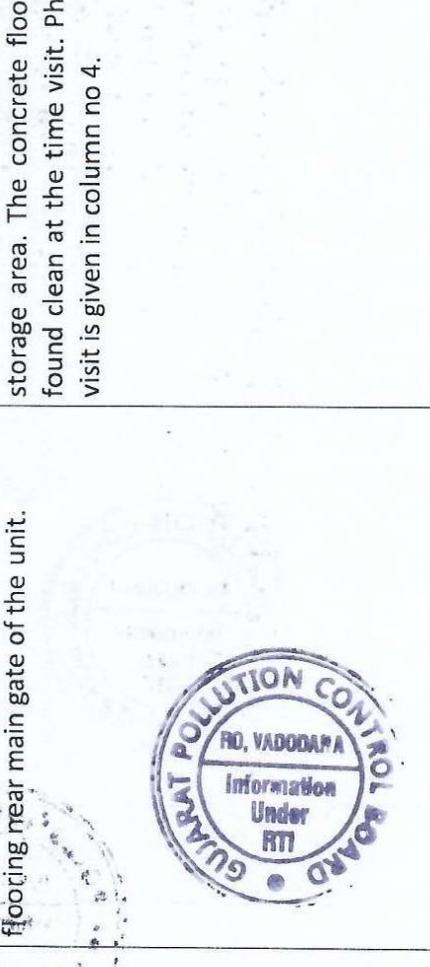


Signature By(S.I. Katudia)

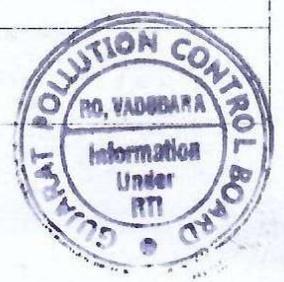
Name: Geo Cleaner LLP (PCB ID: 75614) Address: S.No :94,, PO: Pratapnagar, Tal Savali & Dist: Vadodara. Date of inspection: 29/10/2021.
 This unit is visited with reference to Closure direction under section 5 of EPA for the violation of the Hazardous & other waste (M&TM) rules-2016 to the unit vide order no GPCB/CCA-VRD-1869/JD-75614/603254 dated 12/10/2021 with immediate effect. The electricity power supply (Except Single Phase) of unit is disconnected by MGVA on 19/10/2021. During visit unit found not in operation. Compliance to the cause of closure order is verified as under:

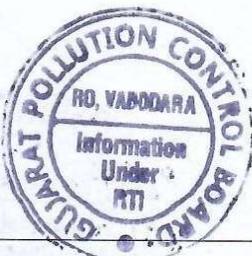
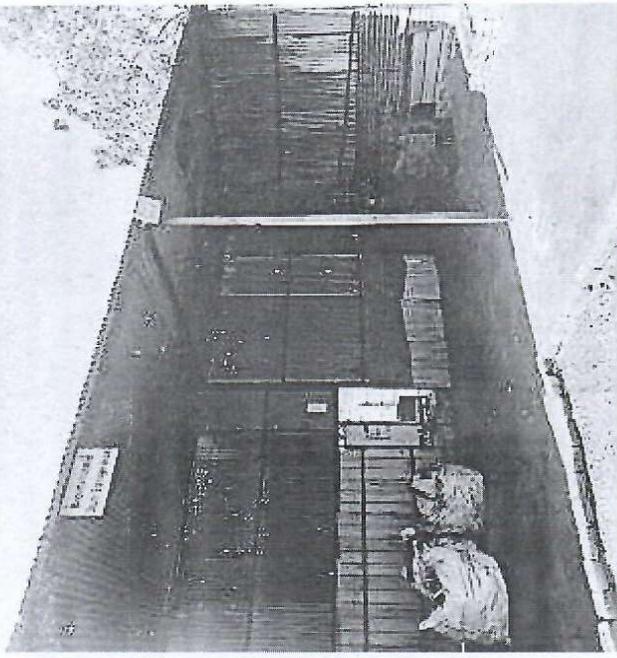
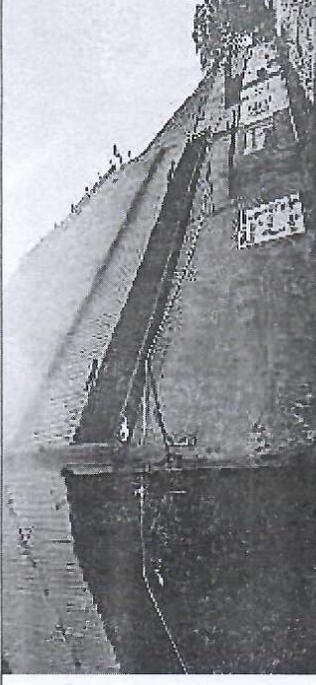
Sr. No. (1)	Reasons of Closure (2)	Inspection Observation (3)	Photographs taken during visit (4)
1	<p>@ 30 MT of industrial process waste observed stored on land in open area near assembly point.</p>	<p>During visit, open land near assembly point found clear and covered with stone kapachi. There is no any process waste observed in the assembly point area at the time of visit. The photographs taken during visit is given in column no 4.</p>	
		<p>The industrial process waste shifted to dedicated hazardous waste storage area under closed shed. Photograph of Hazardous storage area given in column no 4.</p>	

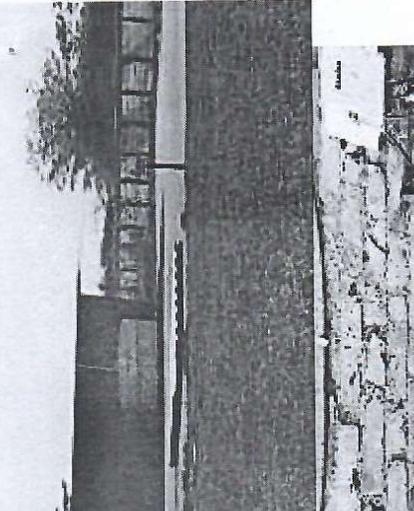
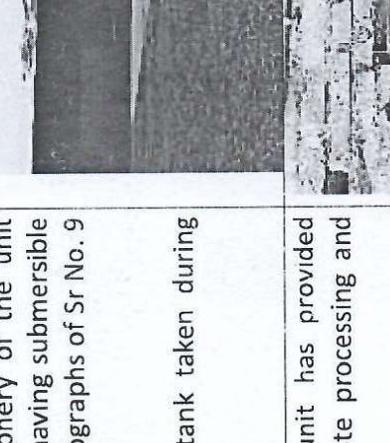
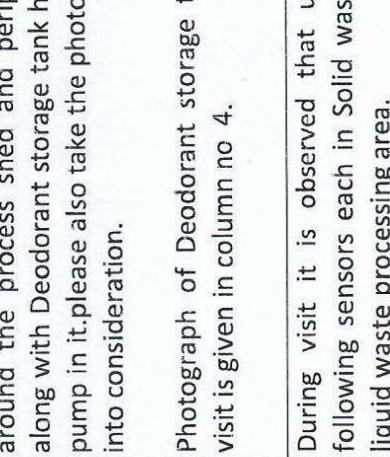
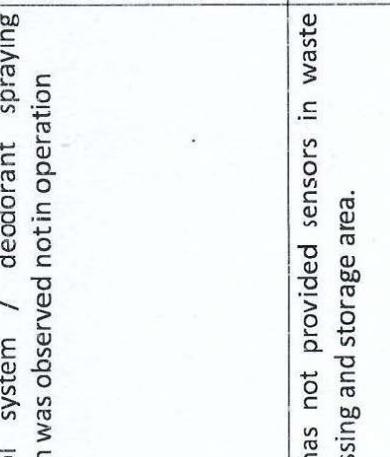
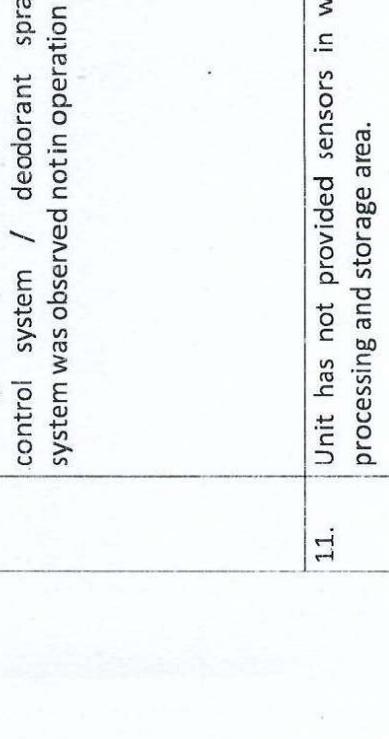


Sr. No. (1)	Reasons of Closure (2)	Inspection Remarks (3)	Photographs taken during visit (4)
2	<p>@25 MT of waste mix solid product observed stored in open area on concrete flooring near main gate of the unit.</p> 	<p>As per the person contacted inform that they had shifted the waste mix solid product to finished product storage area. The concrete flooring near main gate is found clean at the time visit. Photograph taken during visit is given in column no 4.</p>	
		<p>The waste mix solid product shifted to dedicated finished product storage area under the closed shed. Photograph of finished product storage area is given in Column 4</p>	

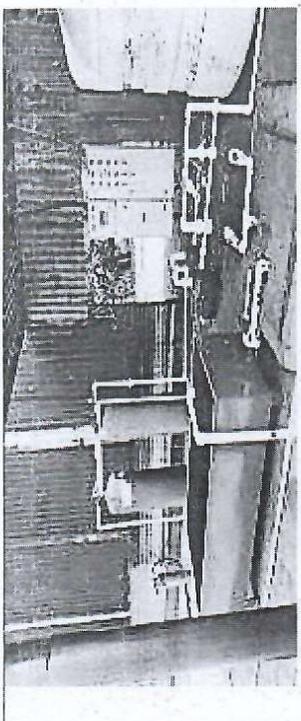
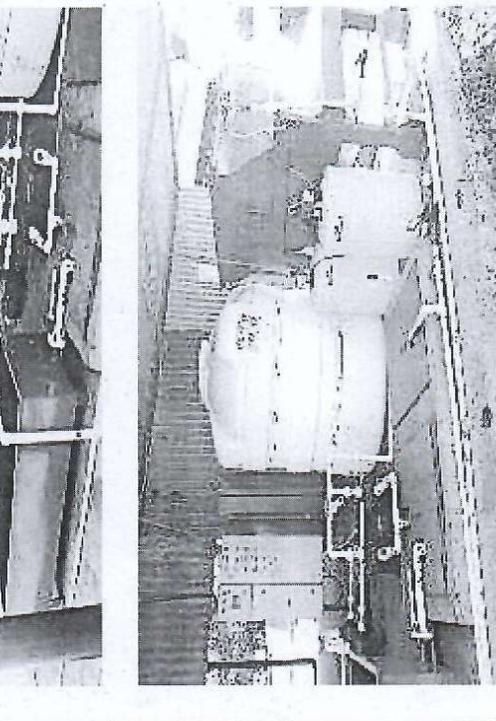
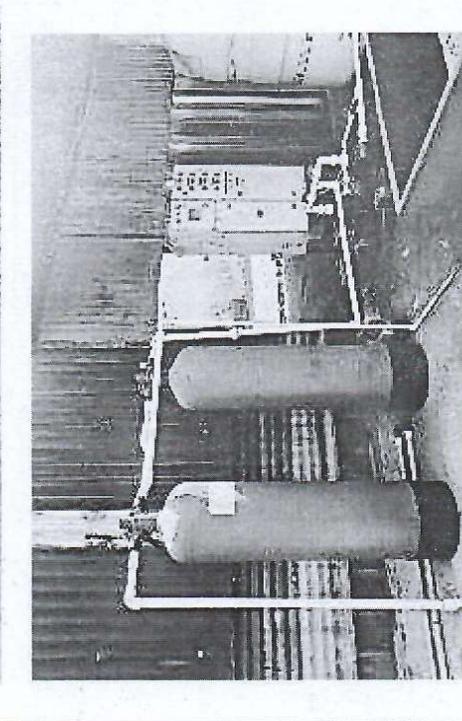
Sr. No. (1)	Reasons of Closure (2)	Inspection Remarks (3)	Photographs taken during visit (4)
3	Contaminated wastewater from this raw material storage area is observed seeping through boundary wall of unit and observed on land in adjacent farm.	There is no waste water logged area found with in premises and adjacent farm at the time of visit. Unit has provided cement boundary wall in the periphery of the premises. Photographs taken during visit is given in column 4.	
4	During inspection one wastewater sample collected from kacha pond near assembly point (Near hazardous waste storage area) and result is observed pH-6.84, COD-9,39,597 mg/l, BOD-56,250 mg/l, Phenolic Compound-10.41 mg/l & Oil & Grease-70 rag/t.	The contacted person informed that unit has provided Effluent Treatment Plant. It is observed that unit has provided Collection tank, Neutralization, lamella, storage tank, Activated carbon filter and Sand filter and final treated waste water holding tank in ETP Area. Unit has provided flow meter at the inlet and outlet of the ETP. Approximately 5 kl waste water is found to be collected in Collection tank of ETP Area. The inlet meter reading of ETP is 5 kl where as there is no reading on outlet meter reading. Contacted person inform that as the ETP is operated in batch mode and currently power is disconnected due to closure. The contacted person assured to treat the waste water in ETP once the power supply will be back. Photo graph of ETP is given in Column no.4	
5	Vegetation in area (@8 m * 4 m) in open land of adjacent farm observed dry.	Unit has provided Cement boundary wall around the periphery of the unit as remedial measure of water seepage of runoff water to adjacent open land area. Unit has also provided Effluent treatment plant. The unit has pumped out the accumulated waste wastewater in ETP For the further treatment. Please refer the Photograph given in Point No. 3 and Point no.4 for Boundary wall and ETP. The photograph of adjacent farm is given in column 4	



Sr. No. (1)	Reasons of Closure (2)	Inspection Remarks (3)	Photographs taken during visit (4)
6	Contaminated bags/liners are observed stored in open area within premises. 	During visit unit has provided the separate storage area having concrete flooring and shed adjoining to ETP area within the premises for storage of De-Contaminated bags/Liners The Contaminated bags/liners and are disposed by selling to authorized recyclers having decontamination facility. There are no HDPE/MS drums cut form center observed in open area at the time of visit.	
7	During inspection @350 nos. contaminated HDPE drums (cut from center)&@300 nos. contaminated MS drums(cut from center)are observed stored on land in open area.	Contacted person inform that they sold out the Contaminated HDPE Drums and MS drums to authorized decontamination facility. The unit has submitted the detailed Dispatch of Contaminated Bags & liners and contaminated HDPE drums & MS Drums from 25.08.2021 to 18.10.2021 along with manifest copy in revocation application. The latest Manifest copy No 10254 dated 18/10/2021 for contaminated bags & liners is attached here as Annexure-1 The latest Manifest copy No 10256 dated 18.10.2021 for contaminated HDPE Drums & MS Drums is attached here as Annexure-2	
8	Near discarded drum storage area, black colored residue (tarry waste) was observed to be spilled over partially on open land @ 4m * 4m and partially on pucca floor.	There is no spilled tarry waste observed in discarded drum storage area at the time of visit Contacted person inform that they had collected the spilled tarry waste along with contaminated soil and reused it as raw material in our mixing process.	
9.	During the inspection odour was felt in plant premises.	Unit has provided the deodorant spraying system around the process shed and periphery of the unit. Photograph taken during visit is given in column no 4	

Sr. No. (1)	Reasons of Closure (2)	Inspection Remarks (3)	Photographs taken during visit (4)
10.	During the inspection odour control system / deodorant spraying system was observed not in operation	Unit has provided the deodorant spraying system around the process shed and periphery of the unit along with Deodorant storage tank having submersible pump in it. please also take the photographs of Sr No. 9 into consideration. Photograph of Deodorant storage tank taken during visit is given in column no 4.	
11.	Unit has not provided sensors in waste processing and storage area.	During visit it is observed that unit has provided following sensors each in Solid waste processing and liquid waste processing area. 1) H2S – 0-100 PPM 2) VOC-0-5000 PPM 3) HC-0-100% LEL * is under maintenance in each area at the time of visit.	  
		Unit has purchased the following sensor for raw material storage area and yet to be installed. 1) H2S – 0-100 PPM 2) VOC-0-5000 PPM 3) HC-0-100% LEL 4) CO – 0-1000 PPM Photographs taken during visit is given in column no 4.	



Sr. No. (1)	Reasonsof Closure (2)	Inspection Remarks (3)	Photographs taken during visit (4)
12.	During inspection ETP found dry and empty and interconnected pipelines in ETP area is observed in disconnected conditions.	Contacted person inform that the all pipelines of ETP IS reconnected after maintenance.	
13.	Looking into the condition of the ETP it seems that ETP was not operated since long.	It is observed that unit has provided Collection tank, Neutralization, lamella, storage tank, activated carbon filter and Sand filter and final treated waste water holding tank in ETP Area. Unit has provided flow meter at the inlet and outlet of the ETP. Approximately 5 kl waste water is found to be collected in Collection tank of ETP Area. The inlet meter reading of ETP is 5 kl where as there is no reading on outlet meter reading. Contacted person inform that as the ETP is operated in batch mode and currently power is disconnected due to closure. The contacted person assured to treat the waste water in ETP once the power supply will be back. Photo graph of ETP is given in Column no.4	 



S.I.Katudia
D.E.E

R.N.Kiri
S.O

Location Factor: Looking to the site location of the unit it is more than 10 km from the Vadodara and nearest Municipality is Savli considering same location factor may be consider (1).

Manifest No:
1429260
18/10/2021

Copy 1
Lucky Scrap Traders (71166)
(Hazardous Waste Manifest)

To be forwarded to, to be forwarded by the transporter to the State Pollution Control Board or Committee.

Sender's Details		Receiver's Details	
Sender Name	GEO CLEANER LLP (75016)	Type of Facility	Active (or) On Hold (or)
Address	100/11, 11, ANAND RESIDENCY BLD, 41-42, EIL, WADODARA, PIN-390 001, Gujarat, India. State: GUJ, PIN: 390001	GPS Coordinates	Lat: 23.2010 Long: 72.8310
Contact Details	98972506 9925270590/98972506	Waste Details	
State	Gujarat	Total Qty	1.0191
Vehicle Details	13/03/2020/171001	Consistency	Solid
Contact Details	98972506 / ANAND RESIDENCY BLD, 41-42, EIL, WADODARA, PIN-390 001, Gujarat, India. State: GUJ, PIN: 390001	Transporter Details:	
Address	100/11, 11, ANAND RESIDENCY BLD, 41-42, EIL, WADODARA, PIN-390 001, Gujarat, India. State: GUJ, PIN: 390001	Contract Details	Contract No: 55781817, 4993, WADODARA, GUJ
Vehicle No	GUJ 0421	Vehicle Details	
Driver Name	Prashant	Waste Transportation Details	
Vehicle Reg. No.	GUJ 0421	Number of Drums	0
Vehicle Reg. No.	GUJ 0421	Number of Bags	1

Sender's Declaration
I hereby declare that contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
I hereby declare that we have obtained consent of recipient facility, carried out agreement with actual user for disposal, actual use of hazardous waste.

Signature and Stamp of sender: Date: 18/10/21 Signature: [Signature]
Transporter's Acknowledgment of Receipt of waste: Date: 18/10/21 Signature: [Signature]
Receiver's Certification of Receipt of Hazardous waste: Date: 18/10/21 Signature: [Signature]
Principal Approval Details: Accepted - 18/10/2021 4:45PM - Remarks :OK ACCEPTED

GEO CLEANER LLP
Survey No. 04, P.O. Panchnagar, San-Charan Road, San-Charan, Vadodra, Gujarat, India. State: GUJ, PIN: 390001
Phone: +91 8857778823
Email: info@geocleaner.com, geocleaner@geocleaner.com

Geo Cleaner LLP
Form 30
(See Rule 19(1))
MANIFEST FOR HAZARDOUS WASTE

Copy 1 by Sender TO S.P.C.B.

1. Sender's Name and mailing address (including Phone No. and E-mail): GEO CLEANER LLP 100/11, 11, ANAND RESIDENCY BLD, 41-42, EIL, WADODARA, PIN-390 001, Gujarat, India. State: GUJ, PIN: 390001	2. Sender's Authorization No.: AWH-110736	3. Manifest Document No.: 10234
4. Consignor's Name and address (including Phone No. and E-mail): LUCKY SCRAP TRADERS 100/11, 11, ANAND RESIDENCY BLD, 41-42, EIL, WADODARA, PIN-390 001, Gujarat, India. State: GUJ, PIN: 390001	5. Type of Vehicle: <input checked="" type="checkbox"/> Truck <input type="checkbox"/> Tanker <input type="checkbox"/> Special Vehicle	6. Transporter's Registration No.: GUJ 0421
7. Receiver's Name and address (including Phone No. and E-mail): LUCKY SCRAP TRADERS 100/11, 11, ANAND RESIDENCY BLD, 41-42, EIL, WADODARA, PIN-390 001, Gujarat, India. State: GUJ, PIN: 390001	8. Receiver's Authorization No.: AWH-107999	9. Vehicle Registration No.: GUJ 0421
10. Waste description: HAZARDOUS WASTE Physical status: SOLID	11. Special handling instructions and additional information: USE PPE'S	12. Waste declaration: CONFIDENTIAL

13. Special handling instructions and additional information:
USE PPE'S

14. Physical status:
SOLID

15. Special handling instructions and additional information:
USE PPE'S

Signature and Stamp: [Signature]

Signature and Stamp: [Signature]





Geo Cleaner LLP
Form 10
(New Rule, 1988)
MINORIT: 106 HAZARDOUS AND OTHER WASTE

Send to: M.P. Chavhan
106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

1. Name and mailing address (including phone no.) of the sender:
Geo Cleaner LLP
Form 10
(New Rule, 1988)
MINORIT: 106 HAZARDOUS AND OTHER WASTE

2. Sender's Authorization No:
AWH-110736

3. Market/Document No:
10256

4. Transporter's Registration No:
GJ-15-1438648

5. Type of Vehicle:
 Truck
 Tanker
 Special Vehicle

6. Recipient's authorization No:
AWH-107999

7. Vehicle Registration No:
GJ-15-X-7335

8. Waste description:
CONTAMINATED WASTE DRUMS SHEET

9. Physical status:
SOLID

10. Specific handling instructions and additional information:
USE PPE'S

11. Signature and Stamp:
Signature: [Signature]
Stamp: [Stamp]

12. Signature and Stamp:
Signature: [Signature]
Stamp: [Stamp]

Copy 1
18/10/2021

1. Name and mailing address (including phone no.) of the sender:
Geo Cleaner LLP (Form 10)
MINORIT: 106 HAZARDOUS AND OTHER WASTE

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11. Signature and Stamp:
Signature: [Signature]
Stamp: [Stamp]

12. Signature and Stamp:
Signature: [Signature]
Stamp: [Stamp]



Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

PCB Id: 75614

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	- Is the Industry in Operation ??	Yes	
a	- R.O File No	-	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	
----	---	-----	--

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	As per crux	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	
h	- Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	as per crux	
i	- Technical capability and equipment complying with the SOP/Guideline?	Yes	
j	- Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k	- Facility is adequate for the applied process	Yes	
l	- Passbook is maintained?	Yes	
m	- Details of PLI, if applicable	----	
n	- Details of safety specs provided by the facility	----	
o	- Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	- Quantity of Hazardous waste procured as per CCA?	Yes	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (75614)

04/04/2023

2/4 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

This unit is visited w.r.to Complaint of Shri Hardik K. Dhandhukiya regarding the non Complying the guidelines for pre-processing of Hazardous waste, Transportation of Hazardous waste and CCA conditions. please find attached herewith the detailed inspection report. [558]-04/04/2023

~ RO Comments/Reply :Permanent revocation may be granted. -04/04/2023

I recommend : i. Recommend Revocation Order

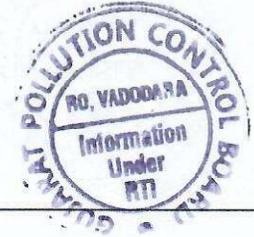
W.C Notings:

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

- 2) આપના એકમ દ્વારા એકમમાં બનાવેલ Green belt એરીયા ની માહિતી અત્રેની કચેરીમાં જમા કરાવવી.
- 5 Pre processing waste ની guidelines નું તેમજ CCA ની શરતો નું ચુસ્તપણે પાલન કરવું
- 4 આપના એકમ દ્વારા છેલ્લાં ત્રણ માસ દરમિયાન મેળવેલ hazardous waste અને co processing માટે મોકવેલ તેમજ અન્ય રીતે નિકાલ કરેલ hazardous waste (CCA મુજબ) ની માહિતી આધારભૂત પુરાવા સાથે અત્રે ની કચેરી માં જમા કરાવવી
- 1) આપના એકમમાં PLANT LAY OUT AREA (Storage Area +process Area +other Area)ની Dimension સાથેની માહિતી અત્રેની કચેરીમાં જમા કરાવવી.
- આપના એકમ દ્વારા waste receiving/disposal માટે વાપરવા માં આવતા transportation vehicle ની GPCB ની VLTS સાથે registered vehicles ની માહિતી અત્રેની કચેરી માં જમા કરાવવી

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
૧. આપના દ્વારા છેલ્લા ત્રણ મહિના દરમિયાન રીસીવ કરેલ હેઝાર્ડસ વેસ્ટ અને ડીસ્પોઝ કરવામાં આવેલ હેઝાર્ડસ વેસ્ટની વિગત આધારભૂત પુરાવા સાથે રજુ કરવી.; We have uploaded Reply in Extra Tag and also submitted to respective R.O (10/01/2023)	698650(28/12/22)	---
૨. આપના એકમમાં હેઝાર્ડસ વેસ્ટના Preprocessing દરમિયાન ઉત્પન્ન થતા હેઝાર્ડસ વેસ્ટની માહિતી (જનરેશન અને ડીસ્પોઝલ) રજુ કરવી.; We have uploaded reply in Extra Tag and also submitted to respective R.O. (10/01/2023)	698650(28/12/22)	---
૧. મુલાકાત સમયે આપના જણાવ્યા અનુસાર ફક્ત waste mix liquid માં expansion કરવાના હોય તે અંતર્ગત revised proposal જમા કરાવવી; Dear Sir,@#\$We have uploaded detailed query reply in "EIA" tag. (22/08/2022)	679594(27/07/22)	---
છેલ્લા ૩ માસ દરમિયાન આપના એકમ દ્વારા જે પણ ઔદ્યોગિક એકમમાંથી વેસ્ટ એકઠો કરવામાં આવ્યો અને તેને પ્રોડક્ટ બનાવી ક્યાં ઔદ્યોગિક એકમોને આપ્યો તેની માહિતી આપવી (મહિના વાઈઝ માહિતી આપવી) અને જે પણ એકમને પ્રોડક્ટ આપો છે તેની સાથેના MOU રજુ કરવા; Dear Sir,@#\$We have uploaded detailed query reply in "EIA" tag. (22/08/2022)	679594(27/07/22)	---
છેલ્લા ૩ માસ દરમિયાન આપના એકમ દ્વારા જે પણ ઔદ્યોગિક એકમમાંથી વેસ્ટ એકઠો કરવામાં આવ્યો અને તેને પ્રોડક્ટ બનાવી ક્યાં ઔદ્યોગિક એકમોને આપ્યો તેની માહિતી આપવી (મહિના વાઈઝ માહિતી આપવી) અને જે પણ એકમને પ્રોડક્ટ આપો છે તેની સાથેના MOU રજુ કરવા .; We have uploaded reply in Extra Tag and also submitted to respective R.O. (20/06/2022)	673743(08/06/22)	---



04/04/2023

3/4 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (75614)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	12	vent from mixing operation	SCR	PM-150,

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	7	125KVA	YES	N.A	Ido	170 Lit/Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3010.000-M.T	COL,DCO,STO,TRA
2	Concentration or evaporation residues	I -37.3	2000.000-M.T	COL,DSS,STO,TRA
3	Used or Spent Oil	I -5.1	1.000-M.T	COL,REU,STO,TRA
4	Concentration or evaporation residues	I -37.3	2000.000-M.T	CIW,COL,DSI,STO,TRA
5	Chemical sludge from waste water treatment	I -35.3	50.000-M.T	COL,DSS,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Waste Mix Liquid	1625.000	1625.000 - M.T	0.000	
2	waste mixed solid/semi solid	6600.000	6600.000 - M.T	0.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	additives	416.660 - M.T
2	organic/inorganic hazardous and non hazardous wastes	8225.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 15.500	WWG : 4.500	Water Source	Remark
1	Agriculture	5.000	0.000	Tankers	
2	Domestic Purpose	3.000	2.500	Tankers	
3	Others	2.500	1.500	Tankers	Water Use in ODC, PGC, DW and Lab

H Solid Waste

Inspection Team : Riddhi N.Kiri, SO - M.G.Bharucha, SSA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.



Signature By (Riddhi N.Kiri, SO)

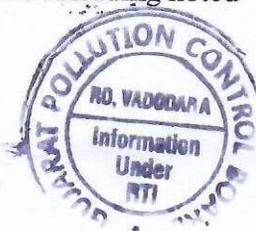
04/04/2023

4/4 (Through XGN)

✦ **Name of Unit: M/s GEO CLEANER LLP (PCB ID: 75614)**

Visit Date: 20/03/2023

- This unit is visited w.r.to Complaint of Shri Hardik K. Dhandhukiya regarding the non Complying the guidelines for pre-processing of Hazardous waste, Transportation of Hazardous waste and CCA conditions.
- The unit is engaged in Pre-processing of Hazardous wastes i.e. Different categories of Hazardous Waste(Solid/semisolid/Liquid) having high calorific value received from various industries and after mixing according to its compatibility it is sent for Co-Processing in Cement Manufacturing Unit. Unit has granted CCA for Pre-Processing of Hazardous waste to prepare alternate fuel(AFR) for Co-Incineration (Co-Processing) (1) Waste Mixed Liquid – 19500 MT/Year (2) Waste Mixed Solid/Semi Solid – 79200 MT/year vide order No. AWH-110736 Valid up to 30/09/2025.
- Unit has obtained permission for pre-processing of different categories of hazardous wastes as per the consent condition no. 7.4 for Reception, collection, treatment, storage & its use for preparation of mixed liquid solid/semi solid and disposed at Cement Industry for Co-Incineration(Co-Processing) by use of GPS unable vehicle and XGN generated Manifest.
- Unit has submitted MOU for sending waste to co processing with M/s J.K Cement, M/s Nuvoca Vistas Corporation Limited, M/s NU vista limited, M/s Gujarat siddhi cement limited, M/s Birla Corporation Limited, M/s wonder cement and M/s. Ambuja Cement.
- Unit has provided Closed shed area and impervious flooring in shed area for the reception, storage and Treatment of the Different types of hazardous waste. Unit has been instructed to provide the detailed plan layout with all dimension. As per the details submitted by the unit the total area of the unit is 9714 m². The total area covered with the shed is 2750.43 m² and area provided for greenbelt is 3333.62 m². It is noted that the area provided for greenbelt development as per the layout plant is not fully utilised for the Greenbelt. During visit is observed that unit has planted trees around the periphery of boundary wall where as sapling of trees found to be planted in plastic drums in name of Greenbelt. Photographs is attached for reference.
- Unit has provided pukka road around the periphery of the Storage and process shed area for the movement of vehicles where as metal road is provided from entry gate to the plant area. Photographs of the same is attached for reference.
- Water is only required for domestic purpose. Required water is purchased through tanker. Generated domestic waste water is disposed through soak pit. Unit has provided ETP consists of primary and tertiary treatment facility. Treated waste water is reused again in process. During visit, ETP is observed not in operation as it is operated on batch mode. Unit provided Flow meter at the inlet and outlet of the ETP. Reading noted at the time of visit is 16.69 kl and 13.35 KL respectively.



(75 MT) and one sigma blender (5 MT) for the preparation of waste mix liquid having uniform physical and chemical quality.

- Unit has provided 3 Nos of Air Operated Double Diaphragm (AOD) pumps to transfer raw liquid waste from drums to storage / mixing tank as well as recirculating liquid within tank to form homogeneous liquid. Unit has separate fume extraction hood with each AOD pumps, each storage tanks, mixing tank and sigma blender. This fume extraction hoods are further connected to common activated carbon filter provided as APCM.
- Unit has provided two pits having processing capacity (Dimension: 6.995*3.89*2 mtr) 45 MT batch size with suction hoods over it Connected with stack having activated carbon filter as APCM. Dry waste mix with JCB machines and manually screening carried out before packing.
- Unit has provided VOC, H2S & LEL sensors at Near Solid waste mixing pit (process area). During inspection, sensors are showing reading as follows: VOC: 0 ppm, H2S: 0 ppm & LEL: 0. Unit has provided VOC, H2S, LEL & CO sensors at Storage area. During inspection, sensors are showing reading as follows: VOC: 0 ppm, H2S: 0 ppm, CO: 0 ppm & LEL: 0. Unit has provided VOC, H2S, LEL, CO & aniline sensors at Near Sigma mixer. During inspection, sensors are showing reading as follows: VOC: 0 ppm, H2S: 0 ppm, CO: 0 ppm, LEL: 0 & Aniline: 0 ppm.
- Unit has provided one D.G. set (cap: 125 KVA) as standby. Unit has provided odour control system/deodorant spraying system. During inspection, odour control system/deodorant spraying system is observed in operation.
- All the hazardous waste transportation (Reception & Disposal) is carried out through "XGN" Manifest System. GPCB "XGN" VLTS programmes enables to track the transportation vehicles during the transfer. It only generates the manifest if the GPS mounted in vehicle is in working condition.
- The unit is having dedicated vehicles for the transpiration of hazardous waste and all the vehicles used for the same is registered with VLTS system through GPS System having unique IEMI Number. Unit has been instructed to provide the details of the same. Unit has sub mitted the details of total 23 Nos. of Vehicles (10 Nos. Of Truck +13 Nos. of Tankers) along with Vehicle no and provided GPS IEMI number registered with VLTS system. Details of the same is uploaded in extra documents of Notice of Reply Dated 20.03.2023 Part 1 by the unit.
- Necessary written instructions are given at the time of visit.

M/s GEO CLEANER LLP (PCB ID : 75614)

Photographs



Metal road from entry gate to plant area



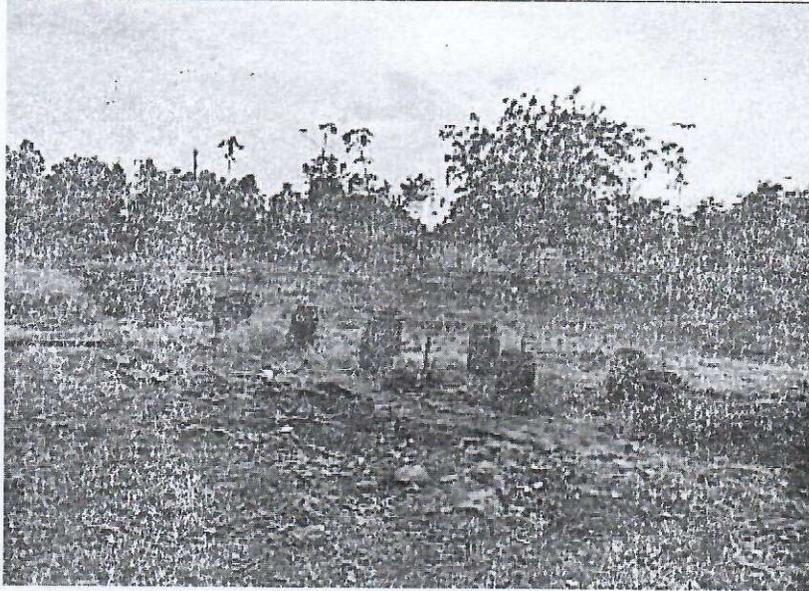
Internal road around storage shed area.



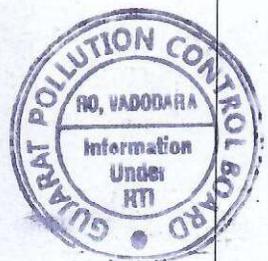
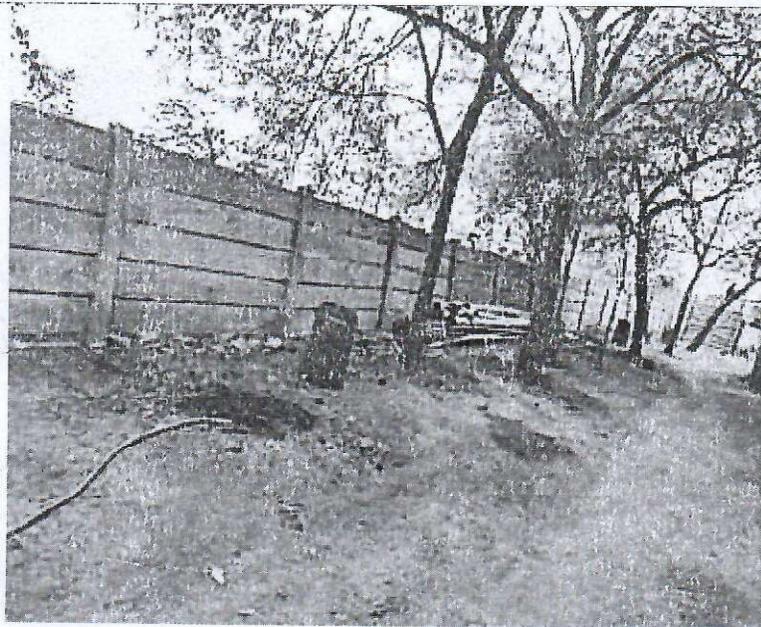
Internal road around storage shed area.

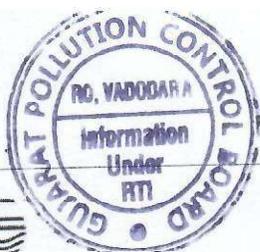


Internal road around storage shed area.



Trees planted near boundary wall and sapling in the drums





Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	-	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	N.A	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	

Air Related

a	-	Fuel Type confirmitive with CCA ?	Yes	
b	-	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	-	APC Measures confirmitive with CCA conditions ??	Yes	
d	-	ALL APCMs are in operation	Yes	
e	-	SMF availability	Provided	
f	-	Thick Smoke observed in Flue Gas/Processes ??	No.	
g	-	ph of Scrubbing Media as per requirement ??	Yes	
h	-	Ultimate Disposal of Scrubbing Media	ETP	
i	-	Nos of Samples : Stack & Ambient	0, 0	

GEM

18	-	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	Not Applicable
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Haz Waste Related

a	-	Haz waste Catg confirmitive with CCA	Yes	
b	-	H.W generation excceding CCA limits	No.	
c	-	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	as per crux	
g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	Not Applicable
h	-	Installed capacity of the plane based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	--	
i	-	Technical capability and equipment complying with the SOP/Guideline?	Yes	
j	-	Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k	-	Facility is adequate for the applied process	Yes	
l	-	Passbook is maintained?	Yes	
m	-	Details of PLI, if applicable	--	
n	-	Details of safety spects provided by the facility	--	
o	-	Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	-	Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	-	Source of Water Supply	Tanker	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Batch Wise	

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Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	0	

Remarks :

Site Observations during Inspection, PCB-ID: (75614)

This unit is visited w.r.to Revocation application and HO email "Inspection of M/s. Geo Cleaner LLP" dated 02/06/2022. Detailed IR is uploaded herewith. [4772]-19/06/2022

~ RO Comments/Reply :Further revocation may be granted, considering compliances observed.-20/06/2022

I recommend : Closure May be Revoked : Revocation Type: Permanent Revocation

W.C Notings: As per XGN profile[4772-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

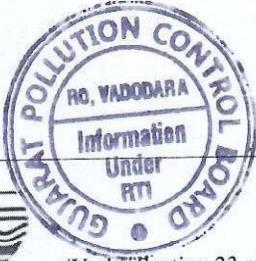
છેલ્લા ૩ માસ દરમિયાન આપના એકમ દ્વારા જે પણ ઔદ્યોગિક એકમમાંથી વેસ્ટ એકઠો કરવામાં આવ્યો અને તેને પ્રોડક્ટ બનાવી ક્યાં ઔદ્યોગિક એકમોને આપ્યો તેની માહિતી આપવી (મહિના વાઈઝ માહિતી આપવી) અને જે પણ એકમને પ્રોડક્ટ આપો છે તેની સાથેના MOU રજુ કરવા .

Compliance Observed in this Inspections.



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Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
4. એકમના liquid tank storage ની dyke wall પાસે material spillage જોવા મળેલ છે તો તેને તાત્કાલિક ઉઠાવી લેવું અને ભવિષ્યમાં આવું ન થાય તે બાબતનું ધ્યાન રાખવું; We have uploaded reply in Extra Tag and also submitted to respective R.O (29/04/2022)	656681(07/04/22)	---
5. આપના એકમની vent સાથે fixed structurally stable platform provide કરવું; We have uploaded reply in Extra Tag and also submitted to respective R.O (29/04/2022)	656681(07/04/22)	---
2. મુલાકાત સમયે ETP ની બાજુમાં આવેલ decontaminated drum area અને process area માંથી fugitive fumes નીકળતી જોવા મળેલ તો સદર બાબતે જરૂરી પગલાં લેવા; We have uploaded reply in Extra Tag and also submitted to respective R.O (29/04/2022)	656681(07/04/22)	---
7. છેલ્લા 3 માસ દરમિયાન આપના એકમમાં દ્વારા જે પણ ઔદ્યોગિક એકમમાંથી વેસ્ટ એકઠી કરવામાં આવ્યો અને તેને પ્રોડક્ટ બનાવી ક્યા ઔદ્યોગિક એકમનો આપ્યો તેની માહિતી આપવી (મહિના વાઈઝ માહિતી આપવી) અને જે પણ એકમને પ્રોડક્ટ આપો છો તેની સાથેના MOU રજૂ કરવા; We have uploaded reply in Extra Tag and also submitted to respective R.O (29/04/2022)	656681(07/04/22)	---
1. તા 11/02/2022 ના રોજ આપેલ સૂચનાનો પૂર્તતા અહેવાલ રજૂ કરવો; We have uploaded reply in Extra Tag and also submitted to respective R.O (29/04/2022)	656681(07/04/22)	---
6. મુલાકાત સમયે એકમમાં store કરેલ waste ની HDPE Bags માંથી liquid seepage જોવા મળેલ છે તો એકમમાં seepage થવાના લીધે generate થતા lechate/ waste water માટેની વ્યવસ્થા ઉભી કરવી અને સદર બાબતનો action plan રજૂ કરવો; We have uploaded reply in Extra Tag and also submitted to respective R.O (29/04/2022)	656681(07/04/22)	---
8. છેલ્લા 3 માસ દરમિયાન કેટલા પાણીનો વપરાશ, નિકાલ, હેઝાર્ડસ વેસ્ટ ઉત્પાદન, નિકાલની માહિતી આપવી; We have uploaded reply in Extra Tag and also submitted to respective R.O (29/04/2022)	656681(07/04/22)	---
3. મુલાકાત સમયે ETP ની બાજુના ભાગમાં contaminated plastic/scrap open માં store કરેલ જોવા મળેલ છે તો તેને બંધ શેડ માં shift કરવો; We have uploaded reply in Extra Tag and also submitted to respective R.O (29/04/2022)	656681(07/04/22)	---
(૧) એકમ હેઝાર્ડસ વેસ્ટના હેન્ડલીંગ સાથે સંકળાયેલ હોય એકમમાં આવેલ storage Shed ની ફરતે spillages/contaminated run off આજુબાજુમાં ણ ફેલાય તે હેતુથી પાકી ડ્રેઈનની વ્યવસ્થા કરી તેને collection pit ને fix line થી ETP સાથે કનેક્ટ કરવી.; we have uploaded reply in Extra Tag and also submitted to respective R.O (29/04/2022)	638714(11/02/22)	---
૧) બોર્ડ દ્વારા આપવામાં આવેલ Closure order નું ચુસ્તપણે પાલન કરવું.; We have uploaded reply in 000 tag and also submitted to the respective R.O (03/11/2021)	626360(02/11/21)	---
૨) બોર્ડની મંજૂરી વગર કોઈપણ પ્રકારની ઉત્પાદન પ્રક્રિયા ચાલુ કરવી નહીં.; We have uploaded reply in 000 tag and also submitted to the respective R.O (03/11/2021)	626360(02/11/21)	---

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4/7 (Through XGN)



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10. of EP, Act 1986)

PCB Id: 75614

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (75614)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	12	vent from mixing operation	SCR	PM-150,

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	7	125KVA	YES	N.A	ldo	170 Lit/Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3010.000-M.T	COL,DCO,STO,TRA
2	Concentration or evaporation residues	I -37.3	2000.000-M.T	COL,DSS,STO,TRA
3	Used or Spent Oil	I -5.1	1.000-M.T	COL,REU,STO,TRA
4	Concentration or evaporation residues	I -37.3	2000.000-M.T	CIW,COL,DSL,STO,TRA
5	Chemical sludge from waste water treatment	I -35.3	50.000-M.T	COL,DSS,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Waste Mix Liquid	1625.000	1625.000 - M.T	0.000	
2	waste mixed solid/semi solid	6600.000	6600.000 - M.T	0.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	additives	416.660 - M.T
2	organic/inorganic hazardous and non hazardous wastes	8225.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 15.500	WWG : 4.500	Water Source	Remark
1	Agriculture	5.000	0.000	Tankers	
2	Domestic Purpose	3.000	2.500	Tankers	
3	Others	2.500	1.500	Tankers	Water Use in ODC, PGC, DW and Lab

H Solid Waste

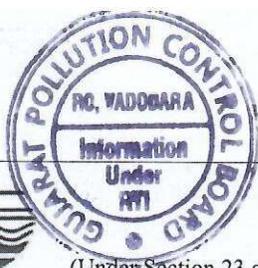
I Closure Reasons and Measures taken.

Sr	Reason For Closure Direction	Measures Tasken	Compliance Observed	Inspection Remarks
1	Closure point 1 - @ 30 MT of industrial process waste observed stored on land in open area near assembly point.	We have immediately shifted the industrial process waste to dedicated hazardous waste storage area. Photograph of Hazardous storage area is submitted at your esteemed office.	Complied	During inspection, open land near assembly point found clear and covered with stone kapachi and no any process waste observed in the assembly point area at the time of visit.
2	Closure point 2 - @25 MT of waste mix solid product observed stored in open area on concrete flooring near main gate of the unit.	We have immediately shifted the waste mix solid product to dedicated finished product storage area. Photograph of finished product storage area is submitted at your esteemed office.	Complied	During inspection no any waste mix solid product observed stored in open area on concrete flooring near main gate of the unit

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Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

3	Closure point 3 - Contaminated wastewater from this raw material storage area is observed seeping through boundary wall of unit and observed on land in adjacent farm.	We have immediately rectified the system and now there is no waste water going to the land in adjacent farm. We have immediately started pumping of accumulated waste water to ETP for further treatment. We have also taken immediate action for repairing the boundary wall to prevent any further incidences in future. We assure the board that we shall take utmost care that the same is not repeated in future. The photographs of the same is submitted at your esteemed office.	Complied	During visit no any contaminated waste water observed coming from raw material area. There is no waste water logged area found within premises and adjacent farm at the time of visit During visit no rain observed
4	Closure point 4 - During inspection one wastewater sample collected from kacha pond near assembly point (Near hazardous waste storage area) and result is observed pH-6.84, COD-9,39,597 mg/l, BOD-56,250 mg/l, Phenolic Compound-10.41 mg/l & Oil & Grease-70 rag/t.	Our ETP was under maintenance. Hence, this has resulted to some leakages and spillages, which ultimately led to the waste water flowing to the kacha Pond. At present the ETP is fully operational continuously and efficiently. We have immediately rectified the system and have started pumping of accumulated waste water from Kacha pond to ETP for further treatment and taking utmost care that the same is not repeated in future. There is no wastewater present in the Kacha pond now. Photographs for the same is submitted at your esteemed office.	Complied	During visit no any contaminated waste water observed coming from raw material area. There is no waste water logged area found within premises and adjacent farm at the time of visit During visit no rain observed
5	Closure point 5 - Vegetation in area (@8 m * 4 m) in open land of adjacent farm observed dry.	We have immediately rectified the system and now there is no waste water going to the land in adjacent farm. We have immediately started pumping of accumulated waste water to ETP for further treatment. We have also taken immediate action for repairing the boundary wall to prevent any further incidences in future. We assure the board that we shall take utmost care that the same is not repeated in future. Photographs of boundary wall is submitted at your esteemed office.	Complied	During visit no any contaminated waste water observed coming from raw material area. There is no waste water logged area found within premises and adjacent farm at the time of visit During visit no rain observed
6	Closure point 6 - Contaminated bags/liners are observed stored in open area within premises.	We have immediately collected the Contaminated bags/liners and have disposed by selling them to authorized recyclers having decontamination facility. Manifest copy for the same is submitted at your esteemed office.	Complied	During visit no any contaminated bags/liners/drums observed stored in open area
7	Closure point 7 - During inspection @350 nos. contaminated HDPE drums (cut from center) & @300 nos. contaminated MS drums (cut from center) are observed stored on land in open area.	We have immediately collected Contaminated HDPE drums & MS drums and disposed by selling them to authorized recyclers having decontamination facility. Manifest copy for the same is submitted at your esteemed office.	Complied	During visit no any contaminated bags/liners/drums observed stored in open area
8	Closure point 8 - Near discarded drum storage area, black colored residue (tarry waste) was observed to be spilled over partially on open land @ 4m * 4m and partially on pucca floor	We have immediately collected the black colored residue along with contaminated soil and reused it as raw material in our mixing process.	Complied	During visit no any black colored residue (tarry waste) was observed spilled over observed
9	Closure point 9 - During the inspection odour was felt in plant premises.	We have already installed odour control system like deodorant spraying system for preventing the odour.	Complied	Unit has provided the deodorant spraying system around the process shed and periphery of the unit and observed in operation.

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Gujarat Pollution Control Board

PCB Id: 75614

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

10	Closure point 10 - During the inspection odour control system and deodorant spraying system was observed not in operation	During the inspection, odour control system and deodorant spraying system was under maintenance. Now it has been repaired and it is in fully operational condition.	Complied	Unit has provided the deodorant spraying system around the process shed and periphery of the unit and observed in operation.
11	Closure point 11 - Unit has not provided sensors in waste processing and storage area.	We have already installed the sensors in waste processing area. Photographs for the same is submitted at your esteemed office. We have already purchased the sensors for the storage area and it will be installed within 7 days. PO copy for the sensor is submitted at your esteemed organization.	Complied	Please refer above
12	Closure point 12 - During inspection ETP found dry and empty and interconnected pipelines in ETP area is observed in disconnected conditions.	The ETP was closed down and emptied for 3 days before the visit for the purpose of ETP cleaning and maintenance. All pipelines have been reconnected after maintenance. At present the ETP is fully operational continuously and efficiently.	Complied	Unit has provided ETP consist of collection sumps, Neutralization tank, settling tank for sludge removal, collection tank, Mixing vessel, Sand filter & carbon filter treated effluent collection tank. During visit ETP was not observed in operation and operated batch mode. Unit is maintaining dedicated logbook for ETP operation
13	Closure point 13 - Looking into the condition of the ETP it seems that ETP was not operated since long.	The ETP was closed down and emptied just 3 days before the visit for the purpose of ETP cleaning and maintenance. At present the ETP is fully operational continuously and efficiently.	Complied	Unit has provided ETP consist of collection sumps, Neutralization tank, settling tank for sludge removal, collection tank, Mixing vessel, Sand filter & carbon filter treated effluent collection tank. During visit ETP was not observed in operation and operated batch mode. Unit is maintaining dedicated logbook for ETP operation
14	Revocation No 1 - Comply with the points given in your undertaking	The unit has immediately complied with all conditions given in undertaking. Compliance report is attached.	Complied	As per Crux
15	Revocation Point -2 Unit shall comply with all conditions given in CCA	CCA Compliance report is attached.	Complied	As per crux

Inspection Team : R.R.Badgujar, SO - Dhruvinkumar C Patel

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

R.R. Badgujar

Signature By (R.R.Badgujar, SO)



20/06/2022

7/7 (Through XGN)



Name of unit : M/s GEO CLEANER LLP (PCB ID : 75614)

Visit Date : 08/06/2022

This unit is visited w.r.to Revocation application and HO email "Inspection of M/s. Geo Cleaner LLP" dated 02/06/2022 mentioned that "Inspection of M/s. Geo Cleaner LLP was carried out on 07/04/2022 and based on IR, SCN is issued to the unit on dated 07/05/2022 with reference to submitted compliance report by unit. You are requested to carryout fresh inspection of the unit based on submitted compliance report and also submit point wise IR & AR as per Direction issued on 12/10/2021 with recommendation for Revocation".

During visit unit was observed in operation. It's a pre processing facility. Co processable Hazardous Waste from various industries received and after mixing according to its compatibility it is sent to cement industries. Waste from industries received through online manifest. Manifest record is verified on sample bases. Waste sent for co processing to M/s J.K Cement , M/s Novoca Vistas Corporation Limited, M/s NU vista limited, M/s Ambuja Cement & M/s Birla Corporation Limited.

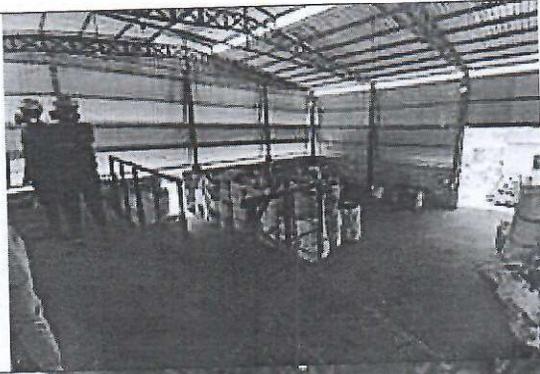
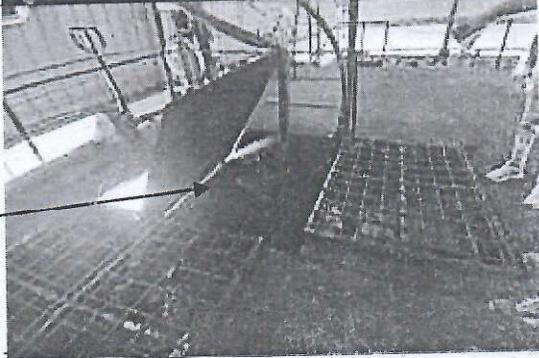
Format for verifying adequacy of the infrastructure for Pre-processing / Co-processing of waste materials

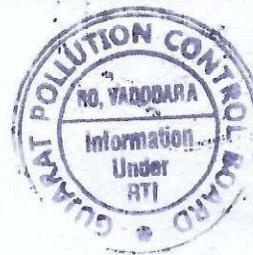
S.No	Type of operations	Check-list	Photographs
1.	Nature of the waste materials applied for	a. Solid b. Liquid c. Sludge d. Gas e. Hazardous f. Non-Hazardous g. Flammable h. Toxic i. Corrosive j. Explosive	

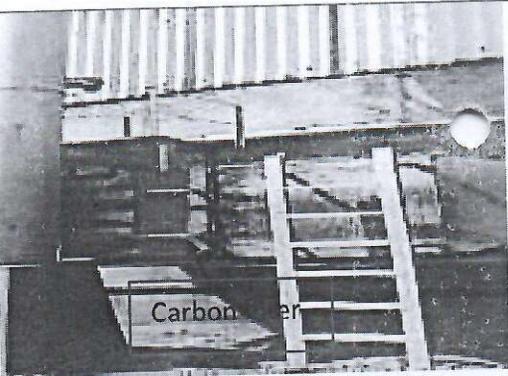
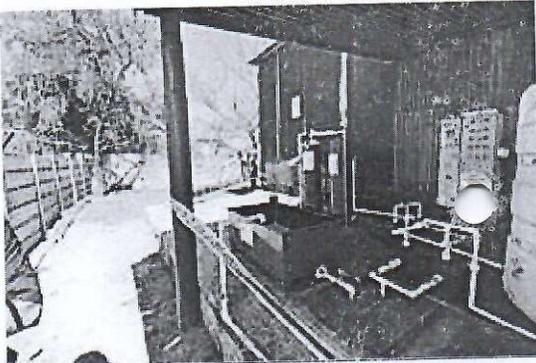


2.	Type of packaging	<ul style="list-style-type: none"> a. Liners b. Bags-Small / Jumbo bags c. Drums d. Containers e. Bulklers f. Tankers g. Other (pl specify) 	
3.	Type of material handled	<ul style="list-style-type: none"> a. Solids b. Liquids c. Sludges d. Gases e. Flammable f. Toxic g. Corrosive 	
4.	Reception	Weighing bridge -Provided	
5.	Laboratory for Waste characterization	<ul style="list-style-type: none"> a. Yes b. No 	

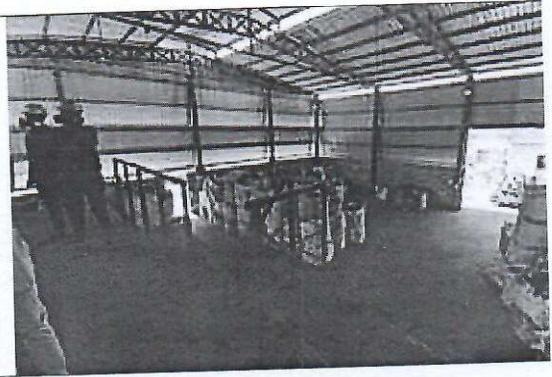
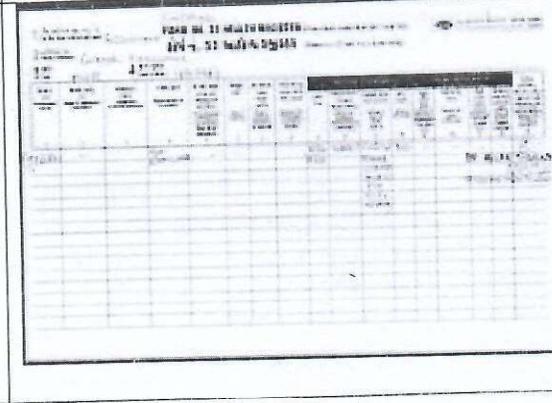
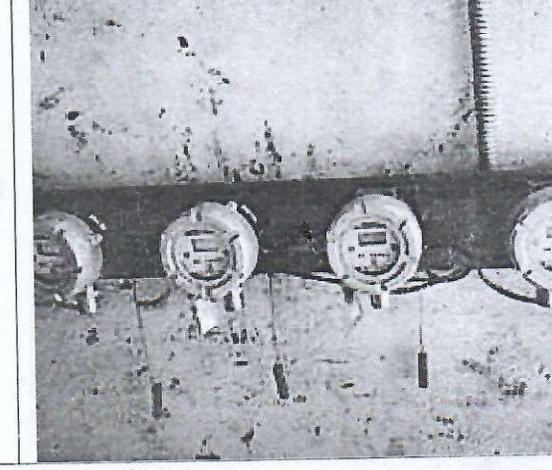


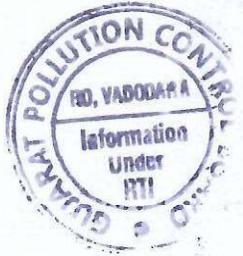
6.	Storage	Covered sheds Impervious flooring Storage tanks/Containers/drums	
7.	Equipment for Size reduction	Shredder, Grinder, mixers, Cutter, Hammer, Jaw Crusher, Chipper, Hydro-pulper machines others (pl. specify) Sigma Mixer provided for liquid waste . Tank with mixing facility provided . Pits are provided for solid waste	
8.	Feed material preparation equipment	Impregnation Drying, Screening Crushing Pelletisation Granulation Others -Sigma mixer with fume extraction	
9.	Moving machinery	like trucks, Bob-cat, Forklifts, Crane loaders, dumpers, Arm handlers, Wheel loaders, Crawler loaders, Telescopic	
10.	sorting equipment	Metal detectors, Electro-Magnetic separators, etc.	
11.	Screening material	Disc screen, Rotary Manual screen , Trommel screen, Oscillating screens etc.	
12.	Conveyers to transport the material	belt conveyors, Inclined Belt conveyors, Cleated belt	Crane and forck lift used to transfer material from one place to another



	from one to another place	conveyors, chain conveyors, bucket conveyors, closed conveyors, pipe conveyors etc	Dedicated loading unloading area for liquid waste received through tankers are provided with pump and fix line .
13.	Feeding arrangements	Manual Feeder (Volumetric and Gravimetric feeding), Apron and Gottwald feeders etc. for liquid, solid and semi-solid waste feeding.	
14.	Facilities for impregnation of wastes.	Paddy husk and ash use as required to make waste more suitable for co processing.	
15.	Rotary Air Lock, Safety shut off gate, Double slide gates are utilized into the feeding mechanism to avoid any back fire due to any pressure build-up into the kiln.	Not applicable since this is pre processing plant how ever Fugitive Emission Control Systems provided with liquid waste mixer . ID fan connected with hood provided on mixer finally connected with an stack with carbon filter	
16.	Fume extraction systems with vacuum ducts	Scrubbers / bag filters / VOC emission control systems Biological treatment etc. ID fan and stack.	
17.	Spillage/leachate collection / containment measures. Collection pits, impervious liners, segregation of storm water drainage systems	Yes No	
18.	Electrical fittings / Equipment / Systems are designed to handle flammable / explosive materials (If relevant)	Yes No	
19.	Odour control The facility must have appropriate odor control facility to deal with the odor nuisance.	Yes No	De odorant spraying system provided on periphery of the premises.

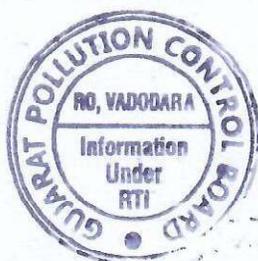


20.	Safety Equipment Provision of emergency showers and eye wash stations, PPEs, ear-plug etc.	Yes No Remarks: Organic vapor mask, PPEs, Ear plug, Gloves , Halmet , gumboot	
21.	Facilities implemented at the location have been approved by the office of the Factory Inspector	Yes No	
22.	Facility has implemented a monitoring plan for checking the health of the operating personnel as per the statutory requirement	Yes No	
23.	Facility has prepared an Emergency Response Plan	Yes No	PI ref page enclosed herewith
24.	CEMS installed for PM, NOx& SO ₂ and connected to SPCB / CPCB for	a. Yes b. No -Not applicable since its pre processing facility However in-house Gas detector for H ₂ S, VOC, LEL, CO, & aniline provided at various locations within processing area.	



Every TSDF or standalone pre-processing facility or cement plant who is engaged in pre-processing of wastes for co-processing shall have minimal requisite infrastructure facilities & operational controls as mentioned below

Sr no	Type of operations	Check-list	Observation									
1	Type of packaging	May use liners, Bags Small / Jumbo, Drums, Containers, Bulkers, Tankers, etc. suitable for handling of hazardous wastes as per CPCB guidelines	Industry is having dedicated tanker 07 nos and trucks 05 nos with GPS system. Solid/semi solid waste received from ind in jumbo bags/drums where as tankers/drums are used for liquid waste.									
2	Reception	Weighing bridge	Weighing bridge provided within premises.									
3	Waste characterization / qualification	Laboratory	A laboratory found provided for analysis of waste which includes analysis of Calorific value ,pH, CV, Sulphur content, Ash %, LoI, Sp gravity , Chloride, Moisture .									
4	Storage	Shall install covered sheds with Impervious flooring. Waste shall be stored in storage tanks/Containers/bins. Bulky wastes may be handled on impervious lined flooring under shed.	<p>Industry has found provided two storage shed with total capacities</p> <table border="1"> <thead> <tr> <th></th> <th>Shed 01(old)</th> <th>Shed 02(new)</th> </tr> </thead> <tbody> <tr> <td>Total area: Sq m</td> <td>2035.88</td> <td>583.51</td> </tr> <tr> <td>Total Storage capacity MT</td> <td>1921</td> <td>651</td> </tr> </tbody> </table> <p>Sheds are provided with impervious Concrete flooring Separate storage for solid ,liquid and semisolid waste is provided. Waste is found stored in drums with color coding label /jumbo bags For storage of pre processed liquid waste dedicated tanks are provided Total three tanks are provided out of which one is provided with mixing stirrer having capacities Tank 1: 220 MT Tank 2 : 75MT, with mixing stirrer Tank :3 60 MT Sigma mixing tank 5 MT capacity.</p>		Shed 01(old)	Shed 02(new)	Total area: Sq m	2035.88	583.51	Total Storage capacity MT	1921	651
	Shed 01(old)	Shed 02(new)										
Total area: Sq m	2035.88	583.51										
Total Storage capacity MT	1921	651										
5	Equipment for Size	Shredder, Grinder, mixers,	For mixing of liquid waste sigma									



	reduction	Cutter, Hammer, Jaw Crusher, Chipper, Hydro-pulper machines, etc.	mixing facility provided which is equipped with mixing tank ,stirring facility connected with exhaust hood. This hood is finally connected with a stack with carbon filter as APCM.
6	Feed material preparation equipment	Impregnation, Drying, Screening, Crushing, Pelletisation, Granulation, Others	For mixing of solid material two pits with are provided with total 13.99 x3.89x2.3 =123.1 m3 capacity provided . Dry waste mix with JCB machines and manually screening carried out before packing.
7	Moving machinery	Shall use machinery like trucks, Bob cat, Forklifts, loaders, dumpers, Arm handlers, Wheal loaders, Crawler loaders, Telescopic etc.	For handing of waste JCB machines , cranes and forklifts provided
8	sorting equipment	Shall use equipment like Metal detectors, Electro-Magnetic separators, etc.	-----
9	Screening material	Shall use equipment such as disc screen, Rotary screen, Trommel screen, Oscillating screens etc.	Manual bar screen use for solid waste and for liquid waste inbuilt screening mechanism provided with the sigma mixer.
10	Conveyers to transport the material from one to another place	Shall use belt conveyors, Inclined Belt conveyors, Cleated belt conveyors, chain conveyors, bucket conveyors, closed conveyors, pipe conveyors etc	Forcklifs , bucket, crane used
11	Feeding arrangements (applicable to cement plants alone)	Weigh feeders (Volumetric and Gravimetric feeding), Apron and Gottwald feeders etc. for liquid, solid and semi-solid waste feeding, including facilities for impregnation of w astes.	Not applicable
12	Safety equipment (applicable to cement plants alone)	Rotary Air Lock, Safety shut off gate, Double slide gates are utilized into the feeding mechanism to avoid any back fire due to any pressure build-up into the kiln.	Not applicable
13	Fugitive Emission Control Systems	Fume extraction systems with vacuum ducts connected to Scrubbers / bag filters VOC emission control systems Biological treatment etc. ID fan and stack.	Industry has provided Fume extraction systems at Liquid storage tank area. Sigma mixer Solid waste process/mixing pit area Liquid loading /unloading area It is connected with common line finally connected with a ID fan followed by carbon filter and stack of



			@14 meter height.
14	Fire protection	Approved by fire safety auditor / fire department should be provided	Industry has found provided 500kl capacity u/g fire water tank with fire hydrant facility.
15	Spillage/leachate collection / containment measures.	Shall install collection pits, impervious liners, segregation of storm water drainage systems	Liquid waste storage tanks found provided with dyke wall . Lichate collection kit provided to lift any spillage with pump and saw dust. Person contacted informed that as such there is no waste water generation till now however in case of any contaminated waste water generates ETP is provided Unit has provided ETP consisting u/g collection tank (30kl) , neutralization tank, Lamella mixer , Intermediate tank,2 kl treated w/w holding tank (30 KL).Carbon and sand filter. Flow meter provided on inlet and outlet of ETP and Logbook maintained.
16	Electrical fittings / Equipment	Systems shall be designed to handling flammable / explosive materials (If relevant)	Flame proof Electric fitting within storage shed are provided.
17	Odour control	The facility must have appropriate odor control facility to deal with the odor nuisance.	Unit has found provided deodorant spraying facility on periphery of the unit except
18	Safety Equipment	There shall be provision of emergency show ers and eye w ash stations. Use of PPEs, ear-plug etc.	500 kl capacity u/g fire water tank provided with fire hydrant facility. 6 nos Foam trolleys provided each 50 lit capacity. PPEs like helmet , hand gloves, gumboot and organic vapo. mask.
19	Facility has implemented a monitoring plan for checking the health of the operating personnel as per the statutory requirement	Medical surveillance of the operating personnel as per HOWM Rules 2016	Quarterly Health check up carried out for all works. Health register Form no 32 maintained.
20	Emergency Response Plan	Emergency Response Plan to deal with spills, fires and emergencies as per CPCB guidelines	Emergency response plan prepared by the unit.
21	CEMS	Shall install CEMS for PM, NOx& SO and connected to SPCB / CPCB for online data transmission (applicable to	Not applicable however industry has found provided gas detector within premises at various location mentioned below . Calibration

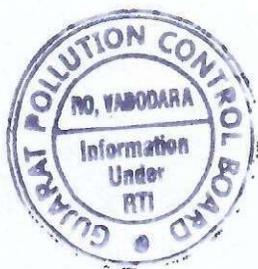


		cement plants alone)	certificate verified on sample bases. Details for all submitted by the unit is enclosed herewith..										
			<table border="1"> <thead> <tr> <th>Place</th> <th>Gas sensors /detector</th> </tr> </thead> <tbody> <tr> <td>Near Solid waste mixing pit (process area)</td> <td>VOC(I Butylene) H2S, LEL(C4H8)</td> </tr> <tr> <td>Storage area</td> <td>VOC(I Butylene) H2S, LEL (C4H8)8,CO</td> </tr> <tr> <td>Liquid waste handing tanker loading unloading area</td> <td>LEL (C4H8),H2S</td> </tr> <tr> <td>Near Sigma mixer</td> <td>VOC(I Butylene) H2S, LEL(C4H8), CO & Aniline.</td> </tr> </tbody> </table>	Place	Gas sensors /detector	Near Solid waste mixing pit (process area)	VOC(I Butylene) H2S, LEL(C4H8)	Storage area	VOC(I Butylene) H2S, LEL (C4H8)8,CO	Liquid waste handing tanker loading unloading area	LEL (C4H8),H2S	Near Sigma mixer	VOC(I Butylene) H2S, LEL(C4H8), CO & Aniline.
Place	Gas sensors /detector												
Near Solid waste mixing pit (process area)	VOC(I Butylene) H2S, LEL(C4H8)												
Storage area	VOC(I Butylene) H2S, LEL (C4H8)8,CO												
Liquid waste handing tanker loading unloading area	LEL (C4H8),H2S												
Near Sigma mixer	VOC(I Butylene) H2S, LEL(C4H8), CO & Aniline.												

Please find compliance of improvement notice (vide order no : GPCB/CCA-VRD-1869(2)/75614/661671 dated 07/05/2022) observed during visit

Improvement notice points vide order no : GPCB/CCA-VRD-1869(2)/75614/ 661671 dated 07/05/2022	Compliance observed during visit
1. Unit has not provided proper platform for provided vent	During visit it is observed that unit has provided platform for provided vent. Photographs of the same is attached herewith.
2. Fugitive emission observed at decontamination drum area near ETP and process area	During visit no any fugitive emission observed at decontamination drum area near ETP and process area. During visit fume extraction system observed in operation at different location as explained above.
3. Contaminated plastic, plastic/scrap found stored in open	During visit no any Contaminated plastic, plastic/scrap found stored in open within premises.
4. Liquid material spillage is observed on RCC floor near liquid tank storage dyke wall	During vshit no any liquid material spillage observed on RCC Floor near liquid tank storage dyke wall. Photographs of the same is attached herewith.
5. Liquid seepage is observed from few HDPE bags.	During visit no any liquid seepage is observed from HDPE Bags. Photographs of the same is attached herewith.





Board has issued closure direction under section 5 of EP act-1986 with immediate effect vide order no : GPCB/CCA-VRD-1869/ID-75614 dated 12/10/2021 and subsequently board has issued revocation vide order no : GPCB/CCA-VRD-1869/ID-75614/605908 dated 10/11/2021.

Please find compliance of closure direction under section 5 of EP act-1986 vide order no : GPCB/CCA-VRD-1869/ID-75614 dated 12/10/2021 observed during visit.

Closure direction under section 5 of EP act-1986 vide order no : GPCB/CCA-VRD-1869/ID-75614 dated 12/10/2021	Compliance observed during visit
1. @ 30 MT of industrial process waste observed stored on land in open area near assembly point.	During inspection, open land near assembly point found clear and covered with stone kapachi and no any process waste observed in the assembly point area at the time of visit.
2. @25 MT of waste mix solid product observed stored in open area on concrete flooring near main gate of the unit.	During inspection no any waste mix solid product observed stored in open area on concrete flooring near main gate of the unit
3. Contaminated wastewater from this raw material storage area is observed seeping through boundary wall of unit and observed on land in adjacent farm.	During visit no any contaminated waste water observed coming from raw material area. There is no waste water logged area found within premises and adjacent farm at the time of visit
4. During inspection one wastewater sample collected from kacha pond near assembly point (Near hazardous waste storage area) and result is observed pH-6.84, COD-9,39,597 mg/l, BOD-56,250 mg/l, Phenolic Compound-10.41 mg/l & Oil & Grease-70 rag/t.	During visit no rain observed
5. Vegetation in area (@8 m * 4 m) in open land of adjacent farm observed dry.	
6. Contaminated bags/liners are observed stored in open area within premises.	During visit no any contaminated bags/liners/drums observed stored in open area
7. During inspection @350 nos. contaminated HDPE drums (cut from center)&@300 nos. contaminated MS drums(cut from center)are observed stored on land in open area.	
8. Near discarded drum storage area, black colored residue (tarry waste) was observed to be spilled over partially on open land @ 4m * 4m and partially on pucca floor.	During visit no any black colored residue (tarry waste) was observed spilled over observed
9. During the inspection odour was felt in plant premises.	Unit has provided the deodorant spraying system around the process shed and periphery of the unit and observed in operation.
10. During the inspection odour control system / deodorant spraying system was observed not in operation	
11. Unit has not provided sensors in waste processing and storage area	Please refer above.
12. During inspection ETP found dry and empty and interconnected pipelines in ETP area is observed in disconnected conditions.	Unit has provided ETP consist of collection sumps, Neutralization tank, settling tank for sludge removal, collection tank, Mixing vessel, Sand filter

13. Looking into the condition of the ETP it seems that ETP was not operated since long.	& carbon filter treated effluent collection tank. During visit ETP was not observed in operation and operated batch mode. Unit is maintaining dedicated logbook for ETP operation
--	---

Unit has obtained consent (AWH-110736) valid upto 30/09/2025 for manufacturing of Waste mixed liquid- 19500 MT/year and Waste mixed solid/semi solid- 79200 MT/year. During visit, unit is observed in operation and manufacturing of Waste mixed liquid is going on. Unit has provided ETP consist of collection sumps, Neutralization tank, settling tank for sludge removal, collection tank, Mixing vessel, Sand filter & carbon filter treated effluent collection tank. During visit ETP was not observed in operation and operated batch mode. Unit is maintaining dedicated logbook for ETP operation. As per record ETP lastly operated on 03/06/2022. Domestic waste water disposed off through soak pit. Unit has provided odour control system/deodorant spraying system. During inspection, odour control system/deodorant spraying system was observed in operation. Unit has provided suction hoods over waste mix solid manufacturing pit and over vent of liquid waste mixing vessel. Unit has provided activated carbon filter as APCM with vent of suction hoods and observed in operation. Unit has provided VOC, H2S & LEL,CO sensors at Near Solid waste mixing pit (process area). During inspection, sensors are showing reading as follows: VOC: 0 ppm, H2S: 0 ppm, & LEL: 0. Unit has provided VOC, H2S & LEL,CO sensors at Storage area. During inspection, sensors are showing reading as follows: VOC: 0 ppm, H2S: 0 ppm,CO: 0 ppm & LEL: 0. Unit has provided VOC, H2S & LEL,CO & aniline sensors at Near Sigma mixer. During inspection, sensors are showing reading as follows: VOC: 0 ppm, H2S: 0 ppm,CO: 0 ppm, LEL: 0 & Aniline : 0

Photographs taken during visit is attached herewith.

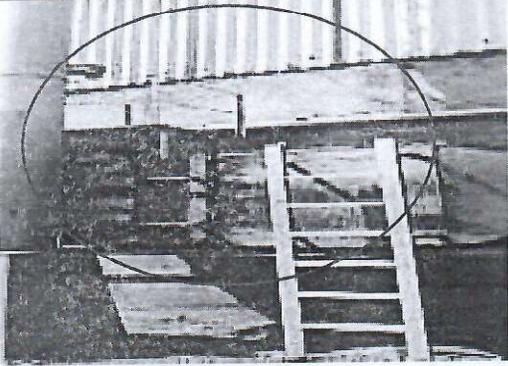
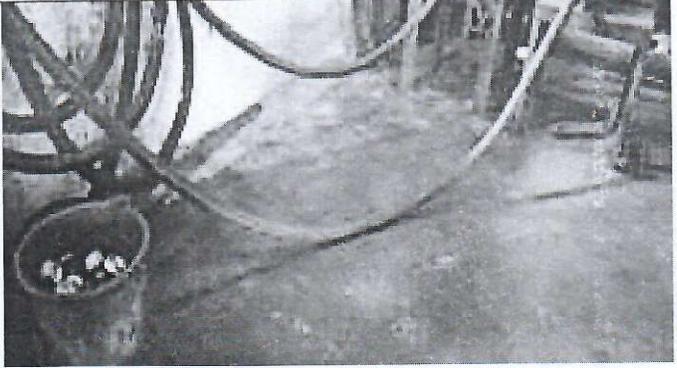
Date : 08/06/2022

**Visiting team : D.C Patel
AEE**

**R.R.Badgujar
SO**



Photographs taken during visit

<p>Platform for provided vent</p>	<p>No any liquid material spillage observed on RCC Floor near liquid tank storage dyke wall</p>
	
<p>No any liquid seepage is observed from HDPE Bags</p>	
	



Emergency Response Plan.



GEO CLEANER LLP

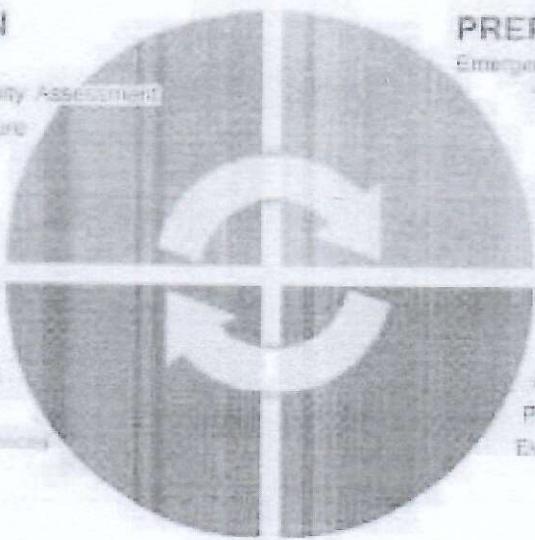
EMERGENCY RESPONSE PLAN

MITIGATION

Public Education
Hazard & Vulnerability Assessment
Improved Infrastructure

PREPAREDNESS

Emergency Response Plans
Training & Exercises
Signage



RECOVERY

Economic Recovery
Debris Management
Housing
Health & Social Services

RESPONSE

Life Safety
Incident Stabilization
Property Preservation
Evacuation & Shelters
Mass Care

By:

Geo Cleaner LLP

Survey No-94, Pratapnagar,

Savli, Vadodara

Geo Cleaner LLP, Savli | Emergency Response Plan



Details of gas detection sensors calibration details

Geo Cleaner LLP			
Calibration Details of Gas Sensors			
Sr. No	Sensor Details	Location	Calibration Due Date
1	H2S	Solid Process Area	22-09-2022
2	VOC (I-Butylene)	Solid Process Area	22-09-2022
3	LEL (C4H8)	Solid Process Area	22-09-2022
4	H2S	Storage Area	15-10-2022
5	VOC (I-Butylene)	Storage Area	15-10-2022
6	LEL (C4H8)	Storage Area	15-10-2022
7	CO	Storage Area	15-10-2022
8	LEL (C4H8)	Liquid Process Area	22-09-2022
9	H2S	Liquid Process Area	22-09-2022
10	H2S	Sigma Process Area	29-12-2022
11	LEL (C4H8)	Sigma Process Area	29-12-2022
12	VOC (I-Butylene)	Sigma Process Area	29-12-2022
13	CO	Sigma Process Area	29-12-2022
14	Aniline	Sigma Process Area	13-02-2023



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan,
Sector-10-A,
Gandhinagar- 382 010
Phone : (079) 23226295 Fax (079) 23232156
Website: www.gpcb.gov.in

SHOW CAUSE NOTICE

Whereas you are having industrial plant M/s. M/s. Geo Cleaner LLP Survey No-94, P.O: Pratapnagar, Savli-Jarod Road, Savli, Vadodara, Gujarat-391121.

AND WHEREAS the Board has granted authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rules - 2016 to your industrial unit.

AND WHEREAS as per Rules, unit shall file annual return in Form-4 to Board on or before 30th day of June for preceeding financial year.

AND WHEREAS you were required to submit Annual Returns (Form-4) under Hazardous and other waste (Management & Transboundary Movement) Rules – 2016 by 30/06/2021.

AND WHEREAS you were required to follow the manifest system as per Rule 19 of the Hazardous and other waste (Management & Transboundary Movement) Rules – 2016 and Board has implemented online manifest system on XGN for the same.

AND WHEREAS from the data submitted by you and data available on XGN system regarding receipt of hazardous waste namely Pre-processing for the year 2021 – 2022; it is found that you have an authorization for 98700 MT where as you have received 10209.440 MT as per the data submitted by you and quantity of waste received through online manifest system indicates that you have received 7941.531 MT. Thus, figures are not matching for the receipt of the hazardous waste.

Considering above, you are called upon to show cause for above reason within 7 days from the date of issue of this letter, failing to which further action will be initiated under provisions of the Hazardous and other waste (Management & Transboundary Movement) Rules – 2016. If you fail to submit adequate reason(s) within mentioned time limit, penalty would be levied as per-CPCB Guideline "Determination of Environmental Compensation to be recovered for violation of Hazardous and other wastes (Management & Transboundary Movement) Rules – 2016"

**For and On Behalf of
Gujarat Pollution Control Board**

NAshal

Unit Head – Hazardous Waste Cell

No.: GPCB/HAZ-GEN-628(4)/75614

Issued to:
M/s.M/s. Geo Cleaner LLP
Survey No-94, P.O: Pratapnagar,
Savli-Jarod Road, Savli,
Vadodara, Gujarat-391121

Copy to:

- Unit Head – Vadodara, Head Office, GPCB.....For information and necessary action please.
- Regional Officer – Vadodara, GPCB..... For information and necessary action please.

Outward No: 68/30/2021



GEO CLEANER LLP

Promoting a Healthy Environment

Site Address:
Survey No-94, PO : Pratapnagar,
Savli-Jarod Road, Vadodara,
Gujarat, India-391121

Reg. Office:
Tower H-402, Aaruni Residency,
Village- Bill, Taluka- Vadodara,
Vadodara, Gujarat, India- 391410

CIN No: AAQ-9488
GST IN: 24AAUFG6632J1ZZ

W : www.geocleanerllp.com
E : customer@geocleanerllp.com

Date: 08/10/2022

GPCB ID: 75614

To,
Unit Head-Hazardous Waste Cell,
Gujarat Pollution Control Board,
Paryavarn Bhavan, Sector-10A,
Gandhinagar-382010.

Sub: Reply to Show Cause Notice issued by the Board.

Ref: Show notice issued vide letter no. GPCB/HAZ-GEN-628(4)/75614/684859 dated 30/09/2022.

Respected Sir,

With reference above mentioned subject, we would like to bring your kind attention to below points

Sr. No	Compliance	Reply
1	The data submitted by you and data available on XGN system regarding receipt of hazardous waste namely pre-processing for year 2021-2022; it is found that you have authorization for 98700 MT where as you have received 10209.44 MT as per the data submitted by you and quantity of waste received through online manifest system indicates that you have received 7941.531MT. Thus, figures are not matching for the receipt of the hazardous waste.	Please note that, we have permission for receiving 98700 MT/year in place of that we have received only 10405.88 MT this is indicated in form-4 submitted by us for year 2021-22 with XGN Manifest details. Out of 10405.88 MT waste received, we have utilized 10209.44 MT waste for pre-processing is details already uploaded in Form-3. Acknowledgment copies of the same is enclosed here as Annexure-I . Kindly note that, there is no mismatch of data in uploaded document and in the manifest system.

Kindly consider above mentioned explanation and request not to take any action against our unit.

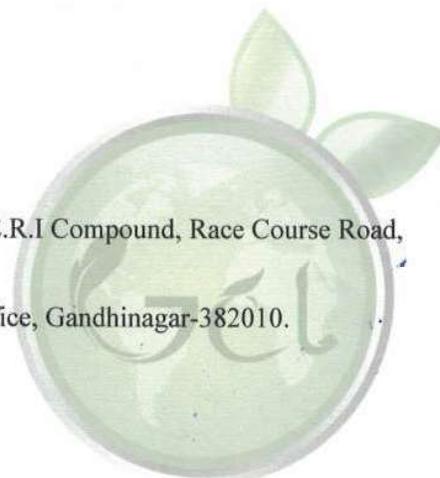
Thanking you.

For, Geo Cleaner LLP

Authorized Signatory

CC. Regional Office (Vadodara), Gujarat Pollution Control Board, G.E.R.I Compound, Race Course Road,
Vadodara - 390 007

CC. Unit Head (Vadodara), Gujarat Pollution Control Board, Head Office, Gandhinagar-382010.



- SCN Reply dated 30.09.2022 Uploaded in XGN on 08/10/2022 16:25:57 from IP No: 172.16.31.15.

- Note: IP of machine is captured by the browser of client machine.IP is depends upon the Internet Service Provider.



QCI-NABET Accredited Environment Consultant
MoEF & CC Accredited Laboratory (EPA-1986)

GPCB Approved Schedule-II Environmental Auditor
NABL Accredited Laboratory-ISO/IEC 17025-2017
ISO 4500:2018 Certified

Issue Date	04/03/2023
Report No.	SGEL/REP/2023/02/293

TEST REPORT

AMBIENT AIR QUALITY MONITORING REPORT

Name of Client/ Industry	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Date of Sampling	27/02/2023	Sampling Location	Near Main Security Gate
Sample Receipt Date	28/02/2023	Sample Description	Ambient Air (Sampling Duration: 24 Hrs.)
Sample Analyzed and Completion Date	28/02/2023 to 04/03/2023	Quantity/No. of Samples	1-1 Filter paper, exposed scrubbing media, Adsorber tube and Tedlar bag / 8 Nos.
Sample Collected By	SGEL Team	Packing/Seal	Packed/Sealed
Sample ID	SGEL/2023/02/293	Protocol/Purpose	As per Work Order

RESULT TABLE

Sr. No.	Parameters	Unit	Results	Permissible Limit as per NAAQS (24 Hrs. Average)	Test Method
1	Particulate Matter (PM ₁₀)	µg/m ³	60.9	100	IS 5182 (Part-23): 2006
2	Particulate Matter (PM _{2.5})	µg/m ³	39.7	60	IS 5182 (Part-24): 2019
3	Sulphur Dioxide (SO ₂)	µg/m ³	20.5	80	IS 5182 (Part-2): 2001
4	Oxides of Nitrogen (NO _x)	µg/m ³	28.4	80	IS 5182 (Part-6): 2006
5	Ammonia (NH ₃)	µg/m ³	12.3	400	IS 5182 (Part-25): 2018
6	Benzene	µg/m ³	BDL	--	IS 5182: (Part 11): 2006
7	Benzopyrene	ng/m ³	BDL	--	Using Gas Chromatography
8	Arsenic	ng/m ³	BDL	--	Using ICP
9	Nickel	ng/m ³	BDL	--	IS 5182: (Part 26): 2020
10	Lead	µg /m ³	BDL	1.0	IS 5182: (Part 22): 2004
11	Ozone (O ₃)	µg/m ³	20.4	180	IS 5182 (Part-9):1974
12	Carbon Monoxide (CO)	µg/m ³	750	4000	IS 5182 (Part-10):1999

NOTE: BDL= Below Detection Limit


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Issue Date	04/03/2023
Report No.	SGEL/REP/2023/02/289

TEST REPORT

STACK MONITORING REPORT

Name of Client	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Sampling Date	27/02/2023	Stack attached to	DG Set -125 KVA
Sample Receipt Date	27/02/2023	Sample Description	Stack gas sample
Packing/Seal	Packed/Sealed	Quantity/No. of Samples	01 no. thimble and Exposed scrubbing media / 3 nos.
Sample Analyzed and Completion Date	28/02/2023	Sample Collected By	SGEL Team
Sample ID	SGEL/2023/02/289	Protocol/Purpose	As per Work Order

RESULT TABLE

Sr. No.	Parameters	Unit	Results	Permissible limit	Test Method
1	Stack Temperature	°C	83	--	IS 11255 (Part 3): 2008
2	Velocity	m/s	6.6	--	IS 11255 (Part 3): 2008
3	Particulate Matter (PM)	mg/Nm ³	23.6	150	IS 11255 (Part 1): 1985
4	Sulphur Dioxide (SO ₂)	Ppm	9.24	100	IS 11255 (Part 2): 1985
5	Oxides of Nitrogen (NO _x)	Ppm	17.2	50	IS 11255 (Part-7) 2005


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Issue Date	04/03/2023
Report No.	SGEL/REP/2023/02/290

TEST REPORT

STACK MONITORING REPORT

Name of Client	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Sampling Date	27/02/2023	Stack attached to	Vent from mixing operation
Sample Receipt Date	27/02/2023	Sample Description	Stack gas sample
Packing/Seal	Packed/Sealed	Quantity/No. of Samples	1 no. of thimble and exposed scrubbing media / 3 nos.
Sample Analyzed and Completion Date	28/02/2023	Sample Collected By	SGEL Team
Sample ID	SGEL/2023/02/290	Protocol/Purpose	As per Work Order
Details of Stack			
Stack Height (m)	12.0	APCM	Activated Carbon Filter

RESULT TABLE

Sr. No.	Parameters	Unit	Results	Permissible limit	Test Method
1	Particulate Matter (PM)	mg/Nm ³	14.7	150	IS 11255 (Part - 1): 1985 Reaffirmed 2019
2	Sulphur Dioxide (SO ₂)	Ppm	<5	100	IS 11255 (Part - 2): 1985 Reaffirmed 2019
3	Oxides of Nitrogen (NO _x)	Ppm	12.9	50	IS 11255 (Part - 7): 2000 Reaffirmed 2017


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Issue Date	04/03/2023
Report No.	SGEL/REP/2023/02/291

TEST REPORT

AMBIENT NOISE LEVEL MONITORING REPORT

Name of Client	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Monitoring Date	27/02/2023	Monitoring Location	As per Table
Description of Monitoring	Ambient Noise Level	Monitoring Done By	SGEL Team
Sample ID	SGEL/2023/02/291	Protocol/Purpose	As per Work Order
		Reference Method	IS 9989-1981 (Reaffirmed Year: 2020) (Sound Level Meter)

Sr. No.	Monitoring Location	Unit	Results	
			Ambient Noise Level (Day Time)	
			Min.	Max.
1	Near Security Gate	dB(A)	56.5	58.3
2	Near Plant Area	dB(A)	67.4	69.3
3	Near Solid Process Area	dB(A)	64.1	66.3
4	Near ETP Area	dB(A)	55.3	57.8
5	Near Liquid Process Area	dB(A)	54.2	56.3
Permissible Limit as per CPCB For Industrial Area		dB (A)	<75	

Note: Day Time: 6:00 am to 10:00 pm, Night Time: 10:00 pm to 6:00 am


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Issue Date	04/03/2023
Report No.	SGEL/REP/2023/02/287

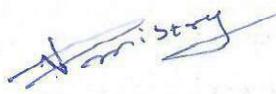
TEST REPORT**WASTE WATER SAMPLE ANALYSIS REPORT**

Name of Client / Industry	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Sampling Date	27/02/2023	Sampling Point	ETP Inlet
Sample Receipt Date	27/02/2023	Sample Description	Raw Effluent
Sample Analyzed and Completion Date	27/02/2023 to 03/03/2023	Mode of Sampling	Grab
Quantity/No. of Samples	1L+2L+2L/ 3 Nos.	Sample Collected By	SGEL Team
Packing/Seal	Packed/Sealed	Protocol/ Purpose	As per Work Order
Sample ID	SGEL/2023/02/287		

RESULT TABLE

Sr. No.	Parameters	Unit	Results	Test Method
1	pH at 25 °C	pH Unit	6.98	IS 3025 (Part 11):2022
2	Temperature	°C	28	APHA 23 rd Edition, 2017, Part-2000, Section:2550 B
3	Total Suspended Solids (TSS) at 105 °C	mg/L	12.9	APHA 23 rd Edition, 2017, Part-2000, Section: 2540 D
4	Total Dissolved Solids (TDS) at 180 °C	mg/L	3833	APHA 23 rd Edition, 2017, Part-2000, Section:2540 C
5	Chemical Oxygen Demand (COD)	mg/L	1073	IS 3025 (Part 58):2006
6	Biochemical Oxygen Demand (BOD) (3 days at 27°C)	mg/L	235	IS 3025 (Part 44):1993
7	Ammonical Nitrogen (as N)	mg/L	56.67	IS 3025 (Part 34):1988
8	Chlorides (as Cl-)	mg/L	817.3	IS 3025 (Part 32):1988
9	Sulphate (as SO ₄ -2)	mg/L	721.49	APHA 23 rd Edition, 2017, Part-4000, Section: 4500, SO ₄ -2 E.
10	Phosphate (as PO ₄)	mg/L	9.7	APHA 23 rd Edition, 2017, Part-4000, Section:4500 P D
11	Hexavalent Chromium (as Cr+6)	mg/L	<0.025	APHA 23 rd Edition, 2017, Part-3000, Section: 3500 Cr+, B
12	Color	Pt.CO Scale	10	APHA 23 rd Edition, 2017, Part-2000, Section: 2120 C


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Issue Date	04/03/2023
Report No.	SGEL/REP/2023/02/288

TEST REPORT**WASTE WATER SAMPLE ANALYSIS REPORT**

Name of Client / Industry	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Sampling Date	27/02/2023	Sampling Point	ETP Outlet
Sample Receipt Date	27/02/2023	Sample Description	Treated Effluent
Sample Analyzed and Completion Date	27/02/2023 to 03/03/2023	Mode of Sampling	Grab
Quantity/No. of Samples	1L+2L+2L/ 3 Nos.	Sample Collected By	SGEL Team
Packing/Seal	Packed/Sealed	Protocol/ Purpose	As per Work Order
Sample ID	SGEL/2023/02/288		

RESULT TABLE

Sr. No.	Parameters	Unit	Results	Test Method
1	pH at 25 °C	pH Unit	6.96	IS 3025 (Part 11):2022
2	Temperature	°C	29	APHA 23 rd Edition, 2017, Part-2000, Section:2550 B
3	Total Suspended Solids (TSS) at 105 °C	mg/L	<10	APHA 23 rd Edition, 2017, Part-2000, Section: 2540 D
4	Total Dissolved Solids (TDS) at 180 °C	mg/L	4320	APHA 23 rd Edition, 2017, Part-2000, Section:2540 C
5	Chemical Oxygen Demand (COD)	mg/L	822	IS 3025 (Part 58):2006
6	Biochemical Oxygen Demand (BOD) (3 days at 27°C)	mg/L	142	IS 3025 (Part 44):1993
7	Ammonical Nitrogen (as N)	mg/L	31.72	IS 3025 (Part 34):1988
8	Chlorides (as Cl ⁻)	mg/L	1263.2	IS 3025 (Part 32):1988
9	Sulphate (as SO ₄ -2)	mg/L	975.96	APHA 23 rd Edition, 2017, Part-4000, Section: 4500, SO ₄ -2 E.
10	Phosphate (as PO ₄)	mg/L	0.2	APHA 23 rd Edition, 2017, Part-4000, Section:4500 P D
11	Hexavalent Chromium (as Cr+6)	mg/L	<0.025	APHA 23 rd Edition, 2017, Part-3000, Section: 3500 Cr+, B
12	Color	Pt.CO Scale	5	APHA 23 rd Edition, 2017, Part-2000, Section: 2120 C
13	Total Hardness	mg/L	940	APHA 23 rd Edition, 2017, Part-2000, Section:2340 C
14	Calcium	mg/L	232.5	APHA 23 rd Edition, 2017, Part-3000, Section:3500, Ca B
15	Magnesium	mg/L	87.5	APHA 23 rd Edition, 2017, Part-3000, Section:3500, Mg B
16	Total Alkalinity	mg/L	385	IS 3025 (Part 23):1986 (Reaffirmed Year: 2019)


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FORM NO. 37

(Prescribed under Rule 12-B)

**Register containing particulars of monitoring of working environment required under
Section 7-A (a) (e).**

1. **Name of the Industry** : **M/s. GEO Cleaner LLP**
Survey No. 94, Near Old Samaliya,
P.O.: Pratapnagar, Tal.: Savli,
Dist.: Vadodara 391121.
2. **Name of the Department / Plant** : **Plant Area**
3. **Raw materials, by-products and
finished products involving in the
Process.** : Raw Material: --
By-Product: --
Finished Product: None
4. **Particulars of sampling
(Contaminant)** : **HF, Chlorine, Hydrogen Sulphide**
- Sampling Date : 27/02/2023
- Duration of Sampling : 15 Minutes.
- Monitoring Done By : SGEL Team
- Sample ID : SGEL/2023/02/292



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Sample ID: SGEL/2023/02/292

Page 2 of 2

Sr. No	Location/ Operation Mentioned	Identified contaminant	Sampling instrument used	Airborne Contamination		Average	Limit as per OSHA/NIOSH	Reference method	Number of workers exposed at the location being monitored	Remark	Signature of person taking samples	Name (in block letter)
				Number of samples	Range							
1	2	3	4	5	6	7	8	9	10	11	12	13
1		HF		1	<0.05	<0.05	6 ppm	OSHA 1460				
2	Solid Process Area	Chlorine	Low Flow Air Sampling Pump	1	0.12	0.12	1 ppm	NIOSH 6011	04	--		RONAK CHAUHAN
3		Hydrogen Sulphide		1	6.9	6.9	15 ppm	NIOSH 6013				



FORM NO. 37

(Prescribed under Rule 12-B)

**Register containing particulars of monitoring of working environment required under
Section 7-A (a) (e).**

1. **Name of the Industry** : **M/s. GEO Cleaner LLP**
Survey No. 94, Near Old Samaliya,
P.O.: Pratapnagar, Tal.: Savli,
Dist.: Vadodara 391121.
2. **Name of the Department / Plant** : **Plant Area**
3. **Raw materials, by-products and finished products involving in the Process.** : Raw Material: --
By-Product: --
Finished Product: None
4. **Particulars of sampling (Contaminant)** : **VOC (Volatile Organic Carbon), Butane**
- Sampling Date : 27/02/2023
- Duration of Sampling : 08 Hrs.
- Monitoring Done By : SGEL Team
- Sample ID : SGEL/2023/02/292



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Sample ID: SGEL/2023/02/292

Page 2 of 2

Sr. No	Location/ Operation Mentioned	Identified contaminant	Sampling instrument used	Airborne Contamination		Average	Limit as per Schedule II Factory Act, 1948	Reference method	Number of workers exposed at the location being monitored	Remark	Signature of person taking samples	Name (in block letter)
				Number of samples	Range							
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Solid Process Area	VOC as BTX	Sorbent/ sample tube for active sampling filled with activated charcoal	1	<0.05	<0.05	10 ppm	IS 5182 (Part-11): 2006	04	--		RONAK CHAUHAN
		Benzene		1	<0.1	<0.1	100 ppm					
		Toluene		1	<0.25	<0.25	100 ppm					
		Xylene		1	<0.25	<0.25	100 ppm					
2		Butane		1	<1	<1	800 ppm	OSHA 0420				

Issue Date	15/05/2023
Report No.	SGEL/REP/2023/04/345

TEST REPORT

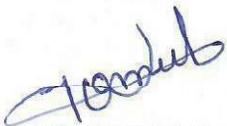
AMBIENT AIR QUALITY MONITORING REPORT

Name of Client/ Industry	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Date of Sampling	26/04/2023	Sampling Location	Near Main Security Gate
Sample Receipt Date	27/04/2023	Sample Description	Ambient Air (Sampling Duration: 24 Hrs.)
Sample Analyzed and Completion Date	27/04/2023 to 01/05/2023	Quantity/No. of Samples	1-1 Filter paper, exposed scrubbing media, Adsorber tube and Tedlar bag / 8 Nos.
Sample Collected By	SGEL Team	Packing/Seal	Packed/Sealed
Sample ID	SGEL/2023/04/345	Protocol/Purpose	As per Work Order

RESULT TABLE

Sr. No.	Parameters	Unit	Results	Permissible Limit as per NAAQS (24 Hrs. Average)	Test Method
1	Particulate Matter (PM ₁₀)	µg/m ³	67.96	100	IS 5182 (Part-23): 2006
2	Particulate Matter (PM _{2.5})	µg/m ³	52.34	60	IS 5182 (Part-24): 2019
3	Sulphur Dioxide (SO ₂)	µg/m ³	14.7	80	IS 5182 (Part-2): 2001
4	Oxides of Nitrogen (NO _x)	µg/m ³	21.01	80	IS 5182 (Part-6): 2006
5	Ammonia (NH ₃)	µg/m ³	7.20	400	IS 5182 (Part-25): 2018
6	Benzene	µg/m ³	BDL	--	IS 5182: (Part 11): 2006
7	Benzopyrene	ng/m ³	BDL	--	Using Gas Chromatography
8	Arsenic	ng/m ³	BDL	--	Using ICP
9	Nickel	ng/m ³	BDL	--	IS 5182: (Part 26): 2020
10	Lead	µg /m ³	BDL	1.0	IS 5182: (Part 22): 2004
11	Ozone (O ₃)	µg/m ³	15.53	180	IS 5182 (Part-9):1974
12	Carbon Monoxide (CO)	µg/m ³	610	4000	IS 5182 (Part-10):1999

NOTE: BDL= Below Detection Limit


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Issue Date	15/05/2023
Report No.	SGEL/REP/2023/04/337

TEST REPORT**STACK MONITORING REPORT**

Name of Client	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Sampling Date	26/04/2023	Stack attached to	DG Set -125 KVA
Sample Receipt Date	27/04/2023	Sample Description	Stack gas sample
Packing/Seal	Packed/Sealed	Quantity/No. of Samples	01 no. thimble and Exposed scrubbing media / 3 nos.
Sample Analyzed and Completion Date	27/04/2023 to 28/04/2023	Sample Collected By	SGEL Team
Sample ID	SGEL/2023/04/337	Protocol/Purpose	As per Work Order

RESULT TABLE

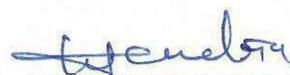
Sr. No.	Parameters	Unit	Results	Permissible limit	Test Method
1	Stack Temperature	°C	60.0	--	IS 11255 (Part 3): 2008
2	Velocity	m/s	5.89	--	IS 11255 (Part 3): 2008
3	Particulate Matter (PM)	mg/Nm ³	12.5	150	IS 11255 (Part 1): 1985
4	Sulphur Dioxide (SO ₂)	ppm	<5	100	IS 11255 (Part 2): 1985
5	Oxides of Nitrogen (NO _x)	ppm	25.5	50	IS 11255 (Part-7) 2005



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Issue Date	15/05/2023
Report No.	SGEL/REP/2023/04/338

TEST REPORT**STACK MONITORING REPORT**

Name of Client	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Sampling Date	26/04/2023	Stack attached to	Vent from mixing operation
Sample Receipt Date	27/04/2023	Sample Description	Stack gas sample
Packing/Seal	Packed/Sealed	Quantity/No. of Samples	1 no. of thimble and exposed scrubbing media / 3 nos.
Sample Analyzed and Completion Date	27/04/2023 to 28/04/2023	Sample Collected By	SGEL Team
Sample ID	SGEL/2023/04/338	Protocol/Purpose	As per Work Order
Details of Stack			
Stack Height (m)	12.0	APCM	Activated Carbon Filter

RESULT TABLE

Sr. No.	Parameters	Unit	Results	Permissible limit	Test Method
1	Particulate Matter (PM)	mg/Nm ³	<10	150	IS 11255 (Part – 1): 1985 Reaffirmed 2019
2	Sulphur Dioxide (SO ₂)	ppm	<5.0	100	IS 11255 (Part – 2): 1985 Reaffirmed 2019
3	Oxides of Nitrogen (NO _x)	ppm	17.5	50	IS 11255 (Part – 7): 2000 Reaffirmed 2017


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Issue Date	15/05/2023
Report No.	SGEL/REP/2023/04/343

TEST REPORT**AMBIENT NOISE LEVEL MONITORING REPORT**

Name of Client	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Monitoring Date	26/04/2023	Monitoring Location	As per Table
Description of Monitoring	Ambient Noise Level	Monitoring Done By	SGEL Team
Sample ID	SGEL/2023/04/343	Protocol/Purpose	As per Work Order
		Reference Method	IS 9989-1981 (Reaffirmed Year: 2020) (Sound Level Meter)

Sr. No.	Monitoring Location	Unit	Results	
			Ambient Noise Level (Day Time)	
			Min.	Max.
1	Near Security Gate	dB(A)	64.9	67.1
2	Near Plant Area	dB(A)	70.3	72.6
3	Near Solid Process Area	dB(A)	71.2	73.2
4	Near ETP Area	dB(A)	58.7	61.8
5	Near Liquid Process Area	dB(A)	67.1	69.2
Permissible Limit as per CPCB For Industrial Area		dB (A)	<75	

Note: Day Time: 6:00 am to 10:00 pm, Night Time: 10:00 pm to 6:00 am


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Issue Date	15/05/2023
Report No.	SGEL/REP/2023/04/335

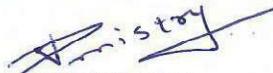
TEST REPORT**WASTE WATER SAMPLE ANALYSIS REPORT**

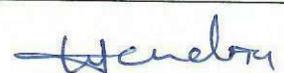
Name of Client / Industry	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Sampling Date	26/04/2023	Sampling Point	ETP Inlet
Sample Receipt Date	27/04/2023	Sample Description	Raw Effluent
Sample Analyzed and Completion Date	27/04/2023 to 01/05/2023	Mode of Sampling	Grab
Quantity/No. of Samples	2L+2L/ 2 Nos.	Sample Collected By	SGEL Team
Packing/Seal	Packed/Sealed	Protocol/ Purpose	As per Work Order
Sample ID	SGEL/2023/04/335		

RESULT TABLE

Sr. No.	Parameters	Unit	Results	Test Method
1	pH at 25 °C	pH Unit	7.07	IS 3025 (Part 11):2022
2	Temperature	°C	33.0	APHA 23 rd Edition, 2017, Part-2000, Section:2550 B
3	Total Suspended Solids (TSS) at 105 °C	mg/L	90.8	APHA 23 rd Edition, 2017, Part-2000, Section: 2540 D
4	Total Dissolved Solids (TDS) at 180 °C	mg/L	3880	APHA 23 rd Edition, 2017, Part-2000, Section:2540 C
5	Chemical Oxygen Demand (COD)	mg/L	1365	IS 3025 (Part 58): 2006 (Reaffirmed Year: 2017)
6	Biochemical Oxygen Demand (BOD) (3 days at 27°C)	mg/L	345	IS 3025 (Part 44):1993 (Reaffirmed Year: 2019)
7	Ammonical Nitrogen (as N)	mg/L	56.84	IS 3025 (Part 34):1988 (Reaffirmed Year: 2019)
8	Chlorides (as Cl ⁻)	mg/L	931	IS 3025 (Part 32):1988 (Reaffirmed Year: 2019)
9	Sulphate (as SO ₄ ⁻²)	mg/L	694.5	APHA 23 rd Edition, 2017, Part-4000, Section: 4500, SO ₄ ⁻² E.
10	Phosphate (as PO ₄)	mg/L	2.23	APHA 23 rd Edition, 2017, Part-4000, Section:4500 P D
11	Hexavalent Chromium (as Cr+6)	mg/L	<0.025	APHA 23 rd Edition, 2017, Part-3000, Section: 3500 Cr+, B
12	Color	Pt.CO Scale	200	APHA 23 rd Edition, 2017, Part-2000, Section: 2120 C
13	Conductivity	mS/cm	6.64	APHA 23 rd Edition, 2017, Part-2000, Section: 2510 B


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Issue Date	15/05/2023
Report No.	SGEL/REP/2023/04/336

TEST REPORT

WASTE WATER SAMPLE ANALYSIS REPORT

Name of Client / Industry	M/s. GEO Cleaner LLP		
Address	Survey No. 94, Near Old Samaliya, P.O: Pratapnagar, Tal.: Savli, Dist.: Vadodara-391121.		
Sampling Date	26/04/2023	Sampling Point	ETP Outlet
Sample Receipt Date	27/04/2023	Sample Description	Treated Effluent
Sample Analyzed and Completion Date	27/04/2023 to 01/05/2023	Mode of Sampling	Grab
Quantity/No. of Samples	2L+2L/ 2 Nos.	Sample Collected By	SGEL Team
Packing/Seal	Packed/Sealed	Protocol/ Purpose	As per Work Order
Sample ID	SGEL/2023/04/336		

RESULT TABLE

Sr. No.	Parameters	Unit	Results	Test Method
1	pH at 25 °C	pH Unit	7.05	IS 3025 (Part 11):2022
2	Temperature	°C	34.0	APHA 23 rd Edition, 2017, Part-2000, Section:2550 B
3	Total Suspended Solids (TSS) at 105 °C	mg/L	13.3	APHA 23 rd Edition, 2017, Part-2000, Section: 2540 D
4	Total Dissolved Solids (TDS) at 180 °C	mg/L	4368	APHA 23 rd Edition, 2017, Part-2000, Section:2540 C
5	Chemical Oxygen Demand (COD)	mg/L	241	IS 3025 (Part 58): 2006 (Reaffirmed Year: 2017)
6	Biochemical Oxygen Demand (BOD) (3 days at 27°C)	mg/L	52.9	IS 3025 (Part 44):1993 (Reaffirmed Year: 2019)
7	Ammonical Nitrogen (as N)	mg/L	33.3	IS 3025 (Part 34):1988 (Reaffirmed Year: 2019)
8	Chlorides (as Cl ⁻)	mg/L	318	IS 3025 (Part 32):1988 (Reaffirmed Year: 2019)
9	Sulphate (as SO ₄ ⁻²)	mg/L	986	APHA 23 rd Edition, 2017, Part-4000, Section: 4500, SO ₄ -2 E.
10	Phosphate (as PO ₄)	mg/L	0.91	APHA 23 rd Edition, 2017, Part-4000, Section:4500 P D
11	Hexavalent Chromium (as Cr+6)	mg/L	NIL	APHA 23 rd Edition, 2017, Part-3000, Section: 3500 Cr+, B
12	Color	Pt.CO Scale	80.0	APHA 23 rd Edition, 2017, Part-2000, Section: 2120 C
13	Total Hardness	mg/L	1160	APHA 23 rd Edition, 2017, Part-2000, Section:2340 C
14	Calcium	mg/L	801.6	APHA 23 rd Edition, 2017, Part-3000, Section:3500, Ca B
15	Magnesium	mg/L	184.7	APHA 23 rd Edition, 2017, Part-3000, Section:3500, Mg B
16	Total Alkalinity	mg/L	420	IS 3025 (Part 23):1986 (Reaffirmed Year: 2019)
17	Conductivity	mS/cm	8.34	APHA 23 rd Edition, 2017, Part-2000, Section: 2510 B


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FORM NO. 37

(Prescribed under Rule 12-B)

Register containing particulars of monitoring of working environment required under
Section 7-A (a) (e).

1. Name of the Industry : M/s. GEO Cleaner LLP
Survey No. 94, Near Old Samaliya,
P.O.: Pratapnagar, Tal.: Savli,
Dist.: Vadodara 391121.
2. Name of the Department / Plant : Plant Area
3. Raw materials, by-products and finished products involving in the Process. : Raw Material: --
By-Product: --
Finished Product: None
4. Particulars of sampling (Contaminant) : HF, Chlorine, Hydrogen Sulphide
- Sampling Date : 26/04/2023
- Duration of Sampling : 15 Minutes.
- Monitoring Done By : SGEL Team
- Sample ID : SGEL/2023/04/344



Lab : 209, SNS Platina, Nr. Reliance Market, Opp. Shrenik Residency, Vesu, Surat-395 007

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Sample ID: SGEL/2023/04/344

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Sr. No	Location/ Operation Mentioned	Identified contaminant	Sampling instrument used	Airborne Contamination		Average	Limit as per OSHA/NIOSH	Reference method	Number of workers exposed at the location being monitored	Remark	Signature of person taking samples	Name (in block letter)
				Number of samples	Range							
1	2	3	4	5	6	7	8	9	10	11	12	13
1		HF		3	<0.05 <0.05 <0.05	<0.05	6 ppm (15 min), as per NIOSH)	OSHA ID- 110				
2	Solid Process Area	Chlorine	Low Flow Air Sampling Pump	3	0.001 0.007 0.003	0.004	1 ppm (15 min), as per NIOSH)	NIOSH 6011	08	--		RONAK CHAUHAN
3		Hydrogen Sulphide		3	1.1 0.9 1.5	1.2	15 ppm (15 min), as per NIOSH)	NIOSH 6013				



FORM NO. 37

(Prescribed under Rule 12-B)

Register containing particulars of monitoring of working environment required under Section 7-A (a) (e).

1. **Name of the Industry** : **M/s. GEO Cleaner LLP**
Survey No. 94, Near Old Samaliya,
P.O.: Pratapnagar, Tal.: Savli,
Dist.: Vadodara 391121.
2. **Name of the Department / Plant** : **Plant Area**
3. **Raw materials, by-products and finished products involving in the Process.** : Raw Material: --
By-Product: --
Finished Product: None
4. **Particulars of sampling (Contaminant)** : **VOC (Volatile Organic Carbon), Butane**
- Sampling Date : 26/04/2023
- Duration of Sampling : 08 Hrs.
- Monitoring Done By : SGEL Team
- Sample ID : SGEL/2023/04/344



Lab : 209, SNS Platina, Nr. Reliance Market, Opp. Shrenik Residency, Vesu, Surat-395 007

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Sample ID: SGEL/2023/04/344

Page 2 of 2

Sr. No	Location/ Operation Mentioned	Identified contaminant	Sampling instrument used	Airborne Contamination		Average	Limit as per Schedule II Factory Act, 1948	Reference method	Number of workers exposed at the location being monitored	Remark	Signature of person taking samples	Name (in block letter)
				Number of samples	Range							
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Solid Process Area	VOC as BTX	Sorbent/ sample tube for active sampling filled with activated charcoal	3	<0.05	<0.05	10 ppm	IS 5182 (Part-11): 2006	08	--		RONAK CHAUHAN
		Benzene		<0.05	<0.05							
		Toluene		<0.1	<0.1	100 ppm						
		Xylene		<0.1	<0.1	100 ppm						
2		Butane		3	<1	<1	800 ppm	OSHA 0420				

